difficulties of the litigant in India start after the decree is passed and when it is put into execution] But here is a case where an

assured source of maintenance has been provided. Those who are willing, according to the Muslim law itself, that is, those who could have otherwise inherited the property of this lady and if such people are not available, then, ultimately, the community represented by the Wakf are sought to he made responsible for the purpose of helping a Muslim woman.

The second point that I would like to submit is that this Bill ordains that the Magistrate shall decide the entire issue wthin one month.

SHRIMATI: KAN API MUKHERJEE: Sir, on а point of clarification. (Interruptions).

SOME HON: MEMBERS: No, no. (Interruptions).

SHRIMATI KANAK MUKHERJEE: Sir, I want a clarification. If this Bill is deemed to be much better than section 125 of the Cr.PC, will the Government consider applying the something to the women of othei communities also?

Secondly, if a section of the Hindu community wants the suttee system, will the Government consider that aiso?

Thirdly, if a section of the Hindu community wants or if the Hindu fundamentalists want that the system of child marriage should be revived, will the Government consider that also?

SHRI P. SHIV SHANKER: For your information, I may say that the Hindus could also claim maintenance under the Hindu Marriage Act. But I would not like to go into that now because that would be widening the scope of the discussion here. The point that I was submitting was that under this Bill within one month the Magistrate is enjoined upon to complete the entire proceedings and if he does not do so, he will have to give

Rights on Divorce) hill 1986—Passed

some reasons. Now, the position f9 that even for Shah Bano, for the purpose of seeing through her litigation, it has taken more than six years. Is it not an improvement on the provisions of the Criminal Procedure Code?

Then there is yet another aspect which I thought I should bring to the notice of the House and it is that the reliefs under this Bill are far wider as compared to the reliefs that are provided under the Cr. PC. Under the Criminal Procedure Code, it is only the maintenance that will be provided. But, under this Bill, it is not only the maintenance, but also the mah_r amount as also the jahez articles.- everything has got to be received by the woman which she is entitled to. Yet another aspect which I would like to stress is that under the Criminal Procedure Code, the court can award relief to the tune of Rs. 500[-. But there is no such bar here. It can be Rs. LOOOj- or it can be Rs. 1,500[- or whatever it is, and in the shortest time, and, above alV •

AN HON. MEMBER; Why not one rupee?

SHRI P. SHIV SHANKER: Yes, one rupee also under the Criminal Procedure Code if you think that 1 hat is sufficient. If you think that that is sufficient for your wife's maintenance, then I cannot help it.

The other point which I thought I should say is that, above all, this Bill is according to the tenets of those who profess that religion. So, therefore, they come to the judgment. Sir, oidy two points I would like to make. I wouM not like to take much time. If you kindly look at this judgment,-I would not like to dispute with the hon. Judges-they have quoted various authorities. They have quoted They have quoted Arthar more than one author. They have also quoted Zaffarullah Khan. They have also quoted the book "Meaning of Koran". This is pubHshed by the Board of Islamic Publications. Then they have also quoted-this is with reference to the interpretation of

323 The MmUm Women (Protection of

Rights on Divorce) Bill 1986-Possed

324.

[Shri P. Shiv Shanker]

Ayat 241 and 241—"Running Commentary on Koran". This is a book written by Maulana Khadim Rahman Amoori, and then the other book "Meaning of the Glorious Koran"; this is by... (Interruption) I am not going into it. But what they say is that for a divorced woman the righteous person should provide the maintenance. After quoting this, where I find myself at a loss was this. Now they proceed to say, these Ayats leave no doubt that the Koran imposes an obligation on the Muslim husband to make provisionto the divorced woman. The submission that I make is, wheref rom had they extracted....

SHRI DIPEN iGHOSH: Are you sitting over judgment over that judgment?

SHRI P. SHIV SHANKER; I have got a right... (Interruptions).

SHRI DIPEN GHOSH; In that case, my plea is to furnish a copy of the judgment to the Members so that we can go through it.

SHRI P. SHIV SHANKER: The Objects and Reasons say that this Bill has been introduced to get over the judgment of the Supreme Court.

SHRI DIPEN GHOSH: But you have not circulated the judgment. Circulate a copy of the judgment.

MR. DEPUTY CHAIRMAN; That is a different is>ue.

श्री हंस राज भारद्वाज: उन को सब दिया

हआ है, लेकिन पढ़ते नहीं हैं।

SHRI P. SHIV SHANKER; I would like to ignore this interruption. I am not denying what is there in the text, that they have extracted. But then the point is, on whom is the obligation? How do you come to the conclusion that thi:3 obligation is on the husband? There is nothing. And it has been now categorically decided, categorically opined by the authorities, that it is only for the 'Aiyam-e-Iddat' that the woman is entitled to maintenance. Recently, Sir, it mav not be out of place to submit, I had to go to Hyderabad for attending the Iqbal Seminar where I had to preside, and there I was talking to certain Muslim women—three Or four women, very highly educated—and when I talked to them, the answer that they gave me was

अयासे इद्दत के तुत्फे के बाद पिछले शौंहर से एक फूटी कोड़ी। लेना भी हमारे लिये हराम है ।

(Interruptions)

SHRI DIPEN GHOSH: Are you prepared t_0 take that responsibility upon the Central Government?

SHRI P. SHIV SHANKER: Mr. Ghosh, you are incorrigible; I am very sorry. You are a very responsible man, Leader of the Opposition. There is some responsibility upon you about the conduct of the proceedings here.

SHRI H. R, BHARDWAJ; Sir, th* Human Resource Minister must give more weightage to adult education. (Interruptions).

SHRI P. SHIV SHANKER; I find quite eminent lawyers on that side also. They would certainly go into the judgment and I am sure they will agree with me that the Supreme Court should have given some reason after quoting the interpretation of the Ayat as to why they are bringing in the husband in the concept of the interpretation of the Ayat. They could not have jumped straightaway by seaving tSiat this means this. Here nobody is saying that a Muslim woman should not be provided maintenance beyond the period of Iddat. It is nobody's case. Who should pay the maintenance is the point. Now, it is a question of approach. The Muslim community feels that according to the Shariat, the position is that it is those who would have otherwise inherited | the property of this lady or in the alternative the community, (rnterrup-! Uons). Will you kindly wait? I am ¹ not yielding. Now, the point is this.

[Shri P. Shiv Shanker] If you would like to look at this concept from the point of view of your likes, I am sorry that would not he a correct approach. The whole difficulty is this Many of us are trying to look at this whole concept from the point of view of their likes. What did they say when I was talking to them? (Interruptions). Look, when we think of a woman, we think of a goddess. But then you forget that your background as to the concept of marriage, as to the concept of divorce, etc. which you have got developed over the years, is totally different from how the Muslims would like to look at the whole problem. That is why I was trying that the Supreme Court to say has erred in n.y submission in jumping this conclusion that it is the Muslim husto band who should provide the men-tenance without any basis whatsoever. I am only sorry that when we framed the law, we framed the law taking into consideration certain aspects. In 1973, the amendment was effected in Section 127 (3) (b). Is there a custom in a particular community to pay the entire amount which one is liable to nay? If it comes to the question of Muslims, if they pay the maintenance for the Iddat period, the Mehar amount and al^o the Dahez articles or the v; thereof, if they pay all this, then the position under Section 127' (3) (bl. which exists even today in the Criminal Procedure Code, is that the order of maintenance has to be rescinded. This is the law. I would like to read one Court paragraph of the Supreme judgment. I would only read ft. I would not like to comment on it. I am only sorry that the interpretation is so unacceptable even to a person who must have gone through the drill of law for a couple of years. I will like to read it:

"The main plank of the appellant's argument is that the respondent's application under Section 125 is liable to be dism'ssed because of the provision contained

Rights on Divorce) 326 Bill 1986-Passed

127(3) (b). in Section That sec provides, to the extent tion mate rial. that the Magistrate shall can cel the order of maintenance if the wife is divorced by the hus band and she has received the whole of the sum which under any customary or personal law appli the cable to parties was payable on such divorce. That raises the question a_s to whether under the Muslim personal law any sum is payable wife to the divorce. on We do not have to grope in the dark and speculate a₃ to which ., kind of a sum this can be

"... because the only argument advanced before us on behalf of the Appellant and by the Intervener supporting him is that mehr is the amount payable by the husband to the wife on divorce. We find it impossible to accept this argument."

Sir, I leave it. I do not want to comment the manner in which Section 127(3) (b) has been interpreted. Therefore, without going further because a lot of my friends would also participate in the debate on -ither side, I would like to submit in the last that let us look at it in a society which we have given to ourselves, a Constitution which we have adopted. While we have tried to protect the rights of the minorities, we should look at it from a broader vinon. The whole concept has got to be viewed from the point of view of as to how a devout Muslim would like to look at it. And unless we have been able to bring a change in the public opinion, I am sorry the approach that is suggested is totally wrong.

With these words. Sir, I am sure, the House would support this Bill. Thank you, Sir.

Allocation of time for disposal of Government Legislative Business

MR. DEPUTY CHAIRMAN: I have to inform Members that the Business

Advisory Committee at its meeting 1 ted time for Government Legislative held today, the 8th May, 1386, allot- Business as follows: —

The second	
Business	Time Allo ted

t. Consideration and passing/return of the following Bitts, as passed by the Lok Sabha :---

(a) The Environment (Protection) Bill, 1986	1	i i	27	1 hour
(b) The Wildhfe (Protection) Amendment Bill,	1986	 5	-	t hour
(c) The Income-tax (Amendment) Bill, 1986				1 hour

in addition to the time already allotted

The Committee recommended that due to the declaration $_0$ f National Holiday on Friday, tne 9th May, 1986, on account of 125th birth anniversary of Gurudev Rabindranath Tagore, the sitting of the House fixed for that day be cancelled.

The Committee also recommended that in order to complete the Government and other Business, the present Session of the Rajy_a Sabha be further ex-ended by one day and accordingly, the House should sit on Wednesday/the 14th May, 1986, for transaction of the Government and other Business.

The Committee further recommended that to enable Member to be present in the House at the time of voting on the Muslim Women (Protection of Rights on Divorce) Bill, 1986 currently in progress, the First Division on the Bill be called at 10 P.M.

The Muslim Women (Protection of rights on divorce) Bill 1986—contd.

M. KADHARSHA (Tamil SHRI Nadu): Mr. Deputy Chairman, Sir, I rise to support the Muslim Women Rights (Protection of on Divorce) Bill, 1986 and thank the Prime Minis Minister for ter and the Law

{Interruptions)

SHRI R, RAMAKRISHNAN (Tamil Nadu)': Sir, let there be order in the House.

MR. DEPUTY CHAIRMAN: Order, order,

(Interruptions)

SHRI M. KADHARSHA: Sir...

(I?;terrocpticms)

SHRI R, RAMAKRISHNAN: Mr. Deputy Chairman, Sir, there should be some order in the House. This is not the way to treat the House. Just because a powerful Minister has that does not mean that others would be listened to with iet. If they want to leave, let them leave.

MR. DEPUTY CHAIRMAN; Order, please. Either you resume your seats or move out of the House. Yes, Mr. Kadhansha.

SHRI' M. KADHARSHA: Mr Deputy Chairman, Sir, I rise to support the Muslim Women (Protection of Rights on Divorce) Bill, 1986, and thank the Prime Minister and the Law Minister for having brought a legislation which will clear the mud and the debris created in the country in the context of the Supreme Court judgment. Ever since the judgment was delivered, the press and every celebrity was so much obsessed with

[Shri M. Kadhursha]. this issue that one would think that India's population consists rnainly of Muslim Women...that to divorced women and that India has no greater problem to solve than this. Sir, as a matter of fact, the Muslim population is 12 per cent. Of them children and adolescents form 6 per cent. Then males are 3 per cent and females another 3 per cent. Among then? married' women will be 1 per cent and the divorced will be .001 per cent, a minuscule minority within the minority. Sir, I am not contesting that those women should not be given succour and sustenance but there is provision in the Islamic law itself. Sir, my argument is that there are far more serious social problems involving millions and mil-Ions of Indian women, both Muslim as well as non-Muslim, who are destitutes, who are downtrodden, who are unemployed, who are not even able to get their grown up daughters married for want of money. So, my argument is why the same sense of seriousness has not been shown by my hon. friends on those social problems. So, Sir, it becomes clear that they are motivated by considerations other than the concern for Muslim women. This is a social problem and should be dealt with accordingly.

Sir, if Shah Bano's case was focus-sed as a case of men's oppression towards women, the result would have been different. But unfortunately, the issue was converted into a communal tirade and it is here where my friends have failed.

Sir, Muslims throughout the country and, for that matter, wherever they are, have unflinched faith in Islamic tenets and they observe them with utmost sincerity In thefr daily life. They would not like someone to interfere or tamper with that as they d_0 not interfere with other people's religious beliefs and practices. It is a matter of regret that on a purely personal matter of Muslims such a heated debate like this one, by those who are not acquainted and connec-

Rights on Divorce) Bill, 1986--Passed

ted with Islamic ways of life, has been initiated, giving it an interpretation according to their own convenience.

Sir, Muslim married life is a matter where you are morally and spiritually as well as socially bound to give protection to women in distress. Sir, this is very well taken care of to ensure that women are not neglected and subjected to torture and agony and, therefore, it is specifically laid down for the husband to maintain his wife under the circumstances.

Sir. from what my hon. friends spoke here 1 understand hat they have got a wrong impression on divorce. Before we speak about maintenance we should know fully well about divorce. Sir. divorce is not a one-sided affair. Sir, in Islam there are four types of divorce, Mubarat- divorce by mutual consent, Khula— it is at the instance of the wife, Faskh—if is declared by the court and finally Talaq-unilaterally de-cleared by the husband.

[The Vice-Chairman (Shri Pawan Kumar Bansal) in the Chair].

before we speak So. Sir, about maintenance, the circumstances which lead to divorce should be taken into consideration. Sir, in Islam women are given a pride of place. She is given the right to property. She is given the right of marriage. She is given the ri^ht of divorce, which even advanced countries of the west did not think of before 1400 years. Sir, but Islam discourages divorce. The Koran terms divorce as the most obnoxious act that a man osn do and any religious Muslim would think twice before he gives Talaq.

To quote Propet, "That of all things that have been permitted by the law the mos^f despicable thing in the eye of God is divorce."

So, if is really s'ranse that without going into the safeguard- and protection available to Muslim women, some

people ar_e opposing the Bill for political expediency and the benefits are being lost sight of. This Bill restores the status quo ante as far as Muslim women are concerned. Taking together Shariat and Islam, there was no occasion for anybody to offer commentary On the Muslim women's post-marial status. An attempt has been made to> arouse communal passionsi in the name of discrimination. It is again a matter of deep anguish that I condemn such an attitude of mind to generate passions on a matter already settled by Islamic tradi'ions and to project it with false glasses. Are the opponents of this legislation going to say that had this legislation not been brought before Parliament, it would have contributed to national integration and uniformity of the personal laws? This legislation, to my mind, has channelised the thought of national integration in a more effective manner than that of any other social legis^tions so far. It has removed the misgivings in the minds of Muslims in- general about the policy of noninterference, about Government's commitment to bring emotional integration by developing individual faith and beliefs in own religion and way of life and by demonstrating Government's will for peaceful coexistence of all persons belonging to different castes, creeds and religions. This legislation is a fine example of removing distortions crea^ved by the Supreme Court judgment in the minds of Muslim population. I should not be mistaken if I say that the Supreme Courl has disturbed the hornet's nest in interpreting the personal law. Even in 1898, the Privy Council advised the courts that they should not interfere with personal laws.

Sir, as Mr. Shiv Shanker pointed out Quran is the invoiolable and unquestionable word of God, according to Muslim belief. Even the Prophet has been warned in the Quran that he shall not change even a single word. Sir. Shariat is part and parcel of Muslim life. Jewish orientalist Joseph Sahacht says: "The Shariat is the epitome of Islamic thought,

Rights on Divorce) 332 Bill, 1986—Passed

the most typical manifestation of the Islamic way of life, the core and kernel of Islam itself." But the Bench of Supreme Court which was constituted, has interpreted Muslim law and this has hurt the feelings of minorities. Sir, there was even an offensive remark on Prophet Mohammad which no Muslim can tolerate. This is not an isolated incident. Some of the courts are going beyond their limits and so I would like to bring to the notice of the hon. Law Minister this fact and I hope that he will take care of it.

Sir, the Muslims who are already under the lurking fear that their identity is under duress, that their safety security and solidarity is under question have witnessed a vicious circle, encircling them outside and it is encroaching now even the corridors of the highest court. Sir, the Government deserves to be congratulated for feeling the pulse of the masses and acting at the right time and respecting the sentiments of the Muslims in the country. I do not agree with my hon. friend Mr. Mostafa Bin Quasem when he said that the Bill has been brought with the intention of getting votes. It is an insulting remark on the Muslim community. I must remind my friends who are opposing the Bill for the sake of opposition that you have underestimated the collective wisdom of the Muslim voters. The Muslims are known for their partriotism and they have proved it by their contribution to the nation's well-being, to the *country's* prosperity and vitality. . .

SHRI K. MOHANAN: We are not opposed to Muslim as such. We are only opposed to Muslim fundamentalists. .. (Interruptions).

SHRI M. KADHARSHA: The view of *my* hon. friends is, jf some people oppose their views, they are fundamentalists and if they accept their vi^ws. they are reformists. If they contradict their views, they become fundamentalists and if they accept their views, they become reformists. This is the stand of my hon. friends.

(Protection of

SHRI M. KADHARSHA: Sir. as I said. Muslims are known for their contribution to preserving the country's integrity and for their loyalty to the motherland. The need of the hour is to strengthen the country's unity, integrity and sovereignty. This Bill will cement the two major communities into one solid stone to stand against anv situation. This piece of legislation is going to usher in an era of mutual trust and understanding. In the best democratic traditions. let Muslims have their own arrangement for regulating their social life according to their own beliefs and religious guidelines enshrined in the Islamic Holy Book.

When making a point of order hon. Member, Shri Advani pointed out that no newspaper has written in support of the Bill. Sir, i_n their view, they consider only articles in Hindi newspapers t_0 be of importance. I would like to point out that in his, Thai' weekly, one of the leading Tamil weeklies, which is having a circulation of more than 1,80,000 copies, Shri Valampuri John, my friend who is sitting here, has written an editorial last week, which is relevant to our discussion. Therefore. I would like to refer to it here. It says: I quote:

"The sudden fall of Urdu from the cultural and political pedestal, change in the Muslim character of the Aligarh Muslim University and a campaign for a uniform civil code by some vested interests in the non-Muslim communities have thoroughly shaken the confidence of the Muslim population. It is true appeasment widens the limits of autonomy till it threatens national unity. But when you impose uniformity, does it not prove revolt and rebellion of diversities and pose a challenge to the national fabric. Allow the sub-.

Right, en Divan*)

national urges so that Muslims may have an emotional attachment to the nation."

Bilime-Passed 334

Therefore, Sir, it is wrong to say that no newspaper or periodical has written in support of the Bill.

Some other Members while speaking pointed out that a separate law is unconstitutional. But I would like to point out, I would -like to remind them that the Constitution itself provides for some fundamental rights like freedom of speech and freedom of renVon. Even in a small country like Britain, there is no single common law. There are two systems of criminal law. There are two Bars, namely, Scottish and English. Therefore, in a big country like India, which is multilingual, which is multi-religious and which is multiracial to an extent, what is the harm in having more than one personnal law? This is my humble submission.

Sir. the last point I would like to mention is about the role of the so-called progressive Muslims and reformists who are not in war with the enactment of the legislation. I would like to point out to them. Let them calmly ponder over why Muslim representation in Government service and in the police is very poor? Why their share in the country's trade and industry has become very meagre? Why their quota of credit from financial institutions is very law? What have they done for the improvement and upliftment of the Muslim society? I am also reminded of the contribution and role of great Muslim leaders like Sir Syed Ahmed who could foresee the educational needs of the Muslims a century ahead. Let us ask very frankly if we have been able to deliver the goods to them. Our commitments to them by wav of our being their leaders have been achieved or not. Have we succeeded in providing them with some definite directions

333

[Shri M. Kad'harsha]

with a view to directly bringing them in the mainstream of national life? If not, then what right do we have to misguide them by saying that this piece of legislation is a retrograde step? All these things are clearly an attempt to misguide and take advantage out of it. It is unislamic. Let us adhere to the stipulations contained in our sacred book which we cherish and follow with the sentiments. Let us resolve to uplift the Muslim masses and bring them to a place from where they can share and enjoy the fruits of a beautiful country with a fine example of coexistence and cherish the unity in diversity.

With these words I support the Bill.

SHRI NIRMAL CHATTERJEE: Government should reply to his criticism also.

AN HON. MEMBER: You have to answer his questions.

SHRI N. K. P. SALVE: (Maharashtra) Sir. I rise to support, the Bill. This controversial legislative measure traverses in a sensitive area. On the one hand it has nexus with the religious sentiments of the largest minority community in India, on the other hand it must be conceded that it is directly related to the issue of supposed withdrawal of protection to indigent and helpless divorced Muslim women, supposedly ensured by the Supreme Court in the judgement they have laid down in the case of Mohd. Ahmad Khan versus Shah Bano Be-gam, AIR 1985, Supreme Court 945. It is inevitable that in a controversial Bill of the nature as it is being debated in the House, there are going to be extremely sharp differences of opinion. Each one of us is entitled to his oninion on the matter and is a^o entitled to express himself in this House and outside, but it needs to be understood that in a matter like this which has а delicate issue at

Rights on Divorce) 336 Bill 1980—Passed

s[^]ake, a dignified tolerance of each other's view is a sine qua non if the debate has to be meaningful. It a sheer force of lung power is going to stultify the others from speaking or to redicule the others, that is neither going to serve the purpose of debate nor is it going to enhance the dignity of What is at stake has to be the House. understood. The Bill for no rhyme and reason has raised so much communal passions and created communal tensions. So far as this House is concerned, it owes not a small duty to ensure that ail these communal passions, communal tensions and this sort of a rift that must be coming in. communities over this Bill is brought an end to and for that we owe it to each other to listen to each other's view with som* degree of tolerance, some degree of understanding. What we say cannot be to your linking. What we speak is something which you cannot agree and you are perfectly justified in it. We are not obliged to agree with what you say, but to run down each other is what we cannot understand and this is what has been going on in this House. I have been associated with Parliament for nearly two decades and in this House I have been a Member for eight years. I must submit with great anguish in my heart that I have rarely seen a spectacle as I saw today when the Law Minister was heckled for so many hours.

Sir, coming to the Bill, it is necessary for u_s to make it clear that before we come with this enactment in the House—we know that we would be liable to answer not only to this House but the whole country as to why we have come with this measures it was not an impetuous decision that we had takent nor a decision taken with elections or a few votes in mind, but there were various serious far reaching aspects of the matter which we had to look into in great depth. The judgment of the Supreme Court had undoubtedly created a very serious problem. One who says that the problem had not been created is either an idiot

337 The Muslim Wo^n [8 MAY 1986] (P.0.fectulora*

of his own choice or a congenital idiot. A problem had been created and a solution had to be found. And if the solution had to be found, the matter had to be looked into in very great depth. It was necessary firstly, and it became clear from the' official note which the Law Minister was compelled to read because the same had been referred to earlier by Shri Advani in some other context, distorted out of context, and a case was sought to be made out that so far as Law Minister is concerned, from within he is with the opposition and outside he is with us. He is a distingushed a lawyer. If the Law Mnister did not want this Bill to come, this Bill would not have seen the light of the day. It was very unfair of Mr. Advani. who showed great concern for the welfare of the Muslims—I was amused to pee that—to make an allegation which was totally and wholly unwarranted. Be that that as it may, it is first necessary that whoever wants to offer his comments on this Bill, on the relative merits and demerits of the Bill, and the provisions of sections 125-127 Cr. P.C. as understood these two sections in the light of the decision of the Supreme Court in the case of Shah Bano. must understand in very great depth the three judgments of Supreme Court on this issue. The three judgements are; the first was Bai Ja-fcira Vs. AH Hussain Fasaili Chothia AIR 1979 SC 362; the next was that of K. Kadar, AIR 1980 SC 1127; and the third is Mohd. Ahmed Khan Vs. Shah Bano Begum in AIR 1985, SC 945. While understanding the implications of these judgements one has to property understand the subtle nuances of law of the judgments so far as the law of maintenance of the divorced Muslim woman was concerned. As against this, the injunctions of Hoi" Koran on maintenance had to be properly evaluated. Sir, it is essential to ilnderstanad the validity and fhww T-iqs'is of the ei-eat resentment amongst Muslims on the judgment of the •Siiweme Court rvnl-w after the case of Shah Bano decided by the Supreme Court. In fairness it must be said

Rights on Divorce) 338 Bill 1986 -Passed

mai those who resented and objected to the decision of the Supreme Court did not raise such a hue and cry, furore and resentment o_n the earlier two judgements. And there is a reason for it to which I will come later.

What was the basis, what was the reason that the Muslim community was so terribly agitated and felt so disturbed that its basic rights, its right to profess practice and propagate religion was sought to be imperilled, if the judgment *so* remained and if the judgment was not superseded? Such a fear entered their minds. The judgment, it was contended was a total anathema to the basic values of secularism which we have been so diligently practising, which are totally sacrosanct to us.

While determining the validity of the grounds on which a large majority felt so perturbed, we have also to understand the viewpoint of a very small minority amongst the Muslim[^] who supported the judgement because, Sir, it has to be understood, and evaluated in a calm atmosphere. Shouting has not solved any one's problems. This small minority consisted of enlightened people. They were progressive people, they were people who were motivated by considerations of bringing in a social transformation in the Muslim law who said that not only was the judgment of the Supreme Court correct approving its interpretation of section 125-127 of the Cr. P.C.but further according to them Supreme Court Judgement conformed to the injunctions of Shariat. They contended that it conformed to the injunctions in Shariat as ardained by the Holy Prophet. Thus this section of the Muslim contended that the judgment was correct and the judgment should not be superseded. Finally, Sir, it was absolutely necessary, in view of the disturbed conditions, to assure the Muslims that their religious sentiments stand fully respected and that for the purpose of adhering to the highest secuL&nri N. K. P. salve] lar standards we would cretainly take measures which, while assuaging their hurt feelings, at the same time, would not lead the Muslim divorced woman into a lurch, that it would not lead such woman into a quandary. Therefore, Sir, it fe necessary, having considered all these aspects, to explain the rationale as to why we have come with this enactment.

339

First and foremost I want to point out, when I am on the question of rationale and justification and the grounds for this Bill. No one seems to have touched an important point. An extremely erroneous impression seems to be going round everywhere, with Bill, that the whoever is opposing the provisions of section 125 and 127 of the Cr.P.C. as interpreted by the Supreme Court which gav_e extremely beneficient a very compassionate interpretation. interpretation, in favour of Muslim women has bestowed an extremely invaluable right on Muslim divorced women. Everyone who argued here argued upon an assumption that Muslim divorced women by the Bill being taken outside the purview of sections 125 and 127 of the Cr.P.C.-are being subjected to a very grave injustice. By bringing this Bill we are accused to succumbing to fundamentalists and succumbing to obscurantists. That is what has been argued here repeatedly. The lady, а new entrant into Parliament. said, that she was speaking for her entire community of her sisters and said that she did not want anyone to be thrown into vagrancy and destitution. W_e do not want that; w_e do not want a created where any divorced situation to be woman is thrown either to moral degradation or to material dereliction; we do not want a divorced women to be thrown to take sanctuary in the streets which leads to the world's oldest profession. We certainly do not But the question that arises to, want it. whether sections 125 and 127 as interpreted by the Supreme Court guarantees that a Muslim divorced woman would not

be led'into a lurch in the unfortunate circumstance of a *talaq*. Is there a guarantee for a divorced Muslim woman that the judgement of the Supreme Court will ensure a fair maintenance and fr^dom from harassment after Talaq. Or does the present Bill improve the situation. A hard-headed assessment has to be made of the beneficial effects of sections 125 and 127 of the Cr.P.C. vis-a-vis the provisions of the present Bill which is before the Houe. In a calm, objective manner. Let us understand what kind of deal the Muslim divori-ed women get under section 125 and 127' Is she going to get heav Has the Supreme Court bestowed a grandiose right in her favour for all times to come, so that she could live in luxury herself, with her children, live very well for the rest of her life after divorce? One could have understood the concern of the people and the opposition if such an invaluable right had been taken away by this Bill.

A doubt has been raised whether or not a lady coming under this Bill would be entitled to adequate maintenance or not. One has only to look at, Sir, the facts of these cases d ded by Supreme Court to realize how niggardly, how inadequate. how unsatisfactory are the provision of 1-and 127 of Cr.P.C. interpreted by the Supreme Court. No one has touched this aspect of the matter. What are the facts? Any one who has not read these three cases, one who has net understood and appreciated the facts of these three cases is hardly justified in making any comments on What the merits of this Bill. are these judgments, Sir? The first one came in the case of Bai Tehrabai in 1979 in the Supreme What are the facts of this case? Court. They are very pathetic. The lady, Bai Tehrabai. was married as a second wife ".> 1962 and a suit relating to a plot m which he was living was filed and, as a result of consent decree, the hus* band gave her Rs. 5,000 as *mahr* and

[Shri B. Satyaharayan Reddy] gave her Rs. 180 for iddat. They again started living together, and thereafter they were estranged and separated. In 1973, .under section 125 the lady moved for maintenance and the Magistrate gave her a princely maintenance of Rs. 400 in Bombay. To this there is an absolu-6... P.M. tely agonising reference made in the Supreme Court by Justice Krishna Iyar. He said with reference to Rs. 400 granted as maintenance per month-that even on a footpath in Bombay nobody can live in Rs. 400. That was the maintenance which was given and for that we are fighting. The husband went in appeal to the Sessions Judge where the wife lost. The matter was taken to the High Court. The wife lost again. The matter then came to Suprema Court in 1979. After 1973, m 1979 for a sum of Rs. 400 per month in Bombay the lady kept on fighting. The Supreme Court reiterated and confirmed the maintenance of Rs. 400. What a princely maintenance-under Section 125. What a Section for us to fight for and to say if this is taken away everything is taken away from divorced Muslim Women.

The most appalling case is that of Shah Bano. If one is possessed of a human heart, one would shed tears. Tiiis lady was married to one Ahmed Khan, an Advocate in 1932, who was making way back Rs. 60,000 per year. The way he treated his wife wais extremely inhuman and extremely cruel but that is different aspect of the mat а ter. At some other time we will con sider how women are treated by men. who wan;, to get rid of them. She gave this man three daughters and two sons. In 1975 i.e. 33 years after married life, Mr. Ahmed, the the Advocate, drove her from away his house. In April 1978 filed Shah Bano an appliplication under Section 125 before a First Class Magistrate, Inrode and asked for a maintenance of Rs. 500

Rights on Divorce) 342 Bill^me-Passed ³⁴*

in November 1978, Ahmed Khan thought it w% best to divorce her and h_e divorced her while the petition was still pending and gave her Rs. 200 for two years and deposited Rs. 3,000 in the Court as dower. And what was the maintenance fixed? A princely amount of Rs. 25 per month. A princely amount of Rs. 25 per month was fixed for a divorced woman of an advocate who was making Rs. 60,000 per year. And it is that Section 125 we ar_e pleadiag What a joke we ar_e making of this Section.

SHRI B. SATYTNARAYAN REDDY: Then why don't you remove Section 125. (*Interruptions*)

SHRI N. K. P. SALVE: The hon. Member should please understand a_s to what they a_e pleading. Are they pleading that Section 125 be removed or arguing that it should be amended or their only argument is that this Bill must be opposed and Section 125 and the Supreme Court Judgment must remain?

SHRI B. SATYTNARAYAN REDDY-What are you telling is that Section 125 is not helpful. Then why you keep this rule?

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Please do not interrupt. Mr. Reddy please listen to him-

SHRI N. K. P. SALVE: Was it not contended here, were not an invective lavished on the Law Minister as the cn. who is not only a diehard, reactionary, making a retrograde legislation, making a legislation which is anti-women and so on and so forth? All this was said because Section 125 will be inapplicable to Muslim divorced women. For what purpose was it said? Was it to ensure that Rs. 25 maintenance per month is a Jagir? With these Rs. 25 Shah Banu went to the High Court and the High Court gave a more princely maintenance <;" Rs. 179.20. Against that the husband appealed tc the Supreme Court. And when it came to the Supreme Court

343 The Muslim Women [8 MAY 1986] {Protection of

in the year 1985, that Rs. 179.20 was confirmed. Do you want to know the facts of the third case? You are pleading vehemently for something about which you do not know, about which unfortunately you have not made any study. Have you studied the three cases?

SHRI B. SATYTNARAYAN RED-Dy: W_e are ignorant of everything, but what I want to say is...

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL); Mr. Reddy, you are to speak after him.

SHRI B. SATYANARAYAN REDDY; I want to know whether you want to maintain that Section which is... (Interruptions)

SHRI DIPEN GHOSH: If that is a good piece of legislation, why don't .you extend it to others also.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL); Mr. Satyanarayan Reddy, your party will get an opportunity to speak, please don't interrupt.

SHRI D. B. CHANDRA GOWDA (Karnataka). Sir, let him not argue on the sections.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Minister would reply to your points. Don't pose to him any questions.

SHRI N. K. P. SALVE; Sir, I must submit that I do not want <0 cast any aspersion on anybody. (Interruptions)

SHRI DIPEN GHOSH; Mr. Salve is always there to salvage.

SHRI N. K. P. SALVE: You are the Leader of the Opposition, there i_s a certain responsibility of the conduct of the Opposition. If you start behaving like this, I am very sorry.

Sir, I must submit, how many of us have read these three judgemer/ How many of us have analysed the facts involved in these cases? How many of us have understood in reality the true implications of what re-

Rights on Divorce) 344 Bill 1986—Passed

lief comes to a divorced wornan ,n terms of section 125 and section 127, However, beneficial and howeve* compassionate might have been th<' interpretation of the Supreme Cou . of Section 125-what is it that they are iikel, to get? A maximum oi Rs. 500. Sir, I have not seen a case where they have got Rs. 500. Here is a case of Fulzumbi who was married to an extremely rich man and propertied man. S'he was married to one Kader Ali in 1966. Her husband first discarded her in 1971. Then she was sent to live with her parents. Later on she became extremely indigent. She had no means to live and therefore, she moved an application under section 125 for maintenance and Rs. 250 per month. Her husband uni literally divorced her offering Rs. 500 as mahr and Rs. 750 towards maintenance for iddat period. Later on her husband moved the Additional First Class Magistrate for rescinding the maintenance order of Rs. 250 by the Session Judge. The High Court upheld the order of the Session Judge. The matter came to Supreme Court and Supreme Court granted in 1980 after a litigation of nine years. This indigent lady had to fought her case upto Supreme Colli" for 9 years and what an incalculable hardship she must have faced wouV be known only to those who have an¹' idea-how litigation is fought these days.

SHRI B. SATYANARAYAN REDDY; Then you have to change the procedure code.

SHRI N. K. P. SALVE,: That is where you are. This is precisely whet we have done. Now. you are walking into my parlour. The whole procedure has to be changed. Th? approach has to be expedited.

SHRI B. SATYANARAYAN REDDY; Sir....

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL); Mr Reddy, please don't interrupt like this. I requested you earlier also.

SHRI N. K. P. SALVE: Anyway, Sir. one can have eloquence to any extent on section 125 and 127 ana the Supreme Court judgement. WL can keep en praisting the same ad infinitum that it is extremenly wholesome it is extremely adequate, but the facts in the cases which have gone to the Supreme Court on w'bich the judgement of the Supreme Court rests make belies all the opposition's arguments in favour of retaining sections 125 and 127. If at all there is to be any argument by people who are concerned for the welfare of women — should demand that let us have any other law, for divorced Muslim women, but not section 125 and 127 which provides less than minimal.

(Imterntptions).

SHRI P. N. SUKUL (Uttar Pradesh): Let him have h_i say. Unnecessarily you want to prolong the discussions.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL); Mr. Sukul piease leave it to me, T' will look after that.

SHRI P. N. SUKUL: Please do (Interruptions).

SHRI D. B. CHANDRE GOWDA:*

SHRI. K. G. MAHESWARAPPA (Karnataka): *

THEVICE-CHAIRMAN(SHRIPAWAN KUMAR BANSAL):Please ord.

SHRI N. K. P. SALVE: Si which lg T have narratiOW are facts. They are no' concoction. Thev have been drawn from the reported cases. Sir, what I want to submit before Mouse.is if there one law is that cami are of Muslim divorced women it is law laid down by Supreme Court while interpreting to be there under sections 125 and 127. If there is one circumstance in

which certainty the women who are divorced would be left in lurch, in a quandary, i_s the one that would be

*Not recorded.

Rights on Divorce) 346 Bill 19S&--Passed

ona covered by the judgment of the Supreme Court. How easy it is for Mr. Reddy to say, change the procedure. In fact that is what we have done, Mr. Reddy. It was realized easily that sections 125 and 127 are not all that glamorous, not all that capable cf ensuring to the benefit and advantage of divorced women and all the glitters that were found in the judgment were absolute illusions. As against this Sir, in the existing Bill, what We* do not say there is a we are doing. total panacea. There cannot be a total remedy against divorce. Divorce is a great hardship en a lady and you can never undo what you inflict on a lady by way of a divorce. The best years of her life were taken away. Man i₃ by nature promiscuous and one gets more licentious and one gets more permissive, and that is, perhaps, the curse of the society, and it not the typical to Muslim This was very unfortunate comment about Muslim. I have some They reveal that the percentage of figures. divorces in Hindus are much more than that of the Muslims. Certain figures have been given. A survey conducted in 1931 showed that while it was only 4.318 per cent it was 5.60 per cent among Muslims, among Hindus, 15.25 per cent among tribals and 7.97 per cent among Budhists. Therefore. Sir. let u not be taken away by our sentiments, our own views, our cwn thinking on the entire matter. Look at the problem realistically but from a human angle. Can anyone? bring back the best years of a divorced women? Like Shah Banno, Sir after 32 years of her married life, she is just thrown out. What would she be worth to a selfish husband, S' to relieve the tension of the House, I want to recite a couplet, which a journalist from Bombay gave me. How harsh divorce is. how harsh the tala.-is and whatever may be the amount of mehat, whatever may be the maintenance a women on Ta^aq is condemned to misery and this is couplet sir;.

[Shri N. K. P. Salve]

a hardship and injustice implied in a Talaq and if cannot be undone Sec-125 and 127 are simply 'unsatisfactory and those who are championing the cause of women resting their barrel on sections 125 and 127 do not seem to realise the grave sin they are committing against women? Now. just p pose the provisions under sections 125 and 127 and collate the provisions of this Bill. What are the salient features of the present Bill. You will find how we have taken care of all the problems, the problem extremely tortuous litigation. Wha^f is it that the Law Minister has brought in? What are the salient features of the Bill? There has to be an order of maintenance within a period of one month. Once a petition is filed under Bection2, then order has got to be made within ¹ months and if for any reason, it is delayed, he will have to record reasons in writing as to why there is delayed.

SRHI B. SATYANARAYAN REDDY: No, it is one month.

SHRI N. K. P. SALVE: Sir, I stand corrected. It is one month. And Sir, if there is to be no delay in getting a maintenance order how salubrious, how wholesome are these provisions that the divorced ladies do not have to wait till they coma to the Supreme Court bar maintenance order. Had the ladies who come to the Supreme Court been asked earlier, would you be content with half the amount, but spared years of litigation, they would have said "Thank you very much that I will take half, rather than keep on going to the Magistrates, the Sessions Judges, the High Court and the Supreme Court."

Secondly, Sir, so far as maintenance is concerned, a fair and reasonable maintenance has t_0 be given within the period of *iddat*. And the main-

tenance is for two years, if she hss children. The maintenance is for the wife and for the children. *Mahr* or dower has 'O be paid. And all her personal properties given to her by

her relations, her husband's relations, friends, etc., are ensured in the order to be given to the lady. Thereafter, if nothing comes from all this, then having regard to the need of the woman, the women's heirs, who are entitled to inherit her property, will be asked to pay for her maintenance. Someone raised this question that "heirs" is a very wide term. One doesn't know, how long we can go or how short we can go. on arguing in irgnorance of law. But if one has studied the scheme of the enactment a little more carefully, one would have realised immediately that "heirs" are those heirs who are well defined in the Muslim law, who are entitled to inherit the property of the lady. They are the ones who are responsible for her maintenance. Speaking purely on the question of morality, what is wrong in these persons being called upon to maintain her, to help her out of conditions of indigency if she finds herself in difficult financial straints? If they are otherwise entitled to inherit her property, there is a moral obligation on them to support her when she needsi it. That is what has been provided here. That is the rationale for this provision. In the case of Shah Bano, she had grown-up sons. I am unable to understand how a divorced woman also gets alienated from her children. I can never divorce my wife because all my children will go to her side and I will be left alone. How does it happen that a divorced woman also loses the sympathy of her children? Here the children are brought in and they are put under a statutory obligation to support her. I am sure Shah Bano would not have liked to humiliate herself in -his manner on account of the provisions of section 125 and section 127 if this Bill had been brought by Mr. Sen earlie^ in good time. The chil-

dre are there to maintain her. If the children cannot maintain, her parents will maintain her. If everything alse fails, then the Wakf will be called upon to help her. Now you are imputing motives that this sort of an enactment is only for the purposes of aggrandising our political interests. To say this to say the least in my respectful submission, is to do injustice to the cause of the Muslim divorced women whose cause you are wanting to espouse and champion here in the House.

The next aspect of the matter-and that is very important-is, why is it that the Shah Bano case disturbed the hornet's nest? The earlier two cases had not disturbed, but this case disturbed. As a result of that, a sense of insecurity was installed into the minds of the largest minority that their freedom *o profess, practise and propagate their religion perhaps was likely to be imperilled. And that directly went against the garin of our values of secularism. Therefore, it is absolutely necessary to understand, though this very law was laid down in 1979 and thereafter it was reiterated in 1980 and virtually the same law was reiterated in 1985, excepting minor refinements or changes. What happened in the last judgment and why the Muslim community felt so completely perturbed so far as their religious rights are concerned. There are two reasons for it. One was referred to by the Law Minister. The other is 'the very unfortunate reference to he Holy Prophet and to the Muslim religion, which was utterly nuwarranted. I really hope that the judges in future will realise that on all sensitive religious issues, the may deal with the law, in the manner they want to, but they must understand how much they are capable of being misunderstood. It is the irreverential reference to the Holy Prophet and the irreverential reference to the Muslims religion that created all this trougle. Perhaps if those comments had not been made and if this rather unwarranted discussion on artice 44 had not come may be, these 125 and 127 would have continued and more

Rights on Divorce) 350 Sill, 1936—Passed

Shah Banos after 8 years, 10 years, would have got a princely maintenance of 200 or 179 or a 100 rupees. In a way it is good that such a thing has happened. It has a: least stirred the conscience of men, it has stirred the conscience of the Government it has stirred the conscience of the Law Minister_i that this plight of the women is something which needs 'o be remedied and remedied immediately. This reference in the judgement to prophet was mos unfortunate. I will not even refer to it. What was more damaging was the discussion the court embarked upon with reference to Article 44. The court c.ame with a scathing indictment of the Government for not making a uniform :divil code. They bamboozled the Government. The Supreme Court also bamboozle the Parliament into making not only, a uniform civil code rites and the law emanating from religion. The two things are quite but making it enforceable by law on everybody even oif it made inroads into his personal religious beliefs, into the religious beliefs of different communities. That was the most dangerous thing. Permit me to read this paragraph which is extremely important for those who are opposing Bill should appreciate that the Muslim sentiment today is so touched, so pricked so provoked, is not without justification. Let us not put the whole blame on the fundamentalists and say that we are surrendering to the obscurantists. The way the opponents of the Bill have behaved is something ridiculous, understandable. Whatever may be our views. | this way or *hat way. I Personally must unequivocally condemn all those Muslim members who are for the Bill and against the judgement of the Supreme Court but showed total intolerance to other Muslims to support the judgement and oppose this Bill.

An eminent and revered poet like Ali Sardar Jaffri who opposed the Bill in Hyderabad was given a garland of shose—a most unfortunate thing to happen. A mushaira could

[Shri N. K. P. Salve]

not be held in Luckndw because some of the progressive poets who had opposed the Bill would no': allow that to come about...

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Please conclude now. i have a long list of speakers before me.

SHRI N.K.P. SALVE: Just two minutes mor«...

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): We won't be able to conclude the debate at this rate. You have already taken long enough time.

SHRI N.K.P. SALVE: To make the debate more meaningful I would just quote.

THE VICE-CHAIRMAN (SHRi PAWAN KUMAR BANSAL): Please conclude.

[Mr. Deputy Chairman in the Chair]

...SHRI N.K.P. SALVE: "It is also a matter of regret that Article 44 of our Constitution has remained a dead letter. It provides that the State shall enact for the citizens a uniform civil code throughout the territory of India. There is no evidence of any official activity." They are getting indignant with us. *(time-bell rings) (Interruption) ...It* is for the Muslim Community to take a lead in the matter and reform in their Personal Law.

A common civil code extremely objectionablewhich have conflict ing ideologies----- But a beginning has to be made if the Constitution has to have any meaning. Inevitably the role of reformer has to be assumed by the Congress because of the inroads of a sensitive mind.. .to allow injustice to be suffered when it is so palpable.. . (time-bell) Only one last point I would like to make on -he question of what is the injunction of the Koran the maintenance of a divorced Muslim woman. A good deal of debate has gone on what precisely is the injunction of the Koran so far as the maintenance is concerned. So far as I am concerned I am not a profound scholar of Muslim Law ...

SHRI DIPEN GHOSH: If the Supreme Court cannot in-erpret it, how can you?

SHRI N. K. P. SALVE: I assure you I am not going to rush where the angle cannot dare, i would not have asked the questions which you asked the Law Minister. I say I would not rush where the angles would fear to tread. But what happens is we do have to decide this one thing as to what really is the injunction. Why not I go by the views of the majority amongst the minority community? If 999 people in a 1000 were to think that this is the mandate, that this is the injunction of the Koran and there is no maintenance possible after the period of Iddat[^] is there anything wrong to in accepting such a view? In 1973, precisely this was the view. This was the very view in 1973 to the amendment by the late Shri Jyotirmoy Bosu in Lok Sabha when he said that when section 127(3) (b) would come into play when there would be no liability for maintenance after the payment of Mahr. Mr. Jvotirmov Bosu quoted he Koran which you say must not be quoted. To that, Mr. Mirdha said in the other House that his inter-pre'ation was not acceptable and said that section on the payment of obligations was disturbing the personal lav/. The person was no longer liable 'o pay the maintenance after the period of Iddat. That was the view then and Mr. Mirdh's statement is here to which Mr. Sen referred. Thus^ it is unfair and unjustified, emanating out of, I would not like to say, political motives^ then at leas* ignorance, the imputation of political motives in our bringing forward tlus Bill accusing' that we have brought forward this Bill for purposes of a few votes here and there. This is not a four' way to look at things. Sir, we want to do justice. We want to do justice to the biggest minority communitly and we want to instill a sense of confidence into them and we want to retain our cherished

values of secularism. Thank you, Sir. MR. DEPUTY CHAIRMAN: Now, Dr. Sarojini Mahishi.

DR. (SHRIMATI) SAROJINI MAHISHI; Sir^ I was listening with rapt attention to the speeches of the Members from the o'-her side who spoke in favour of the Bill. I do not know whether they had greater confusion in their minds because of their clubbing religion with the religious rites and the law imanaling from religion. The two things are quite different. Religion is an abstract thing whereas the law emanating from religion is something concrete and is codified also. There is no law which does not "trace its origin to a divine source. Let me know whether there is any law that does not trace its origin to a divine source. Is there any law which does not trace its origin to a divine source? Every law traces its origin t_o a divine source, whether it is the Hindu Law the Islamic Law or even the Roman Law. or Whichever law it may be, every law traces its origin to a divine source because the people may get scared of the consequences if they do not comply with that law. But, later on, in courts of time, the various disciples and the vested interests tried to interpret the Law indifferent ways. The Original propounders of the faith had given the principles, the programmes and the policites supported by their own action whereas their disciples later on started interpreting 'them, twisting them and deforming those laws. What happened in them. course of time was that these people were not the exact pro-types of those original saints or prophets or seers or the divine source. What actually we see is only the¹ deformities and the discrepancies which have crept into the body of that law. Therefore, it is very necessary, not for any particular law, but for every law, to undergo certain changes and it cannot remain static. Alongwith the changes in society, the socio-economic charges. the changes, in the way of life of the people, law also gets itself chan-

Rights on Divorce) Bill 1986—Passed

ged. Therefore, if a law remains static, should we not take it for granted that the thinking process of the people of the country has become static? The law of any living people cannot be static. It is always flowing and it is assuming new values also many a time according to the convenience of the society at large, not for the convenience of a single individual. In this case also, I would say that the honourable Minister, Shri Shiv Shan-ker, was wrong when he said that when the Hindu Law was also amended, the people were in favour of that and the people had given their consent to that. I do not agree with him there. Rather I agree to disagree with him in this matter because there was a lot of resistance at that time and there were black flag demonstrations arranged before the Parliament in the year 1956 and the Constituent Assembly Members had to face all these things also who became Members later. They had to face all these things trying to convince the people. When the daughters were allowed a share of their fathers' proprty, the fathers, brothers and others came in a demons'ration, holding black flages, and they said that if the daughter got a share of her father's property, then there would be no love betwen the brother and the sister. But what guarantee could they give that there would be love between the brother and the sister if the daughter was not allowed to have a share of her father's proper-y? They could not answer this question. But, in spite of the resistance of the conservative people then, there was codification and an attempt was made at the codification of the Hindu Law. I do not say that it has been fully made. There were certain things which needed But the Hindu Law is also allto be done It was not restricted to a embracing. particular time, but it has also spread itself over a period of time.

It was not only the shrutis and the scriptures and the other things, it was also the good conduct of the good people and the noble ideas

Rights on Divorce) 356 Bill 1986—Passed

[Dr. (Shrimati) Sarojini Mahashi]

of the pious people which formed the basis for religion. So is Islam. I have great respect for the Koran and for the Prophet. It has 114 Avats in number and the Suras; they were communicated to the Prophet, and later on, of course, they were written by others, and they were supported by actions of the Prophet also and later the desciples tried to interpret them in a different way. That is why, of course, we are quarrelling here. We are not actually quarrelling over differnces with the interpretations made by the later disciplies of these people, whether the interpretations given by these people were properly brought into practice.

Sir, I do Shiv understand hon. Shanker telling us to look at these things from the Muslim angle and not from the Hindu angle. I do appreciate his point because he is looking at it from the Muslim angle and therefore he has been able to say this perhaps. We would like to look at it from the 21st century angle, la'ter part of the 21st century. We are now on the way to the 21st century. We want it from the Indian angle also, from the Indian point of >v(Interruptions). We do not make a also distinction whether it is the Hindu woman or Muslim woman or Christian woman or Parsi woman. She is woman after all. Her dignity has got to be maintained. She cannot be left on the streets of this country She cannot be left to the wolves also. It is contract, no doubt. I may be permitted to say here that a Muslim man can marry four wives. not necessarily. The Koran never said that. The Koran said: If you cannot maintain four wives, do not marry; if you cannot maintain them in a proper way, do not marry: marry one. And if you can maintain them, give equal treatment to all. But who cares to study and have all the introspection whether he has the capacity to treat equally all of them? Does everyone have an introspection for himself? He cannot. Therefore, he

will sit upon himself on judgment that he is capable of maintaining them on this side. Also, at the time of 'Nikah, the witnesses are two females and one male or two females and one male or two male witnesses, which goes to show that two women are equivalent to one man. I do not know arithmetic, Sir. But this of course is there. That was the tradition that was practised. In the Arab countries the situation that was prevailing at that time was quite different, and the law emanated from all these conditions. Not ^{on}ly that, the thought was also influenced by these conditions. Now, today in India as the socio-economic circumstances continue, as the religious practices continue, if you leave out Satpati, the marriage is still valid. Any ritual can be done away with but the marriage is still valid. (Interruptions) It if a ritual. They may not be practising Satpathi according to Mitak-shara; any ritual may be dispensed with. Even then the marriage is valid. Marriage is being registered also under the Special Marriages Act. It is a standing contract. But the people who are still attached to the sentiments, they do go through all these religious rites and other things also, because there is freedom of religion. Freedom of religious rites is given under the Fundamental Rights of the Constitution. Therefore, Sir. I would like to ask, what is this exactly which made the Government the ury benches, hring this Bill forward?

Then, the title itself is the Muslim Women (Protection of Rights on Divorce) Bill, 1986. An divorce, Muslim womens' rights have got to be protected. What are the rights of the Muslim women on divorce? According to Explanation (b) in section 125 of the Cr. P.C., 'wife' Means a wife belonging to any community-Hindu, Parsi or whosoever, or Muslim also. Therefore, the whole question arises whether she has to be guided by sections 124 to 127 of the Criminal Pro-cerure Code. The Supreme Court would not have referred to this also

[8 MAY 1986]

but for the fact that the appellant referred to this and tried to seek shelter under 127. Otherwise the Supreme Court would not have referred to these things also. Therefore, the whole thing is that the Chief Justice of the Supreme Court who happened to be the chief author of the judgment, went to the extent of saying; I am only interpreting the Muslim personal law. I am not interfering without. The, Supreme Court interpreted the Muslim personal law. It never interfered with it. Therefore, this is what the Supreme Court has got to do. Can we say that the Supreme Court has not right to interpret the personal law of any community? We connot say that. There were days during the British rule when the British Courts interpreted the Muslim law with the help of Maulavis and the Hindu law with the help of Pandits. We accepted that. I ow, today we say that the Supreme ..< mrt has got no right to interpret tkd law. Are -we questioning their rigK'.V They have interpreted. Of course, what is it that they have interpreted'? They have interpreted the relief and redressal under Section 125 in the Criminal Procedure Code for a woman seeking relief and redressal of her grievance and she is entitled to it as a citizen of this country. Of course, earlier also there were cases. The case of Mai Tara in 1979 and the case of Azim Bai in 1980 were there. But they were decided by the Division Bench. Therefore,' this case ! referred to a larger Bench and the larger Bench gave this judgment. •efore, why should this door for relief for a citizen of India, for a woman who is a divorcee, whether under the Muslim law or any other law, be closed to her. This is the point.

I was listening to the hon. Minister for law in the other House sitting in the gallery. He was saying that we are not closing the doors of Section 125 of the Criminal Procedure Code. But what we are doing is that we are having a restricted use of that Section 1-25 of the Criminal Procedure Code for the period of Iddat. What is the

Rights on Divorce) 358 Bill, 1986—Passed

meaning of Iddat? Iddat has been denned as three menstrual periods or there lunar months or something like that. But has it been defined in the Ouran? What is the meaning of Iddat? The word Iddat or the period of Iddat has not been used in the Ku-ran. Avat 241. Sura 2. of Kuran has been mentioned. But the period of Iddat has not been mentioned, on the contrary, they have mentioned Mata-ul-bin-Maroofa. That means that a reasonably adequate amount has to be paid to her. What is the quantum of the amount and what is the period for which it has to be paid? It has not been mentioned. This Bill has come forward probably for the eventuality that must have arisen before the court. Firstly, the period of Iddat may last for three months or it may last for a greater period also. I am told by one of the scholars that it may last for a period of 14 years also. It may last only for three months also. Secondly, is the divorcee to be paid until she remarries? Thirdly, is she to be paid for lifetime if she does not remarry? A number of questions will arise there which have not been made clear. Of course, SShiv Shanker Ji was saving that we have not been able to create confidence in the communal minorities and Members on our side were shouting "you are responsible for that". This is not the answer. It is the communal minority which has to create 1 ce in their own scriptures, in their own holy books by practising them, not by preaching them. How did they try to practise? Many of our Members of the Muslim community do knov/ what is Mata-ul-bin-Maroofa. It is the adequate compensation or adequate amount to be paid to her for a reasonable period. It is not known to many of the people. Just as Hindu law is not known to many of the people so also. Muslim law is not known to many of the people. Sir, the Hindu law, as I said, went on curtailing the rights of the women. She was entitled to his money under the Istridhana. What was given to her before the nuptial fire, what was presented ⁺o her by the brothers and the father and the mother, that alone was Istri-

Rights on Divorce) 360 Bill 1986—Passed

[Dr. (Shrimati) Sarojini Mahishi]

dhana and the husband had to decide whether there is any impening danger in the family. She could make use of it. (Interruptions) What I am saving is. Sir. just as the Hindu law went on curtailing the rights of the women, that is the weaker section of the society, I am telling that it is the weaker section of the society which has fallen a victim to the men-dominated And it is this society which has society. framed the laws for the women, whom they considered no more than a toy or a commodity, and she could be thrown away at any time. I do not say that it is one reason or the other reason. The vested interests in these religious inter-pretations of the dogmas came forward to see that her rights are curtailed, *i* am speaking for the women of this country. I am speaking here that in the whole world also, this situation is going on. It is the woman who falls a victim. It is not the man. There may be some cases of men also. But I don't think that By and large, the women there are many. section is being exploited. And, of course, there is every possibility that in the name of religion, in the name of religious preachings, the women, the weaker section being exploited. I know, Sir, that many of my friends on the other side are also capable of going with me; (hey are also capable of coming along with us. But they have got a whip on them. I would like to quote a sher in this con-

यह दरुतूर जवां भंदो है, औसी तेसं महफिल में यहां तो दाल करने को तरसत है जवां मेरे ।'

nection. "Even though I am quite keen to say this thing, I cannot say because my tongue is tied." I know the ton-gue₃ of these are tied. They are under restriction. Therefore, they cannot come out. Would-you like to throw our women, whether Hindu women or Parsi women or Muslim women to the streets? What is the alternative for her? Is she capable of having any vocation? Is she capable of e.arning for herself? I know, Sir. when the Supreme Court gave the judgment, no les_s a person than the

Union Minister, Mr. Ansari, went to the extent of saying that it is a mean attack on Islam. Is that the interpretation, is that the accusation to be made of the highest court of the irland? He went on to say that it has come out as a judicial intolerance and motivated interpretation of the Shariat. Can it come from a person of responsibility, a person who is supposed to be holding a post of responsibility⁰ On the contrary, Sir, I had and opportunity of listening to Mr. Arif Mohd. Khan, who had to pay heavily for this thing. He said. I do know of the practice. When the Mahr is given, Mahr is not given after the divorce. But Mahr is given immediately after the marriage. It is not consideration for the divorce. It is consideration for the marriage. But when the girl, when the bride enters into the home of a bridegroom, all the sisters of the bridegroom and the brothers-in law come and under force, she is made to say: V(gX)

मैंने मुआफ कर दिया है मेहर मैंने मुआफ कर दिया है। She is made to say this thing. (Interruptions) If my Muslim friends do not agree with me.... (Interruptions)

SHRI RAOOF VALLIULLAH: You cannot teach anything you like. (In-terruptions)

MR. DEPUTY CHAIRMAN: Please-take your seats.

(Interruption)

SHRI V. GOPALSAMY: When Mr. Sliiv Shanker was making his speech I also said not to disturb him. Now, Madam is making a very good speech, why do you disturb her? (Interruptions)

DR. (SHRIMATI) SAROJINI MAHISHI; Sir, if this is not the practice, let them say while they are speaking that this is not the practice. But this is what I have come to know from no less a person than Mr. Arif Mohd. Khan. Of course, the bride is made to say;

Therefore, Sir, Mahr is not a thing which is a specified amount at the time of the marriage. Even though the specific amount is not mentioned at the time of the marriage, marriage does not become invalid en account of the fact that it is not specified. Therefore, Mahr is in respect, as a token in respect for the woman for having (Interruptions) Sir, this Bill which has been before us... . (JwterrwptioTis) I am happy in one way that it ha, tried to open the eves of Muslim women. (Interruptions). It has opener the eves of Muslim women in the country. They are becoming conscious of these things and it has given them an opportunity to discuss all these things. Otherwise, it had become, so to say, a static thing. Now, section 3 mentions mahr or other properties of Muslim woman to be given to her at the time of divorce. Mahr is not in consideration of divorce. Mahr is in consideration of the marriage. It has to be paid earlier. At the time of the divorce it has got t_0 be paid. But then, of course, all these things are mentioned. Sir, where is the period of iddat, according to me in Koran. In Ayyat 42 there is no mention of it. Now, what does section 4 say? After the period of iddat is over, where is she to go? She is to marry another person. Will anybody come to marry her and that too in the middle age or after a particular age, after she has three" or four children, with all the liabilities, they are not assets, at that time? Whom is she to marry? Even among the Muslims, I do know they do not go for marrya divorced lady. Under these ing circumstances, where is she to go? I do feel that the Shariat has made provision earlier but my if it is practised. Now, the times have "hanged. The practices have become obsolete for them. So much of water has flowed under the bridges. Now we have to bring a new approach and

Rights on Divorce) 362 Bill 1936—Passed

ne amendments and a whole new approach has to be brought about. Now, what I am speaking may be a small thing from a small person as compared to our great teacners, great Islamic teachers or great gurus. I am not a propounder of all these things but the disciples have to take the responsibility, and we hav_e to see what they have been doing all these years. This has also got to be seen. Therefore, under the circurr stances, if they have not been able to d₀ this thing, we have to see that life is injected in the body of this thing.

Now, Sir, under section 4 of this Bill it has been said that she can go to a relative, inherit propeity from the father, brother etc. But how many parents are there wh₀ can give property to their daughters? How many of them have got the will to stay with their daughter? Secondly, when they, carry four wives or three wives, they have got to protect children. I am not speaking of tall highly placed persons who goes verbatim by the word of the Koran. (Time Bell rings). (Interruptions). I am speaking on behalf of the common Muslim women, amongst whom there are bidi workers, illiterate women, who do not understand anything, and a large number of whom are below the poverty line and who are treated as domestic servants. Of course, I have no hesitation in saying that they are treated as domestic servants.

Sir, under section 5 she has to go to a relative and the argument given by my friends on this side is this thing—speaking loudly, or shouting loudly and differing loudly. I only want that 'he cause of woman should be served in this country, whether she is a Muslim or a Hindu or a Parsee, does not matter. The people who number 51 per cent of the society, have been thrown to the winds. They have not been emancipated in spite of tbe t^ll talk of Hindus and Muslims together.

Rights on Divorce) 364 *Bill*_v 1986—Passed

[Dr. (Shrimati) Sarojini Mahishi]

Woman should be worshipped. But that i_s not done. Hindus worship stones but not women. Under these circumstances, I am not saying in praise of this thing or that thing, all corrupt religious rights and practices should be given up. The law that is there has got to be corrected, and corrected immediately.

Sir, under section 5 of this particular thing she is to approach a relative. What relative is there? What brother, cousin-brother, half brother, full brother is there, who is going to entertain a divorced sister in his house. Is his wife going to allow such a thing. Let me know what is the practice? Can she go back to her father's place? She may go if he is alive. She may get a piece of bread in the father's family if he is alive. But suppose he has married again and her own mother is not alive what will happen to her? To which relative will she go? Who will entertain her without any selfish interest? Any such person may take away her property. Have you understood the economic position of women in the country, the social position of women in the country? Therefore, it may be any community woman; we have to understand the social predicament, the economic predicament in which the woman is. Even though there is codification of Hindu law, we find a daughter can gst property share in her fathers house but she cannot become a copartner in the property. She cannot claim the partition in the property. Even today the position of women is like that. You can see that in the House of 250 Members, there are hardty 3 or 4 or 5 women which can he counted on finders. Proper representation is not there either in this House or the other House. You can make out whether you have the representation of women who can sp?ak with ~>rity, women who can act, who vent to their feelings and women who can fight for their rights,

Can a Muslim woman go to court? It was a coincidence and an accident that Shah Bano went to the court and that top was on account of her sons. I had the opportunity of talking to Shah Bano. She went with the help of her sons to the court and she continued for such a long period. Is it possible for a Muslim woman to attend the court' and hear all the expenses by herself? Here, the woman will go to the Magistrate and the Magistrate will give his judgment in one mon+hs period. The husband pays her for the period of Iddat and then the relatives. Who is to find out the relatives? Will the Magistrate find out or the lady will find out? Who is to find out the relatives? And if the relatives do ^{not} make payment, then Wakf Board makes the payment. Wakf Board has to make payment for her subsistence. But how many Wakf Boards are capable of paying in the country? My friends know about the administration of the Wakf Boards and under what difficulty they are. How are they capable of making payment? Let us have the sentiments and the regards. The Madhya Pradesh Wakf Board came forward to ask: "If the Central Government pays so many crores of rupees, we will be able to give something to th"e divorcee who comes to beg of us." That i? how we have to maintain the dignity, the integrity and the individuality of the citizens of this country. We shall have to give thfi dignity t_c the women whom we have respected in our scriptures. We shall have to find out practical way for her subsistence, for her living. Therefore, under these circumstances, Wakf Board may not be a substitute. We do not say that section 125 is not capable of giving her all the redressal of grievances. We do not say that. Section 127 also is incapable of giving her redressal; Section 488 is incapable-I am talking of Criminal Procedure Code. Muslims' have no Criminal Procedure Code of their own. They have got this law; they have the Shariat. This is their civil law.

365 The Muslim Women [8 MAY 1986] (Protection of

Cr.P.C. and I.P.C. a_e administered by the State only. Therefore, can they do away with this particular tection notwithstanding anything written in section 125 and section 127 of Cr. P.C.? These shall prevail.

There is a discrimination. But the discrimination must be for the good of the society. Discrimination, if at all it is used, as substitute, must he for the betterment of the society. If it is not for the betterment of the society, what is the use of bringing it ony Vo satisfy the sentiments of a few people?

I am hot speaking cither on behalf of this party or that party. Whether they praise me or they do not praise me, it is immaterial. But then, what is the use of harangueing like this? I would like to quote a small couplet:

In this particular hangama, the big harangue that went on, who is the victim? It i_s the conscience and it is the heart and nobody else. Thank you for the kind consideration.

डा० (श्रोत्रति) त्राजना होपत्ल्लाः मान्यवर, आज कव कि मैं एक ऐसे बिल पर बोलने के लिये च ही डई ह, उन से पहने मेरो साथी जनता पार्टी को मेम्बर ने बडे जोर शोर से इप पर ग्रापनी तहरोर की । बढ़ी खशों को बात है कि ग्राज 40 वर्ष बे बाद इस हाउस में एस मुस्लिम औरत चाहे भने हो वह एक परेगत ड'इवेस ड औरत इ: मर्तन हो, उन के रेगे इतनी जोर-वार 15रोर उई; पत्रे लगता है कि जो ंटरेश्ट इन विद में गरी पैपा लिया है वह गाउ हिसी बच्छा चीज की तरफ हन रेदेत के लोगों को ले जायेगा म्रीर वह न सिर्फ कुछ परेशान डाइवेर्संड ग्रीरतों की बात करेंगे बल्कि 99 परसेंट लोग जो माइनारिटोज के है, मुसल-मानों के ग्रीर दूसरी माइनारिटीज के हैं उन के हक की हिकाजत के लिये बोलेंगे ग्रीर यही फायदा सेकुलर्जिम का होगा।

में यहां थोड़ी बात हिस्ट्री के तौर पर बोलनां चाहंगी कि इस हिन्द्स्तान में म सलमान 14वीं सदी में ग्राये । उन्होंने इस देश को अपनाया। इस देश की विशा-लता है, इस देश के लोगों का हटय इतना विणाल था कि उन्होने भी उन लोगों को अपना लिया। हम अपने साथ कुछ कद रें बाहर से लाये, कुछ बदरें हम ने यहाँ से सीखी और बहुत कुछ पाया अब इस चोज को एक दो वर्ष नहीं गजरे हैं सदियां गजर गयी है और अभी मेरे साथी जो बंगाल से झाये हैं, जो सुबह से बड़े जोर शोर से इस मतले पर बोल रहे थे और जो कल हम गुरुदेव रवींद्र नाथ हैगोर की 125 वी जयस्ती मना रहे हैं और गमदे है बारे में कि जिस ने हमारा राष्ट्रीय सामा लिखा है. उस के आगे के हित्से के कारे में कुछ बोनना चाहता है।

यह तहज़ोव जो न समझ पाये हों उन के लिये मैंने जो बंगाली जवान -जानते हैं उन से पूछ कर एक तर्जमा किया है कि ऐ भारत माता तेरे क्लैरियन काल पर उसे सुन कर हम यहां आये जिस में हिन्दू, मुज़लमान, सिख, ईंगाई, बुढ और दूसरो सब जातियों के लोग ईस्ट, मयारिक से आये, मगरिव से आये और उन्होंने यहां पर आकर एक ऐना हार गूया जो तेरे प्रतों पर एक फान बनाना यह आन है हमारे हिन्दुसान को जीर इन

डिा० (श्रीमति) नाजमा हेपतल्ला] हिन्दूस्तान में यह मतजनान 11 वी सदी से रह रहे हैं, एक दो वर्ष से नहीं रह रहे हैं। दस, बीन वर्ष से नहीं, सदियाँ गजर गयी है चौर मझे श्रफसोंस है कि ग्रगर इस के बाद भी हनारे साथी, हमारे इस देश के गैर मतलमान भाइयों को हमारे मनहवी और हमारे सेंटोमेंटन के, हमारे विलीफ के बारे में क्रभो क्रागर कुछ शकोस्वा है तो यह गलती उन को नहीं कहंगी। यह गलतो सारों की सारों हमारी है कि इम उन को सहो मायनो में बता नहीं सके कि इस्लाम में 1400 साल पहले, जब दुनियां को कौनें अंधेरे में भटक रहीं थो, जब अरब मल्को में लड़को पैदा होने वे बाद जिन्दा दफन कर दो जाती थी, 14,15 सौ वर्ष पहले औरत को जो सोसल और क्या इकोनामिक सैक्योरिटी टी उस की मिसाल दूनिया में कहीं नहीं होगी। आज भो हम कानून बनाते हैं। उन कानुनों में कुछन कुछ कमी होती है। हमारी बहिन बड़ी अचछी तरह से तकरौर कर रहीं थीं। मैं उन को तारीफ करती हं। उन्होंने इस ५२ वडी मेहनत की और वही ग्रच्छी तरह से बोलीं लेकिन उन्होंने जो कुछ बातें कहीं हो सकता है विगये समझ न पायी हों कि कुरान में हर स्रीरत को, हर मर्द को ग्रीर हर रिश्ते को हिस्सा दिया गया है और उस हिस्से को एक 7P.M.तरीके से दिया गया है। औरत को जहाँ मर्द ने यह हक दिया कि वह तलाक ले. वहाँ औरत को यह हक दिया कि वह मेहर ले। ताकि उतका इकानामिक प्राटेक्यन हो। 14 सौ वर्ष पहले जो चोज इसलाम में लाई गई, वह कासैण्ट किसी दूसरे ला

के अंदर नहीं था। हो सकता है आप

इसको सेकड कांट्रेक्ट वहें। वो शख्स अन-

जाने एक दूसरे के साथ जिन्दगी बिताने का एक वायदा करते हैं, और मजहब उन्हें इजाजत देता है कि चार ग्रौंश्तें हों या चार मर्द हो, वह ऐहत करें कि हम एक दूसरे के साथ जिन्दगी निभाएंगे उस काट्रैक्ट में पूरी कर्तें जो भी ऋष चाहे रख सकते हैं वह पूरी कर्ते इस्लाम के ग्रंदर है। जो कर्तें ग्राप उस काट्रेक्ट में रखोगे, डाइवोर्स में उन्हीं पर क्रमल किया जाएगा। जो मेहर का प्रोक्टेकन ग्रौंग्त को दिया गया है, वह उसी के ग्रा-धार पर दिया गया ।

श्रीमान, मेहर जो होती है वह मीरिज कंसिडरेशन होता है। दो तरह के मेहर होते हैं। स्नाज हमारे हिन्दस्तान में चुकि यहाँ की तहजीब से हमने बहुत कुछ सीखा है, वह डावरी, कपड़ा। गहने आदि के तौर पर पादी के बकत दिए जाते हैं। दूसरा मेहर एक प्रोटेक्शन होता है मैं अरबी लफज नहीं बोलगी हालांकि वह ग्रचछा लगेगा लेकिन समझ में नहीं आएगा, लेकिन जो चौंज कुरान में है उसका एक द्यायोटा भी श्रापको समझा में सक तो मैं ग्रपने काम सफल हो गई हं। वह इकार घारब कह-खाता है। उसे जब चाहे ग्रीरत मांग सकतो है। अगर दो लोग अपनी जिन्दगी साथ नहीं गुजार सकते तो वह किसी भी वजह से हो सकता है, मर्द औरत को रखना चाहे या झौरत उसके साथ नहीं रहना चाहे तो वह मेहर उससे मांग सकती है। उसके लिए डाइवोर्स सैटलमेंट होता है। अगर कास उसका शौहर गुजर जाए तो उसकी मेहर मिलता है, उसको अपनी मोहर की प्रोपर्टी से पैसा भी -मिलता है। जो हक औरत को इस्लाम ने

369 The Muslim Women (Protection of				[8 MAY 1986] Rights on Divorce) BIH 1986—Passed				370				
दिया	ग्रपते	वारे	में	हश	दिया,	918	बच्चों	को	पालने	के	লিত	प सा
					जो पेणा	नहीं	है वह	रं मैं।	टेनेम्न	क्षोर	मेहर	की

बात झाती है। पहला जो बनिवादी सवास ज्ञाता है बह यह कि जिसके पास कुछ होगा बही तो मैंगरें नेम्स दे पायेगा । आग बात करते हैं यहां पर मैन्टेनेन्स की 125 सीर 127 की। मैं यहां पर एकदात आपके नामने रखना चाहता ह कि मारे लोगों ने 125 की बात की हे सिवाये आपके । मगर किसी ने 127 की बात नहीं की । 125 के झाने के बाद 127 3 वी को लामा गर्भा । उसी से जो माइनोरिटी है उसको श्रिटेश्वट करने को कोशिश की । उस वक्त किसी ने कछ नहीं कहां। इन वर्षों के बाद द्याज जब कि इस बिल के जरिये उस औरत को सुत्रीम कोर्ट, हाई कोर्ट और दूसरे कोटों के चकररों के चंगल से निकाल कर एन ऐसे वायरे में डाल दिया कि वहां पर एक महीने के अन्दर जो कुछ भी उतके हकूक हैं वह हासिल कर सके तो आप इनकी ताईद नहीं करते इसका मजो ग्रफसोल है। आप इसकी ताईद क्हों नहीं करते ? मुस्लिम औरतें किस मेहर के लिए, जिस प्रोपर्टी के लिए, जित हरूक के लिए सिविल कोर्ट में धको भाने पहले थे, जिस औरत के पान पैता नहीं होगा यह कैसे कोर्ट में जांग्रेगी, कहां से बकील करेगी। सारी कोई शाह बानो जैसी खशकिस्मत औरत नहीं होती फिसके पास पैसा भी हो क्रींग जिसका झौहर भी वकील हो । लतीफी की तरह सारे नहीं होते जो कोर्ट में चले जायें और आकर उन के लिये फैनला कर दे। कितनी औरतें ऐसी हैं? च'हे हम यहां से बोल रहे हैं ग्रौर चाहे वहां से बोल रहे हैं। कितनी दफा आपने यह बात कही है जि जस्टिस

डिलेड इज जस्टिस डिनाइष्ठ । यहां तो

जस्टिस डिलेड का सवाल ही पैवा नहीं

दिया ft. 3 म्रस्तियार करना चाहे शरे। क्या 14-15 सो साल पहले इन नरह का कोई जासेंग्ट था इसके अलावा औरत को इंडिविजऐटी का कांसपत भी इस्लाम ने दिया। उसकी कोई जरूरत नहीं है कि वह ग्रापने नाम के आगे अपने कति का या अपने जल का नाम लगाए । उसकी अपनी इंडि-विजुऐटी है। वह चाहे कुंबारी हो या आदी बदा हो। ब्राज के जमाने में अभार कोई किसी की बोबा कहलाती है तो उसकी इंडिविजुऐटी करम हो जाती है। उसकी तला ह के बाद अपना नभ्म घदलना पहता है। इस्लाम ने इसकी पायदी नी लामई इस्लाम ने नहीं कहा कि वह र ा नाम रखें।

इसके क्रजावा उसकी उसके बाप की प्रापर्टी में हरू दिया। विक्त कानून में ऐसा है। कुरान आपके सामने है। मैं कडिए तो अपकों पढकर बता सकती हं कि उसमें इतना कुछ लिखा 'जा चका है कि औरत को अपने बाप को जयादाद में हरू है। इतसे पडले किसी के नहीं था। झत: ग्रीरत को अपनी भोलाद की प्रापर्टी में, अपने भौहर की प्रापर्टी में कितना हुक है. उसकी भी डेफनिशन दी है। हर चीज की एव हद मुझरंर की जाती है। हमारे सां मिनिस्टर साहब जानून पेश करते हैं--चाहे करज के लिए हों, चाहे चोरी के लिए हो, हर कानन में हद मझरँर की जाती है। मनर फिर भी इस्लाम ने इस बात पर कहा कि मेडर, बौरत की मौडर की हैलियत पर कायम की जाए। मेरी बहन यह प्रोब्लम औरत और मर्द की हैसिशत और पैसे की नहीं है। यहां बोब्लम है गरीबों की। जो इन्तान गरीब 🕏 जितके पास नीकरी नहीं है, जिसके

[डा० श्रोमति (नाजमा) हेपतल्ला] होता। वह जस्टित के लिए कोर्ट में जायेगी हो नहीं । अगर वह डैस्टोट्युट है और वह किन्हीं के जरिये से सुप्रीम कोर्ट या हाई कोर्ट के वकील को ले जाकर यह कहेगी कि मुझे मेरा हका दिलवा दो तो 125 में उत्तो डैस्टोट्युट के लिए है; अगर कोई औरत अपने को मैंग्टेन कर सकती है तो वह कोर्टमें जा सकती है मगर उसको उसमें के कुछ नहीं मिले-गा। मैं दूसरों बात इस कुरान की तरफ दिलाना चाहती हूं। इस कुरान में बार-वार इस बात का जिक किया गया कि तम अपनो औरत को तलाल थों, तलाक को कोई ग्रच्छो बात नहीं कहा गया. तलाक तो ऐसे हो एक दिया गया है क्वोंकि इस्लाम 1,400 साल पहले आया दुनिया की तवारीख में। वरुई की हिस्ट्री में 1,400 साल कोई ज्यादा प्राने नहीं होते । आपको मालूम है कि मेरे से पहले श्राप बोल रही थी कि एक कानून बनता है किसी चीज को बेहतर करने के लिए भौर दूनरा बनना है उनको बेहतर इस्ते के लिए, तीवरा बनता है जैवको वेक्षर करने के लिए। समर कोई ऐना वक्त भी स्नाता है जब उन्तून म्ट्राम्सल हो जाता है। मैं लगतने हु कि कुरान का कानन एक मज़म्मल है। एक बच्चा पदा होता है उसके लिए हम एक छोटा कृती बनाते हैं, जब दो साल का होता है तो थोड़ा बड़ा कुर्ता बनाते हैं और जब वह 16 वर्ष का होता है तो उससे बडा कृती बनाते हैं। जब वह एक हद पर पहुंचता है तो उसके कुतें की लम्बाई नहीं बढती । यहां पर हालत यह है कि हर हर्ज़ को हिफाजत की गई है। यहां फंडामेंटॉलस्ट्रा की बात है वड मेरी समझ में वात नहीं चाती । में यह बहना चाहती हूं वि मेरों समझ

में नहीं ग्राया कि यह फंडामेंटलिस्ट है क्या। अगर किसी मजहब को मानना है और उस मजहब के ऊपर चलना है तो अगर यहीं फंडामेटेलिज्म है तो मुझे लगता है कि हिन्दुस्तान के साढ़े सात सौ मिलियन लोग फंडामेंटेलिस्ट हो जायेंगे ग्रोर फिर शायद हो सकता है कि सी पीं एम के लोग उससे बच जायेंगे क्योंकि वे किसी मजहब को मानते नहीं। उनका अपना फंडामेंटल है (ब्यवधान) दूसरे लोगों का अपना फंडामेंटल है । क्या आप यह समझते हैं कि हिन्दुस्तान के 95 परसेंट मुसलतानों ने, भाइनोरिटी ने इस बिल की तरफदारी की है, इस बिल के बारे में कहा है कि यह सही है और उनके ख्यालात की, उनके सेंटीमेंट्स की राजीव गांधी जी ने कद्र की तो क्या साढ़े 95 परसेंट लोग फंडामेंटेलिल्ट हो गये ? क्या मैं ग्रापको भण्डामेंटालिस्ट लगती है ? मैंने इतनी तालीम पाई है। झगर में अपने मजहब के तौर तरीकों से चलती हूं तो करा में फण्डामें दलिस्ट हो गई? मेरी समझ में यह जारगमेंट नहीं प्राता है। मैं आज सहां सूत्रह से बैठी हुई हं। गैंने किसी एक को भी इट्रप्ट नहीं किया... (ग्यवधान) । में चाहती हं कि आप मेरी वात सुनें। हो सकता है कि मेरे समझा से आपका शकों-शुवहा दूर हो जाथ ... (व्यवधान) । अगर आप नहीं समझना चाहते हैं तो दूसरी बात है। किसो ने एक बात कही है कि अगर कोई सो रहा हो तो उसको जगाया जा सकता है। लेकिन अगर कोई सोने का खाली डामा कर रहा हो तो उसको कैसे जगाया जा सकता है। मैं तो उन लोगों को समज्ञाना चाहती हुं... (व्यवधान) ।

श्री गुलाम रसूल मट्टोः मेडम, आपके सामने कुरान है। उसमें यह सब दिया हमा है।

डा॰ (श्रींमती) नाजमा हेपनुल्ला: में समझती हूं कि मै कुरान का रेफरेन्स अच्छी चीज के लिए दूंगी क्योंकि मैं उस खानदान से प्राती हूं जिसके ऊपर मुझे फक है। मैं मौलाना प्राजाद के खानदान से प्राती हूं जिनका कुरान का तर्जुम, दुनिय, में सबसे ज्यादा मकवूल माना जाता है। मैं समझती हूं कि इससे अच्छा कुरान का इनटरप्रेटेशन खौर कामे-न्ट्री किसी दूसरी की नहीं हो सकती है। इसका कारण यह है कि वे उर्वू भी जानते थे और अरबी भी जानते थे। वह सही माथनों में एक मुक्कमल बयान है। मुझे इसका वडा फक है।

श्री सैयव आहमद हाशमा : मैं आप को कांग्रेस के रामगढ़ के सेशन की भी याद दिला दूं जिसमें उन्होंने कांग्रेस प्रेजेंडेन्ट की हींसपक से इस्लाम के बारे में कहा था... (क्यवजान) ।

डा॰ (थॉलती) नाजमा हेमतुल्ला: आपने रामगढ़ सेमन के बारे में कहा। लेकिन कांग्रेस के लोगों के उत्पर आज इल्जाम लगाये जा रहे हैं कि कांग्रेस पार्टी के लोग वोट आप्त करने के लिए यह विल लाये हैं। मैं एक छोटी सी मिसाल दूंगी। मौलाना आजाद ने इसी दिल्ली महर के अन्वर सन्, 1923 में सबसे कम उद्य के अन्वर सन्, 1923 में

Rights on Divorce) 374 Bill 1986- -Passed

से फरिस्ता भी उतर कर आए ग्रीर जामा मस्जिद को मोनार से यह कहें कि तुम्हें हिन्दुस्तान की आजादी मिल सकती है ग्रगर तूम हिन्दू-मुसलमानों की दोर्स्ता छोड़ दो तो मैं यह कहूं कि मुझे हिन्दू और मसलमानों की दोस्ती चाहिए, चाहे माजादी मिलने में कुछ देर ही क्यों न हो जाए प्रगर हिन्दु-स्तान को आजादी नहीं मिलेगी तो यह हिन्दुस्तान का नुक्सान होगा, लेकिन अगर हिल्दू और मुसलमानों की दोस्ती टूट गई तो यह इंसानियत का नुकमान होगा। उस मैं उस खानदान में आती हं खानदान से आती है जिसने मुझे मोर्डन तालीम दी है। मैं समभती हं कि कोई भी ऐसी चीज कुरान में नहीं है जो हको को तोड़ती है। अफसोस इस बात की है कि हम औरतें अपने को की गौगती नहीं है। गलती नदों को नहीं, गलती औरतों की है। अगर वह खडी होकर अपने हक मांगे तो उनको हक मिलेंगे । इस्लाम ने हमें अपने हरु दिये है। हम मेहर भांग सकते हैं। मंरिज जेटेक्ट में जो कायदें-कानुन चाहें रख सकते है। अगर हम नही रखते है तो थड নলন हमारी 8। टेरोरिज्य पर पालियांगेट ने कॉन्न बनावा लेकिन फिर भी टेरोरिज्म जल्म नहीं हुमा है। इसलिए में समझता ह कि अज में श्री राजीव गांधी जो ो सुसलभानो की तरफ से माइनोरिटीज की तरफ से, उनके प्रति सकिया अदा करू (स्पवधान)

SHRIMATI KANAK MUKHERJEE: Do you represent all Muslims?

DR. (SHRIMATI) NAJMA HEPTULLA: I only represent myself; I do not represent anybody. So I am

375 The Muslim Women [RAJYA SABHA] (Protection of

[Dr. (Shrimati) Najma Heptulla] speaking on my own behalf. But I am not speaking on your behalf. I am speaking on behalf of my party and I think I am speaking on behalf of all those people who have supported this Bill—and I think they are in a majority. My mathematics is not very weali.

SHRI H. R. BHARDWAJ: That is what is troubling them.

डा॰ (श्रीमती) नाजमा हैपतुल्ला : मैं यह कहना चाहती हं कि हिन्दुस्तान की 12 करोड़ मस्जिम माइनारिटी और दसरी माइनारिटी के हकुकों की हिफाजत का जो भार जनता ने इस नौजवान नेता के कंधों पर डाला है तो उस नीजवान नेता ने कांग्रेस की पुरानी परम्परात्रों को सामने रखते हुए जो बायदे कांग्रेस ने किये थे, आजादी के बरेद पंडित जवाहर लाल नेहरू अपीर उसके बाद इंदिरा जी ने अरीर अव खुद जो राजीव गांधी न अपने मैनीफोस्टों में किये थे उन वातों को पूरा किया है । माज कुछ लोग इल्जाम लगाते हैं कि यह विल लाने से सेकुलरिज्म की तरफ हम मती से नहीं जा रहे है मैं उनसे यह कहना चाहती हं कि क्या उन्होंने "कांग्रेस का मैंनीफेस्टों पढना छोड दिया है ? जरा बे एक बार उसको पढ लें। ग्रागर ग्रापो-जीशन वाले लोग यह कहते है तो में उनसे कहुंगी कि मैं कांग्रेस की जनरल सेकेटरी हं, पञ्चिसिटी की इंचार्ज हुं, आप हो कांग्रेस का मनीफोस्टो भेज दूंगी, एक बार झाप उरे पढ लीजिए । जो वायदे हमारे कॉस्टिंड प्रशत में किये गये हैं, मैं उन सारी धाराग्रों को पढ़ने वाली नहीं हूं क्योंकि मुझे मालूम है कि वफत कम है और केसरी जी मेरी तरक गौंज से देख रहे हैं। और आप भी मेरी तरफ गौर से देख रहे हैं। (समय की घंटी)... गौर ग्राब ग्रापने घंटी भी वजा दी है। में गिफ यह कहना चाहती हं कि वे जरा हमारे मैनीफेस्टो को भी ५ढ लें। जो वायदे

हमारे कांस्टिटयुजन ने किये है, जो वायदे कांग्रेस पार्टी ने अपने जैनीफेस्टों में किये हैं, कांग्रेस ने उन वायदों को निमाया है। राजीव गांधी जी ने कोई गलत कदम नहीं उठाया । वह आदित जो साल दर-दर की ठोकरें खाती हैं और जिसको 125 या 250 रुपये के लिये सुप्रीम कोर्ट में जाना पडता है, जिनको दूसरों के आगे हाब फैलाना पडता है अब उतका हक जनसम तौर से एक महीने के संदर उसको मिल जायेगा। मान्यवर, में दो मिनट ^तका समभ झीर लुंगी मझे दो मिनट का समय और दे दीजिए। एक वक्त था जब में वहां पर बैठकर ेलोगों को समय दिया करती थी। इसलिये आज जबहम इस अहम बिल पर विचार कर रहे हैं तो मैं दो मिनट का समब आपसे और मागगी ।

जहां राजीव जी ने मुसलमानों का, अहसा सात निभाया हैं, माइनारिती को हिम्मत बंघाई है. उनको कान्फिडेन्स दिया है और जैसा कि श्री शिवशंकर जी ने तनाम मुद-ल्लन और तकरीर में कहा में सिर्फ एक बात अपने मसलमान भाइयों और बहनों से कहना चाहती हं कि अब जिम्मेदारी हमारे ऊपर है। जो कुछ सरकार को करना था वह सरकार ने कर लिया है। अब जिम्मेदा रो हमारे ऊपर है । हम गौरतों के हकुकों की कैसे हिफाजत करते हैं यह हमें सोचना है। जो हमारे ऊपर आक्षेप लग रहे हैं जनका जवाब हम जुबानी नहीं देंगे हम उनका जवाव ग्रापने ग्रामल से देना चाहते हैं। ग्रापको यकीन दिलाती हूं कि हम लोग न सिर्फ अपने इस वित के अंदर प्रोविजंस दिये हैं, ला मिनिस्टर साहब ने, हम वक्त बोर्ड में यह कोशिश करेंगे और हमारे दूसरे भाई भी इस बात की कोशिश करेंगे कि जिस तरह से कुरान में औरतों का हक

है, जिस तरह से तलाक देने ग्रीर उनक-मेहर को हिफाजत करने का सवाल है, जिस तरह से उनका कान्टेक्ट मेरेज है उसका कोटिफाई करें इसी तरह से एक ऐसा कंड बनाना चाहिए । जिसमें न सिर्फ एक परसेन्ट डाईवोसई औरतें जिनके बारे में हम वोल रहे बल्कि 99 परसेन्ट उन ग्रीरतों को भी मदद हासिल हो जो हिन्दुस्तान में डिस्टीडयूट हैं। उनके लिये हम काम करें यहीं हमारे नेता का कहना है । स्रीरतों की जब तक तरक्की नहीं होगी, श्रीरतों को उनका हक जब तक बराबर नहीं मिलेगा तब तक इस मुल्क की तरकती नहीं होगी। मैं इस वायदे के साथ आपका शकिया अदा करती ह जो आपने मझे वक्त दिया ।

MR. DEPUTY CHARM AN: Hon. Members, since the Hous^ is sitting beyond ten O'clock, arrangements have been made for dinner in refreshment room No. 70 on the first floor from 8.15 p.m. onwards, Mr. P. Upendra.

SHRI PARVATHANENI UPENDRA; Mr. Deputy Chairman, Sir, I rise to oppose this obnoxious and reactionary Bill. While doing so, I reaffirm f.ne commitment of our party to the concept of freedom of religion and also non-interference in the personal laws of the minority communities, whether islims or any other community.

I had an occasion to discuss this number of people, in- iing authorities oh Shariat, and officials of the Muslim Personal Law rd, but I am sorry to say that ions I still remain onvinced of the necessity for the Government to bring forward this :y manner and for-.11 of us to take a stand on SUCH

a controversial and sensitive ma

fierce confront the country a:id :>mong the people

378 Rights on Divorce) Bill 1986—Passed

on communal lines. There is also a division among the Muslims themselves. At present we are facing so many problems in various parts of the country. At this time was it really necessary for the Government to indulge in this kind of a legislation to increase the cleavages and dissensions? Should the Government have rushed like this to nullify the judgment of the Supreme Court? The proper thing would have been to arrive at a consensus on this vital issue ting 13 crores of people of this country. In fact, the Prime Minister had attempted to arrive at such a consensus. He had two meetings, with us and promised further meetings with the Opposition leaders and with others also, but for reasons best known to him, he abandoned that process and on one fine morning, in the early hours of the day at 3 O'clock we were summoned to come for a meeting at 10 a.m. There, a 124 page document along with the draft Bill, was thrown at us and we were asked to give our consent then and there. Understandably, we did express our reservation and could not agree to the introduction of the Bill m the present form.

There is reason for rushing а through this Bill. As far as I could understand. there is growing awakening among the Muslims them selves, particularly among the edu about cated Muslims, the need for changes in the Shariat law to suit the time. There is also a .growing feeling within the Congress Party itself that there was no need for the Govern ment to go in for a legislation like nullify the Supreme Court this t₀ judgment. The Members on the other side may dispute this. Unfortu nately, there are no machines to gauge the inner feelings and the con science of the hum a other wise we would have known the real feelings of Congress (I) Members. But I dare say if a freedom of vote atleast 500 bad on out of the 555 MPs would have voted ٠ against this Bill.

379 The Muslim Women [RAJYA SABHA] Rights on Divorce) (Protection of Bill 198

[Shri Parvathaneni Upendr_a]

Mr. Shiv Shankar has said that the Bill should be seen from angle of the Muslims. I would like to ask: "Do Muslims mean only those Muslims represented toy the Muslim League and other fundamentalists? What about those Professors, journalists, university Vice-Chancellors, artistes and public men etc? lift of those eminent people who gave a memorandum to the Prime Minister opposing the Bill? What about those educated Muslim women, who demonstrated in the streets of various capitals? Are they not Muslims? Is it not also Muslim opinion? Why should you ignore the opinion of that segment of the Muslims?

AN HON. MEMBER: That is one per cent.

SHRI PARVATHANENI UPENDRA; Whatever may be th_e percentage they are also Muslims. You are speaking about the rights of the minorities, but it is unfortunate that those who speak fo_r the rights of the minority sections are themselves not respecting the wishes of the minorities in their own community.

Sir, I take it essentially as a human problem. I would have been happy if the Government had forced such a legislation on the country for a belter cause or for a reform which would have bt evevbody in the Muslin, itself. But, here, what is the cause? The cause of an errant husband, who divorces his wife, who refuses to pay for her maintenance. And you take up his cause in preference to the cause of the hapless woman who is thrown on the streets! Is it proper for us in the Parliament to champion such a cause? Sir, that is the angle clause taking. This is essentially a human problem which has been coloured toy religious and other considerations. Where is the question of religion in this if a hapless woman, a divorced woman, is paid a maximum of Rs. 500? Is it a crime against the religion? Every religion including Islam preaches compassion. If something extra is going to a

divorced woman why there is such a hue and cry and term it as a danger to Islam, and violation of Shariat? I am very sorry to say that even the Government was taken in by this kind of argument.

Sir, a note was circulated to us, as I said, by the Government. On page 49 of the note, the Government itself have given so many arguments in favour of the Supreme Court judgement and they say at the end, I quote:

"From the foregoing, it will be clear that the interpretation of *iha* Supreme Court in Shah Bano ca?e, does not militate the against the intentions either of the Government Or of the Parliament at the time when the provision Was enacted or at any earlier stage. It may noted in this connection that no new interpretation was adopted m Shah Bano case. The matter came up before courts in a number of cases after 1974 and the Supreme Court has in the two cases decided in 1979 and 1980 adopted only this interpretation of the provision. No serious objection was taken by anyone when there cases were decided."

Sir, this is in the note given 0 Government. This is an admission by the Government that the Supreme Court judgement was correct. Sir, re is another thing in the note. When section 125 was adopted in 1973, alongwith section 127, in the Select Committee there were people who are now vociferously championing the cause of this Bill and these persons include the Leaders of the Muslim League. They were on the Select Committee. This is what the Government note itself says: "The Joint Committee included a number of Muslim Members (including Mr. Ibrahim Sulainian Saite) and there was not a single vote of dissent in regard to this clause." This is given in the note. Why this noise now, after 13 years? Is it because other factors have come into consideration? What are those other factors? I say,

[8 MAY 1986]

one is the religious factor, because today it is not an issue of rights of Muslim women. It has been taken to be a broader canvas. It has become the question of rights of the Muslims in this country. There are genuine apprehensions among them. Providing maintenance allowance to Muslim women has become only a side issue because so many communal Hindu organisations have unfortunately taken a very vociferous stand on this issue. These organisations never bothered about the atrocities com mitted on the Hindu women, or when the dowry deaths took place when {drls were burnt for dowry, they Eever raised their voice. But, when H came to injustice to a Muslim woman, all these communal Hindu organisations came to the forefront championing the cause of the Muslim women. This has complicated the issue giving rise to genuine fears among the Muslim community that some danger is in the offing for thier existence and identity. In the process, the Mullahs, Maulvis and Ulemas have taken the upper hand. They have browbeaten the Government. They have Government. unnerved the They misrepresented to the Government that 99 per cent of the Muslim community is in favour of this Bill and afainst the Supreme Court judgement. They pleaded that something nrgent should be done; otherwise the whole country will be on fire. That is their opinion. Have they taken the opinion of the ordinary masses? They are only speaking about those few people who have all along been opposing social reforms in the Muslim community and they have succeeded in unnerving the Government and forcing it to bring forward this le lation.

Sir, all the opinions expressed in this regard are coloured either way I spoke to a number of ordinary Muslims and many of them are in favour of changer, in the law and are against this Bill also. But they are afraid of coming out and expressing their opinion, because any opposition to the Bill will be treated as identifying with

382 Rights on Divorce) Bill 1986—Passed

the Hindu reactionary elements and therefore, anti-Islam. So, they are not ready to come forward and express their opinion. But I know their feelings and I have spoken to many eminent Muslims as well as ordinary Muslims.

Sir, many Members spoke about the Shariat and Quran I do not want to get into that controversy because I do not claim much knowledge of it and I do not venture into that field. Mrs. Sarojini Mahishi referred to the pro vision of Shariat Act also. But I just want to know from these friends, if you cannot change Shariat, if it is sacrosanct, how is it that so many Islamic countries have changed it? These people are also Muslims and these Muslim countries have changed Shariat, as the Law Minister said in the morning itself. In Turkey, after the case for divorce is filed, the court takes measures to protect the rights of the wife and children. Each side, responsibility having in the break down of mary; hose interests have been disturbed because of the divorce, can ask for a suitable com pensation from the other. Also, in case of divorce, both husband and wife get back their individual belongings, while the assets acquired during the qually.

wife divorced by her In E husband without her consent (and without any reason of her own) is enticed over and above maintenance, to a compensation her amounting to maintenance for two years at least, keeping in view the financial status of the divorcing husband. This payment can however be made in instalments. In Saudi Arabia, despite restrictions on women, the marriage contract provides not only for 'mehr' and maintenance for three months of 'Iddat' but also for 'Muakkar-al-Sadag'. Accordingly a divorced woman is entitled to payment of a specified sum for maintenance. The payment can be made in a lump-sum or in instalments. In Syria, a divorced woman is entitled to maintenance-nafakah fill she remarries. This is in addition to the

amount paid for the upkeep of children. Recently, Tunisia also inlro-duced it.

Sir, we speak so much of Pakistan as an Islamic Republic. What Air. Jinnah had said about women is also reicvant,

"As early as in 1944, Mr. Jinnah told Muslim community: "No nation can rise to the height of glory un less your women are side by side with you. We are victims of evil customs. It is a crime against humanity that Our women are shut the four wails cf the Up houses as prisoners. There is no sanction anywhere for the deplorable condition in which our women have to live. You should take your women along with you as comrades in every sphere of life."

Th I Mr, Jinnah -'aid. You that in the military regime of know 3iap, Family Laws Ordi-Mr nance. 1961 was passed-and that was also in favour of women.

Sir, in 1973, when the Bill 6 corporation of Sections 125 and 127 was introduced, Shri Ram Niwas Mir-dha, the then Minister of State for Home Affairs, who piloted the Bill, said, I quote;

"Shri Sulaiman Sait said that the Explanation to Section 125 would interfere with the personal law of the Muslims. We have to see what is the purpose of the whole clause. It says "Order for maintenance of wives, children and parents". This comes into effect only in case of extreme hardship when a wife has been neglected and her husband is not maintaining her. The clause gives her a right to go to court and get an order for maintenance against the husband. The explanation says:

"Wife" includes a worn' has been divorced by or has obtained a divorce from' her hus-

Rights on Divorce) Bill 1986—Passed

band and has not remarried."

It has no effect on the civil status of the wife, husband or the divorcee. It has nothing to do with the personal law. If divorce has taken place and is valid under the existing law of divorce, either personal law or otherwise, that is not at all interfered with here.

"There have been cases and we have received a lot of representations which show that after divorce, the women are generally in a very bad plight. It is a very difficult social and humanitarian problem. To cover that category also, we have said that if other conditions are satisfied, a divorced person can also get the benefit of this section. There is no intention to interfere with the personal law of Muslims in any way. This is a humanitarian approach which, I think, would be found by hon. Members to be in consonance with the basic humanitarian traditions of the Muslim personal law also. In a situation like this, where there is a helpless lady, they would try to help her a little, along with other categories of persons. I think this should be welcomed. I do not think the Muslim personal law in any way comes into the picture."

This is what Shri Mirdha said.

SHRI ASOKE KUMAR SEN: There are other things also.

SHRI PARVATHANENI UPENDRA: You can refer to them when you reply.

Sir, this is what he said justifying section 125. And today they are in a hurry to remove that benefit which Mrs. Gandhi gave to the women of this country, by saying it is against Muslim Personal Law.

We have changed several laws relating to various religions groups. We changed the Hindu law and we had

385 Mtislim Wom#« (Protection of

brought f'.irv.'nrd the Hindu Code. Even Manu said something disparaging about women-"na stree swatan-tra-marhati". He said, a woman has to take the protection of the parents in childhood, of the husband in the middle age and of the children in httr old age. But that concent has changed. Today we are not accepting that concept. Today women are independent and they are capable of managing their affairs themselves. Every society is changing and accordingly, every religion has to bring changes into its fold.

This is the religious aspect which I referred to. And there is a political aspect too. Unfortunately, our friends on the other side will be hurt if I say that. But, there were politi-tical considerations also in bringing forward this Bill in such a hurried manner, because of the impending elections in Kerala, West Bengal and Jammu and Kashmir. To gain the Muslim votes, to placate the Muslim sentiment, the ruling party has hurried to bring forward this Bill.

SHRI GHULAM RASOOL MATTO: We don't play politics in religion.

SHRI PARVATHANENI UPENDRA: Otherwise there was no need for the Government to change its views so soon because this note from which I quoted was circulated just a few days prior to the drafting of the Bill. They want to say that the Opposition is stalling this Bill, that the Opposition is not prepared to accept this Bill and only the Congress(I) is championing the cause of the Muslims. I would like to put a simple question to my friends on the other side. By bringing forward this legislation, which benefits a recalcitrant and cruel husband and robs a helpless woman of her sustenance, are you doing a great service to the Muslim community? What have you done for them in 38 years of your rule? What is the economic condition of the Muslims today? What improvement have you brought in their living conditions? How are their traditional arts languishing, whether it is at Moradabad or 424 RS-13.

Rights on Divorce) 386 Bill 1986—Passed

Ghaziabad or Mirzapur or elsewhere? What is their situation in the field of employment and self-employment? What is their economic condition today? And why are communal riote taking place in various parts of the country, particularly in those States ruled by the Congress? Why are there no communal riots involving other minorities, but only Musliroe are involved? Therefore, you cannot hoodwink the Muslims just by bringing forward this legislation as If you are championing the cause of the Muslims. It is pure surrender to th* fundamentalists and the orthodoxy. More time could have been given to the country to discuss this aspect threadbare.

We are opposing this Bill on various grounds. One is that this Bill, if you look at it carefully, is an interference in the Shariat. for have taken the stand that no change can be brought about in the Shariat and it cannot be modified. But today by agreeing to this Bill, the Muslims are landing themselves in trouble. If tomorrow some other Government brings some other changes in their marriage system or divorce system through legislation, nobody can take exception to that. This has now become a precedent. That way thie Bill is an interference in the Muslim personal law.

Another aspect is that as long «s one chooses to rem-in within the purview of the personal law, nobody can interfere. But if somebody chooses to go out and demand protection under the law of the land and the Constitution the law of the land or the courts or the Constitution cannot discriminate on grounds of religion or sex. Therefore, if the Muslim leader?; want to avoid interference in their Personal Law, they have to prevent their co-religionists from going to court. Once the matter goes to the court, the law has to be applied equally to everybody and there cannot be any discrimination. I am very sure this legislation, which Is very bad in law, will be struck down definitely by the Supremo Court. In

[Shri Parvathaneni Upendr_a] the morning we raised objections to its consideration and passing because it is patently wrong, it is bad in law and it is discriminatory, and surely the highest court in the land will not countenance this kind of legislation.

This Bill also goes against our attempt to bring forward a uniform civil code. All along we have been saying that we will bring forward a uniform civil code. When a uniform civil code is brought, it will not be a Hindu civil code. We are not forcing a certain civil code on others, we are not forcing anybody to accept a Hindu civil code. We are for a civil code which is acceptable to all, which is convenient to all. Such a civil code has to be evolved through consensus. That effort or ideal is getting a setback through this Bill.

One particular aspect in lhis Bill very objectionable and that is throwing the burden of maintenance of the divorced woman on her parents, family members and relatives. As Mrs. Mahishi has rightly pointed out, in the present economic conditions, whether it is parents or brothers or sisters or any other relatives, are they in a position to maintain a woman driven out by her husband? No, this will only remain on paper and ultimately the woman has to approach the Wakf Board for sustenance. Somewhere I have read that the Central Wakf Board demanded Rs. 50 crores per year to pay to the divorcees, and if Rs. 50 crores of public money have to be shelled out from the public exchequer, why should we make the payment through other igencies? (Interruption.) If the Government has to pay so much money from the public exchequer, why should it be routed through the Wakf Boards which are in many places, defunct and which are ineffective? It can be given directly by the Government. Then, what about the divorcees from other oommunities? If the Government has to take the responsibility of Muslim

Rights on Divorce) 388 Bill, 1986—Passed

divorcees what about the divorcees among the Hindus, among the Sikhs, among the Christians and other religious groups? Why should they be ignored?

As regards the present state of Wakf Boards, one Dr. S. Khalid Rashid of Aligarh Muslim University has made a survey sometime back of the conditions of the Wakf Boards in the country. He says the percentage of wakfs which have got their accounts audited was next to »dl. He also gives the numbers. In Andhra Pradesh, out of 34,000 wakfs only 7 got their accounts audited. In Delhi, only 80 out of 3624 wakfs got their accounts audited. In Punjab, only 36 out of 33.000 got their accounts audited. The income from the one lakh wakfs in the country is around Rs. 150 crores but there is no proper auditing of their accounts. Tomorrow, the Government pays mone? to these wakf boards to distribute to the divorced women. Are you sure that this money will reach the poor women? How much of it will be squandered or eaten away by ;he middlemen who are controlling these wakf boards? Therefore, that is also not a convenient arrangement. Ultimately nothing will happen. Neither the relatives nor the wakf boards will do anything for the hapless divorced women. The women will be ultimately on the streets. That is the net result of this Bill which this Government has brought forward.

Lastly, I would say that we are opposing this Bill because it is reactionary and retrograde. It sets a bad precedent. Tomorrow we cannot prevent other minority communities from seeking exception from so many other sections of the Criminal Procedure Code or various other Acts and piece* of legislation. This will be a precedent and it goes against the spirit of the Constitution. It is discriminatory and it harms the Mu3l'.m community in thep irmo run. Therefore, we oppose this Bill and I hope thi» House will reject the Bill.

श्री गलाम रसुल कार (नाम निर्देशित); जनाबे वाला, जहां तक इस बिल का ताल्लुक है मैं इस की परजोर हिमायत करता ह मोर साथ-साथ हाउस में यह कहना चाहता हं कि इस बिल को जम्म -काश्मार पर भी लाग करना चाहिए । यह हमारी बदकिस्मती है कि जहां तक सेक्शन 125, 127, या इस बिन का ताल्लुक है इस का डाइरेक्टली ग्रमल जम्भ-काण्मीर में नहीं होगा। मैंने यहां पर चन्द अपोजी जन मेम्बरों की तकरीरें सुनी । उन का मोहासिल यह था कि इस बिल का अल्लक एक खास कम्यनिटो के साथ है जिनको में इस हद तक तस्लोम नहीं करता हं कि यह छोटी सी अक्कल्लियत है। बल्कि में समझता ह कि यह बहत बडी अक्क ल्लियत हैं स्रोर उन के साथ मौजदा सरकार ने, राजीव गांधी को रहनमाई में एक ऐसा बिल हाउस में पेश किया है जिससे कि जो कम्प्रिटो को एक फायदा मिलेगा, जो मासानी पैदा होगी उस से उन के मसायल का हल होगा। अपोजी मन ने इस बिन जी मखा-लिफत की । मैं देख रहा या कि अपो जो जान के कुछ लोगों ने इस की मखाल फिलो ग्रीर सून रहा था। काज कि वह ग्रपनो तक-रीरों में इस कम्युनिटी की एक्तसादी तरक ी के बारे में या उस की पसमंदगी के बारे में या उस के वालोमी हालात को सवारने के बारे में एक लपज भी कहते तो में सभझता कि उन को मुसलमानों का दर्द है। छन को इस कम्युनिटी का कुछ दर्द है। महज एक बिल की बिलाफ़त करने के लिए यहां खड़े होना, मुझे लगता है कि एक खास परपज के लिये हैं । सुप्रीम कोर्ट ने जो फैसला दिया उस को यह लोग तमाम मुल्क भर में एक्सप्लायट करना च हते थे, कांग्रेस के खिलाफ, हुक्मरानों के खिलाफ, क्योंकि ऐसालगता है कि ने चाहते हैं कि हर मसले में, हर बारे में किसो न किस तरह उन

को फायदा मिलना चाहिए। मैं प्राइम मिनिस्टर से और अपने साथियों से अर्ज करना चाहता हं कि हमें वक्ती तौर पर इस बिल को नहीं देखना चाहिए। पिछले एक साल में मुत-बातिर जो कोशिश हो रही है ईतशार पँदा करने को कमी कुरान के खिलाफ कलकत्ता हाई कोर्ट में जा कर रिट दाखिल करना या कमी मजहबी जज्जत को उमार कर फिर-कापरस्ती को फैजाना, रीजनलिज्म को फैलाना ग्रौर उत का लिमिटेड परपज के लिये फायदा उठाना उत्रसे मझे लगत है कि इस बिल की मखालिफत करना भो उग्हीं ताजा इरादों का पसमंजर है। ग्राम म् तलमानों का जहां तक ताल्ल्क हमारी सोस यटी में चन्द ऐसे लोग होंगें जो कालेज में प्रोफेतर्स या लेक्चरार है या यनिवर्धिटो में चांसलर हैं िशन कोहम री मनहवो जिन्दतों के तथ उमें रो सोत इटो के स.य उडते-बैडने ह कोई तर न नहीं, न उत के खालत का, जजबत का हम रे साथ कोई तल्ल्स है. कित ब के तौर पर पढतां, किंत व के तौर पर लिखना और अपनो कवलिंग्त को मंजर पर लाना प्रेस के जरिये रहो उन के कम है प्रम सोता-इटो के जज्बत क उन के नाथ कोई तल्लू क नहीं। जहां तक इस बिज का ताल्लूक है, हम रे रोस्त ने निकह के ब रेमें फरमाया उन को गता नहीं कि निक ह कितने किस्म के होते हैं ग्रंड लतत, कद लतत, विलायतन, वगैरह वगैरह और तल कों में तलाक तो उनके मजटबको बतनहीं उनका इस्ताल से दूर का भा कोई वस्ता नहीं। ग्राप देखें कुरान में सबसे पहले ऐसी कित बं अर्डजिसमें पहला दका द्वीनवा में एक औरत काहक तहलोम किया। उसी का इंटरप्रिटेशन अगर इस बिल में दिया गया सौर उतको प्रोटेक्ट करने को कोणिण की गई तो अप लोगों को यह बात क्यों चुभतो है बजाये इसके कि झौरत को 10,12 साल के बाद फैसला मिलता है उसको उसका हक एक

390

391 **• Muslim Women (Prot«cti<m of

आते गुनाम रसुत कार]

महीने के मिल जाए तो आपको क्यों ब्ब होता है ? दोनों प्राविजंस बराबर मौजूद है। 125 ग्रीर 127 सेक्शन जिसका एक महीने के अंदर फैसला होना बाहिए। उसको आप क्यों बरा समझत हैं। मुसलमानों को, उनकी घौरतों को पहली दफा फायदेकां कोई बात कही गई है। अगर हम तारीखी पसमंदर में जाएं तो जैसा कि मेरी बहन ने 1400 साल पहले मुसलमानों के वजुद में आने और हिन्दुस्तान के कल्चर में फलने-फलने को बात कही ग्रीर कहा कि हमें इस तहजीव में रहना है, यह मुल्क इमारा है ग्रौर ग्रापका है. इसके लिए हमने भी कुरब नियां दो है, माज तक साप यह सा-बित नहीं कर सकते कि पाकितान के साथ लड.ई में किसी मुसलमान ने मजहब की बिना बर हिन्द्रस्तान में कभी हथियार नहीं डाले हैं। हम इक्तस दी तौर पर आपके साथ हैं इसके हक में हैं।

में चाहता हुं कि यह जो बिल लाया गया है, वह प्रोग्नेसिव है। प्राइम मिनिस्टर से गु जारिश करना चाहता हूं कि उनको ऐसे क**दम** लाने चाहिए ग्रौर जो न इंस.फी बाकी कम्पनिटीज के साथ हो उसकी तरफ तवज्जह देता ग्राच्छी बात होगी । श्रापोजीशान के लोग जोइतको मुखालफत कर रहे है उनके दिल में मुसलमानों लिए कोई दर्द नहीं है। वे इसकी मुखालफत इसलिए कर रहे हैं कि किसी को इसका फायदा न मिले। हर कानन के दो रिएनजन होते हैं, फामदे को গা मौर म्बालफज करने त्री। अगर हम अच्छेकानून लाएं तो उतकी हिमायत करेंगे । अगर नाफोज कानून है तो आपने कहने के मुताबिक हमको तो नुकसान होगा । भगर मच्छा होगा तो मुलेक को फायदा मिलेगा । हक हम इस Bill 1986>-Pasaed सेदार है भगर बगल में फोडा

392

JWflW* on Dtooree)

मुल्क के हिस्सेदार हैं भगर बगल में फोडा होतो सारा बदन कांपता है। इसलिए धगर सुप्रीम कोर्ट नेएक फैसला दिया है तो जसको दुरुस्त लाइन पर लाने के लिए हक है पालियामेंट को । पालियमेंन्ट इसीलिये है कि लोगों के जज्वात को, उनके फंडामेंटल राइ-टस, को, जो कांस्टीट्यू गनल प्राविजन है, सैक्युल रिज्म के सैक्युल र करेक्टर को अगर आधात पहुंचता है तो पालियामेंट को दूर करना चाहिए । आपके जज्वात से यह जाहिर होता है कि सुप्रीम कोर्टमें इसे ले जाकर वहां गिरा दें। हमको लगता है कि आप मुसलमानों के दुश्मन है झौर झाप कहते हैं कि इस मुल्क में इस कानून की मुखालफ इसलिए करनी चाहिए ताकि ग्रफरा-तफरी हो, मुल्क में फिरकापरस्ती पनपें, रीजनैलिज्म बर्छ । मुझे बहुत दुख होता है कम्प्यूनिस्ट पार्टी से। अगर ग्रोरत के पास पैसा देने को नहीं है. भौर श्रगर उसके रिश्तेदारों के पास पैसा देने को नहीं हैं और अगर उसको कम्युनिटी के तौर परवक्फ फंड से पैसा दे देते हैं, एक गरीब सौरत को उसमे पडे तो क्या हर्ज पैसा देना **R** 1 क्या यह बक्फ के खिलाफ है ? अयर वक्फ फंड में पैसा जमा होता मौर उस वक्फ खजाने 뀪 à एक: गरीब भौरत को, एक मौतलबा भौरत को मेंटेनेन्स के लिए कुछ मिलता है तो आपको क्यों दूख होता है. आप को क्यों दर्द पैदा होता है महज इसलिए कि मुसलमान उसका नाम है। मुखलमान होना क्या जुम है। में हिन्दुस्तानी मुस्लमान हूं और हिन्दुस्तान में रह कर मरना चाहता हूं। इसलिए मुखल-मानों को यहां रहने वाले मुसलमानों को हक, है यहां अपने हिसाब थे बिगणी बसरकरने का । यह मुल्ब हमारा है। ब इ मुल्क आपका है। (समय को घंटा) इसी के साथ में इकील

पुरजोर ताईद करता हूं।

٢[شرق فلام رسول كار (نامزد) : جاب والا - جهان تک اس بل کا تعلق ہے - میں اس کی پر ڈور تائيد كرتا هون - اور ساته ساته هاؤس میں یہ کہنا چاہتا هوں که اس بل کو جنوں کشتیر پر بھی لار كرنا چاھئے۔ يہ ھمارى بدقسمتى ه که جهان تک سیکشی ۱۲۵-۱۲۷ یا اس بل کا تعلق ہے۔ اس کا ةالركالي مدل جنون كشنهر مين نہیں ہوگا - میں نے یہاں پر چند اپروزیان منبرون کی تقریرین سلین-ان کا متصاصل یہ تبا کہ اس بل کا تعلق ایک خاص کمہونڈی کے ماتو ہے - جس کو میں اس حد[تک تسلیم نہیں کرتا ہوں کہ یہ چھرٹی سی اقليت هے - پلکه ميں سجهتا هوں که یه بهت بوی اللیت ه - اور ان کے ساتھ موجودہ سرکار نے -راجهو کاندهی کی رهنیائی میں ایک ایسا بل هاوس میں پیش کیا ۔ جس سے کہ اس کم**یونڈی ک**و ایک فائدہ ملیکا - جو آسانی پیدا ہوئی اس سے انکے مسائل کا حل ہوگا - اپرزیشن نے اس بل کی متغالفت کی - میں دیکھ رہا تھا که ولا اچلی تتریزوں میں اس کیہونٹی کی اقتصادی ترقی کے بارے میں یا اسٹی پسماندگی کے بارے میں یا اسکی تعلیمی ہالت کو سدہارنے کے بارے مہیں ایک لفظ بھی کېتے تو میں سمجهتا که ان کو

مسلمان کا درد ہے - ان کو اس کمپونڈی کا کچھ درد ہے۔ معض ایک بل کی مضالفت کرنے کے لئے یہاں کہوا ہوتا - مجھے اکدا ہے کہ که ایک خاص پریز کیلئے ہے -سهوایم کرورک نے جو فیصلہ دنیا اسکو ید لوک تمام ملک بهر میں ایکسهلائت کرنا چاهتے تھے ۔ کانگریس ے خلاف - کیونکہ ایسا لکتا ہے -که وہ چاہتے ہیں که ہر مسئله میں ہر بارے میں - کسی نہ کسی طوح إنكو فائدة ملذا جاهد - • ٥٠ پرائم ملسقر ہے اور اپنے ساتھیوں سے عرفی کرنا چاہتا ہوں کہ شبین وتھی طور پر اس بل کو نہیں ديكمولا جاهد بجوال ايك سال منون متواتر جو کوشفن هو رهی ہے۔ المتعمال يهدا كرنے كى - كبنى قرآن کے خلاف کلمت مالی کورے میں جاکر رقد داخل کرنا - یا کبھی مذہبی جذبات کو ابہار کر فرقہ پرستى يمهانا - ريجنازم كو پهيانا اور اس کا لمیلڈ پریز کیائے فائدہ اتہانا اس سے مجھے لکتا ہے که اس بل كى مطالبت كرنا يهى إنههن تازة ارادن کا پس منظر ہے۔ عام مسلمانوں کا جہاں تک تعلق ہے -هناری مو**مالل**ی میں چلد ایے لوگ ہونگے جو کالیے میں پروفیسر یا لکمپرر هیں - یا یونیورسلای میں بهانسلر ههن - جن کو هماری مذهمی زندگی کهساته - هناری

395 The Muslim Women [RAJY A SABHA J Rights on Divorce) (Protection of Bii^ 198

Bii^ 1986—Passed

[شربی فالم رسول کار]

سوسائٹی کے ساتھ اٹھلے بیٹھلے کا کوئی موال نہیں ہے۔ نہ انکے حمالت کا جذبات کا ہمارے ساتھ کولی تعلق ہے - کتاب کے طور پر لکھلا کتاب کے طور پر پڑھلا - اور اپلی قابلہت کو منظر عام پر لانا پریس کے قریعہ یہی ان کا کام ہے - عام سوساللمی کے جذبات کا انکے ساتھ کوئی تعلق ہے ۔ جهاں تک اس بل کا تعلق ہے همارے دوست نے نکاح کے بارے میں فرمايا - الهين يته نهين نکے ککلے قسم کے ہرتے ہیں - اسالتین -كدالتن - ولائهتن - وغهرة وفهرة -اور طلاقوں میں طلاق تو ان کے مذہب کی بات نہیں - ان کا الحم سے دور کا بھی واسطه نہیں ۔ آپ دیکھیں کہ قرآن میں سب سے پہلے ايسي كدابين آنهن - جسمين پهلي دفعه دنها ۲۰ م. ایک عورت کا حق تسليم كيا - إمن كا إنقريوريقهش إكر اس بل میں دیا گیا - اور اسکو پروٹیاندی کرنے کی کرشص کی گئی۔ تو اور لوگوں کو یہ بات کہوں چدیتی ہے - بچائے اسکے کہ مورسا کو ۱۲-۱۲ سال کے بعد اس کا جق ملتا ہے اس کو اس کا حق ایک مهدل کے اندر ماهیاتے ڈو آپ کو کيون دکه هوتا ۾ - دونون پروويۇنس بواير موجود اھيں ـ ١٢٥-١٢٧ سيكفن مين - جسك ایک مہولے کے اندر فیصلہ عیانا

چاھلے اسکو آپ کھوں برا سمندیتے ھیں -

مسلمانون کو انکی عورتوں کو پېلى دفعه فاندة كې قوتى بات كې کلی ہے - اگر ھم تاریخی پس ملطر مهن جانین تو جهما که میری بهن لے ۱۳۰۰ سال پہلے مسلمانوں کے وجود مہں آئے اور ہندو۔تان کے كلچول مەن پەرلام پەللے كى بات کهی - اور کہا کہ هنهن اس تہڈیب میں رهلا ہے - یہ ملک ه،ارا ہے -اور آپ کا ہے - اسکے لگے هم نے بھی قربانی دی ہے ۔ آج تک آپ یہ کابت نہیں کر سکتے کہ پاکستان کے ساتھ لواڈی میں کسی مسلمان نے مذھب کی بلا پر ھلدوستان میں کبھی متبیار نہیں ڈالے میں م التصادی طور پر آپ کے ساتھ ھیں ۔ اسکے حق میں نہیں -

مید سوبهتا هون که یه جو بل لایا گیا ه ولا پروگریسهو ه - مین پرائم ملسلاد سے گزارهی کرنا جاهتا هون که انکو ایسے قدم اللها ے چاهلی اور جو ناانصافی باقی کمیونلیز کے ساتھ هو اسکی طرف توجه هاینی اجھی باعد شرگی - ایوزیشن کے لوگ جو اسکی متفالفت کر رہ هیں انکے دال میں مسلمان کیلئے درد نہیں ہے - ولا اسکی متفالفت اس لئے کر رہے شین که کسی کو اسکا فائدہ به ملے - هر قانون کے در رہ ایکشن

397

(Protection of متفالفت کرنے کے بھی - اگر ہم اچھے قانون الين تو وک انکی همايت كرينكي- إثر ناقيض قانون هے تو آیکے کہلے کے مطابق ہم کو نقصان هوگا- اگر اچها هوگا تو ملک کو فالدة ناوكا - هم إس ملک کے مصه دار هين - اگر بغل مين پهررا هوگا تو سارا بدن کانپتا ہے۔ اسلئے اگر سپریم کورٹ نے ایک فیصلہ دیا ہے تو اسکو درست لائن پر لانے کیلئے حق هے پارلیبنت کو۔ پارلیمفت اسلئے ہے کہ لوگوں کے جذبات کو -انکے فلڈامینٹل رائٹس کو - جو كانسالى تهوشدل يروويون هدى سيكولوزم ٤- سیکولر کیریکٹر کے اگر انکو آگیات يهلچانا ہے تو پاليند کو درو کرنا چاہئے۔ آپکے چذبات سے یہ ظاہر هوتا ہے۔ کہ ۔پریم کورے میں اسے لے جاکر رہاں گرا دیں۔ مم کو لکھا ہے کہ آپ مسلمانوں کے دشمن ہیں -ارز آپ کہتے ھیں کد اس ملک میں امن قانون کی متخالفت اس لگے کرنی چاهگے تاکه افراتغربی هو-ملک میں فرتھپوستی پنہے۔ ریچنلزم برے متجنے بہت دکھ هوتا ہے کھمونست پارٹی ہے۔ ہم اجتماعی طرر پر وقف فلڈس سے ادائیکی کے حق میں ہے۔

اگر ایک مورت کے پاس پیسہ دیلے کو تبین ہے۔ اگر اس کے رہتیداروں کے پاض پیسہ دیلے کو

تھیں ہے اگر اس کو کمیولٹی کے طور وقف فلد سے پیسد دے دیتے ہیں اب تک غریب عورت کو اس میں ہے پیسه دینا پرتا ہے تو کیا حرم ہے۔ کیا وقف اسلامیت کے خلف ہے۔ اگر وقف فلد میں پیسہ جمع ہوتا ہے۔ اور وقف خزانه میں سے ایک فریب عورت کو ۔ ایک مطلقه عورت کو -مینتر نیاس کے لئے کچھ ملتا ہے۔ تو آب کو کیوں دکھ ھرتا ہے۔ آپ کو کیس درد پیدا هرتا ہے۔ محض اس للے که مسانیان اس کا نام ہے۔ مسلمان هونا کیا جرم ہے۔ میں هندوستاني مسلمان هون اور هندوستان مين ولاكر مرنا چاهتا هور- اس للے مسلمانوں کو یہاں رہتے والے مسلمانوں کو حق ہے وہ یہاں ابھ مذهبی حساب سے زندگی بسر کرنے کا - یه ملک همارا ه_ - یه ملک آب کا ہے (وقت کی کھنٹی).... اس کے ساتھ میں اس کی پورزور تاليد كرتا هرر-]

Bill^ 1986—Passed

श्री ग्रम्बिनी कुमार : मान्नीय उपसभापति महोदय, इस प्रस्तुत बिल १र बहुत सी चर्चा हो चुकी है । अपने-अपने दृष्टिकोण से मिन्न-भिन्न माननीय सदस्यों ने वहुत सी बातें रखी हैं । जो कुछ कहा गया है कि कुरान में, आयाद में यह है, वह है, में नहीं जानता कि इसमें क्या है । में इसको समझने के नाकाबिल हूं । इसलिये में अपने उद्धरण में केवल कुछ मुसलमान विद्धानों ने चा बात अही है उसी के उद्धरण आपके सामने रखना चाहूंगा । अपनी कोई बात नहीं रखुंगा । कंक्लजन जब करना होगा तो मैं आपके सामने रखगा ।

थों आश्वनी कुमार]

यह बिल जाया बया है सेक्झन 103 किमिनल कोड को जिसमें केघल बुसलम'न महिलाओं के लिये तहीं बरिक ब्स्लिम महिल ग्रों, ढाइवोसी धाइफ, बच्चे, नैगलेविटेड पइफ, घ्राहाय मां-बाप, इल्लिजिटिमेट धदर चिल्ड्न, फादर, मदर सब की सरक्षा को ब्यथस्य। एक क्रिमि-बल कोड में को गई है। उस सारे की चर्चा नहीं हो रहे हैं उ में से केवल एक विशेष को निकास कर चर्चा कर रहे हैं। क्योंकि अस पर हम लोग नाराज है यह पसंनलला ये आया ह श हबानों का किस्स क्या 🗑 ? घड बानो जब कोट में गई 45 ताल षित्राहित जोधन बिताने के बाद, पांच बच्चे होने के घद कोर्ट में गई। जब कोर्ट में শলা गई तो उ को कितना 9921 मिला--- 179 सपये मिले । उसके खिलाफ केस को बकील स हब सुप्र'म कोर्ट में ले गये। अख उनको लगा कि यह देना पड़ा तो उन्होंने उसका कोई रास्ता निकाला। अपनी जिम्मे-बारा से बरो होने के लिये एक पढोलखे षिद्वान बकाल ने रास्ता निकला । यह इमारे सामने तब्ध है। केवल इन्हीं को बात ह क्या ? में झापके सामने 1984 में मद्रास हाई कोर्ट के एक जस्टित का जजमेंट कोट करना चाहता हूं। जस्टिस एस ए काबिर ने नहा :

The /besefit of maintenance of, divorced wives until they re-, *marry* (extended by sec. 132 of . Cr. P.C. is led step in the right direction and a ladmark in social legislation. It is one of the beneficent amd progresive pieces of legislation in recent times.

The derelict Muslim husband cannot take shelter under hie personal voider the Code of Criminal Procedure."

Wot an extract from the famous 3hah Bano judgement that has ruffled many a Muslim sentiment, but an equally significant prono-uncent of the Madras High Cou** way back in WW that went un. wotJoed.

बह बस्टिस ने कहा । 1984 में यह बात हुई हे मुस्लिभ सम 🕊 के अन्दर बराबर बो फिचाय धाराए चलती रही । एकतो उनको 21 वीं सदी में ले जाने की विचार धारा, नेशनल इंटेग्रेशन की भाषमा और दूसरी ग्रलगाववाद की विचार बारा । यह संघर्ष अभी से नहीं चल रहा है यह स्वाधीनता से पूर्व से चल रहा है। एक संघर्ष का नेतृत्व मौलाना सब्दल कल म प्राजाद में किया जिनका विचार था कि मुसलमानों को मिल कर रहना चाहिये जिनके परिवार की एक माननीया सदस्या हमारे बीच में बैठी 尾 । दूसरी विचारघारा उस समय की जो मुस्लिन खीग पार्टी थी जिसका नेतत्व जिन्ना साहब कर रहे थे, उनकी थी। उनका कहना था कि मुसलमान अलग रहें । इम बोनों विवारधाराम्रों का टकराव

3.00 P.M. वरावर होता रहा । छन्न समय बो विचारधाराणों का

र्गाधी. संचर्ष महात्मा ৰদ্য मोलाना भौर जेवा हरलाल धाआद कहा कि हम घलगावया दो नेहरू ने नीतियों का विरोध करेंगे, यलगावादो षटनायें नहीं होने देंगे । महात्मा गांधी ने कहा कि देश का बंटवारा हमारी खाम परे होगा । हम देश का बंटघारा नहो होने वेंगे । उस समय हमारे देल में अग्नेज भी मौजूद थे । उन्होंने हिन्दू-मुसलमानों को जडाने के लिये देश का विभाजन करा दिया । क्या घड वृत्ति देश से समाप्त हो गई है ? नया विभाजन के बाद भी यह वृत्ति समाण्त हो गई है ? क्या देश में एकान्मकता पैदा हो गई है ? मैं भाप के सामने कुछ तथ्य रखना चाहता हूं । माज भी मुस्लिम समाज के अन्दर दो वग है। एक चर्ग मसमानों को भारतीय समाज में विलीन कर 21 वी सदी में आगे बढ़ना चाहता है और दूसरा बगं उसको पीछे रखना चाहता है। आज भी गांवों में इस प्रकार के स्कूल हैं। म बिहार का उदाहरण आपको देना चाहता हं। बिहार के अन्दर मस्लिम जनंसब्या 10 प्रतिशत है। हाई स्कूल तक की शिक्षा निःशुल्क हैं, फ़ो है । लेकिन दुभाग्य को बात यह है कि कासेजों में वो प्रतिमत मसल-मान विद्यार्थी ही पहुंच पाते हैं। आज कहा णाका है कि जनको नौकरियों में जगह क्यों

401 The M*isUm Women (Protection of

नहीं मिलती है ? बे पहते-लिखते तो हैं नहीं। लो नौ रुरी कहां से मिले। मैं आप के सामने अपना एक व्यक्तिगत प्रनुभव रखना चाहता इं। धार्मिक शिक्षा प्राप्त करने का सब को हत है, लेकिन यह किस प्रकार से बी जाती है, उसको मैं भाषके सामने ग्धना चाहता हूं। मेरी कांस्टिट्यूएंसी-रांची में एक स्कूल चलता है जिसमें मुसल मान और आदिवासी सभी बच्चे पढ़ते हैं। नगुल में पांच घंटे पढते हैं और फिर घर में उनको चार घटे तक घुरान की शिक्षा दी जाती है। क़ोई भी व्यक्ति धार्मिक शिक्ष। त्राप्त करने में स्वतंत्र है। लेकिन झाज के ग्राधनिक यग में उसका क्या छपयोग है, इस पर विचार करने की जरूरत है। कई बार बच्चो ने हम से कहा कि हम धार्मिक शिक्षा इतनी पढ़ते हैं कि इमें हाई स्कूल को शिक्षा प्राध्त करने के लिये समय हो नहीं मिलता है। इस प्रकार का एक संघर्ष चल रहा है। इस सदन में मुसलमान के घरिषठ नेता है। उनको इन बातों पर विचार करना पहुंगा। अगर आप इस प्रकार की धार्मिक शिक्षा ही देते रहेंगे तो 21वीं सदी में कैसे पहुंचेंगे? केवल छा-मिंक शिक्षा से नौकरी नहीं मिल सकती है। इस प्रकार से कोई भी डाक्टर या इंजीनियर या साइंटिस्ट्स नहीं बन सकता है । झापको बह तय करना है कि माडन शिक्षा लेनी है या नहीं ? मैं झाप के सामने कुछ घटनायें रखनां चाहता हं जो देश के कोने-कोने में हो रही हैं। केरल के अन्दर कुछ इस प्रकार की घटनायें घटी हैं जिनसे पता चलता है कि मुस्लिम समाज में किस प्रकार का संघर्ष चल रहा है। 18 जून को बेलापल्ला में विवेंद्रम में मुरीला बीबी को 101 कोडे लगाये गये और उसका सिर मंडवाने की श्वाजा दी गई। उन्हीं की जमात के लोगों ने यष्ट किया। इसी प्रकार से बेरू-पुरम में शा ष्ठवन्त् को जो एक परित्यवता थीं, जिन पर एडलटी का आरोप लगाया गया, अनको उनके पति ने पीटा जिससे वे बेहोश हो गई। उनकी जमात के सब लोगों के

बसका समयंन किया । इस प्रकार का संघर्ष मुस्लिम समाज में चल रहा है। एक वर्ग धार्मिकता के नाम पर बंधन लगाना चाहता है, दूतरा घर्ग 21वीं सदो में जाना चाहता है। जब यह बिल आया तो सबसे पहले ग्रापकी पार्टी के मन्त्रो श्रो श्र रिफ खान ने समा में क्या वहु, वहु ग्राज किसो से छिपा हुआ नहीं है। मैं उसको दोहराना नहीं चाहता ... (व्यवधान) । उन्होंने गलत वहां या सही कहा, इस पर भाप क्यों चिल्लाते हैं। यह उनका जाति मामला है। इ प्रजार को दो घारायें चल श्रीमता रोजिना महिषा जो रही हैं। ने कहा कि हिन्दू कोड बिल का जव हर लाल जी ने समयंग िया। लेकिन कांग्रेस के कई मरिषठ नेता ऐसे थे जो उसके पक्ष में नहीं थे। अपगर समाज को परिवर्तन पय से जाना है तो उसके लिये नेतृत्व 칶 शक्तिचाहिये। वह एक अच्छा काम था। उसका हम स्वागत करते हैं। इसी प्रकार का कदम अंग्रेजी राज में भी उठाया गया था। छस सभय हिन्दुओं में यह प्रया थी कि धगर पति मर जाता था तो परनी को उसके साम सती होना पड़ता था। यह एक मध्यकालीन सती के प्रया के विषदा राजा प्रयायी। राम मोहन राथ ने जैहाद बोल दिया। राजा राम मोहन राय का विरोध करने धाले बहुत लोग थे, बहुत थोड़े लोग उनके साथ थे। समाज के कुछ प्रबुद्ध लोगों ने उनका साथ दिया और मठाधीणों ने विरोध किया। लेकिन अन्त में अंग्रेज सरकार ने सती प्रभा को डंद कर दिया । परन्तु क्यावह प्रचा भन्द हो गई है, यह मैं आप से पूछना चाष्ठवा हं? आज भी राजस्थान के अंदर रानो सती, वो झपने पति के साथ सतो हो गई थीं, उसकी पूजा होती है, उसका पाठ होता है, उसके मंदिर हैं। जगह-जनह भर कहां भी मारवाड़ी समाख राष्ट्रा है. देव

403 The Muslim Women [RAJYA SABHA] Rights on Divorce) {Protection of Bill [श्री अभिवनी मुमार] अंग प्राप्त

के हर कोने में रानों सतों के मंदिर बने हुये हैं जहां उसकी पूजा होतों है। वानून बना हुया है लेकिन इस तरह की घटनायें होती हैं। ग्राच मुस्लिम समाज के समने एक संघर्ष खड़ा है। जैसा मैंने निवेदन किया यह संघर्ष जो चल रहा है इस संघर्ष में मुस्लिम समाज को ग्राप कौन सी दिणां देना चाहते हैं यह निर्णय क्रापको करना है कि ग्राप उनको पाकिस्तान के जिल्ला की ग्रार ले जाना चाहते हैं या मोलाना ग्रवुल कलाभ ग्राजाद की ग्रार ले जाना चाहते हैं, यह निर्णय ग्रापको करना है।... (ब्यवधान)

श्वी (मौलाना) असरावल हकः भारत के मुसलमानों पर इस तरह का इल्जाम मत लगाइये । खगर भारत में रहने वाले मुसलमान जिन्ना की ओर जाना चाहते हैं तो अब्दुल हमीद पैटन टैंक न तोड़ते । (ख्यवधान)

भी झारिवनी कुमार : उपसभापति महोदम, उनको कष्ठने का जब मौका मिले तो वे मेरो हर बात का जवाब दें। जो बातें यहां पर कही गई, उनको मैंने बातिपूर्वक सुना। मैं भी छाग्रह करूंगा कि वे भी मेरो बात को मांतिपूर्वक सुने और अंत में झांतिपूर्वक उनका जवाब देदें। व्यर्थ में भाषनाझों में बहुने का प्रयास न करें। मैंने जस्टिस कादर का उदाहरण रखा है। मिस्टन लतीफ का जो स्टेटमेंट है, छाप सब जानते हैं कि उन्होंने इस बिल के धारे में बहत स्पष्ट काहा है। ... (ध्यवधान)

डा॰ एम॰ हाशिम किरवाई (उत्तर प्रदेश): झाप थिसी के मजहब पर इमला तहीं कर सकते...(ध्यवधान)

Bill 1986—Passed

श्वी ग्रास्विनं: कुमार : मैं ग्राप के सामने टाइम्त ग्राफ इंडिया 23-3-86 का उद्धरण देना चाहता हूं। इसमें मिमेज रेशमः मोहम्मद खांने वाहा है कि :

Sir, if the Bill wa_s passed, it would be equivalent to signing the death warrant of women. A national referendum be held on the Bill in which all women must be consulted. She said, public meetings should be held in different neighbourhoods in order to build up this thing.

यह मुसलमानों के नेता वह रहे हैं ? किस तरफ आप मुस्लिम समाज को से जाना चाहते हैं यह प्रक्ष्म में आज के शासन से करना चाहता हूं, न्याय मंत्री से करना चाहता हूं, गुए मंत्री से करना चाहता हूं और हमारे अनुपस्थित प्रधान मंत्री जी से करना चाहता हूं कि वे मुस्लिम समाज को इक्कीसवीं सदी में ले जाना चाहते हैं या पांचवीं सदी में ले जाना चाहते हैं, इसका उत्तर उन्हें तथ करना पड़ेगा । मैंने आरिफ मोहम्मद साहथ की बात कही । उन्होंने भी सीधे रूप से स्वयं नहीं कहा, वे बड़े-बड़े प्रोफेसरों के पास गये उनमें में उन्होंने एक प्रोफेसर में पछा :

"But I ask you simple question" Arif said, "If a well-to-do husband throws out his wife and the wife has no way at all 10 keep her body and soul together other than to go about begging or selling her body, if her relatives cannot maintain her. it' the Muslim community being poor cannot provide for her, and if we then ask the husband to give her at least a little bit so that she can keep her body and soul together, will we be contravening the Sha-riai? Will we be j^ing against i»e. spirit of Kstebn <Sr acting in accordance with It?

.0- The Muslim Women [8 MAY 1986] 405 (Protection of

Rights on Divorce)

The professor agreed that asK-ing the husband to do so would be in accordance with the spirit of Islam, and that there would be no contravention of the Shariat?

यह उनका कहना है मेरा कहना नहीं है। प्राप उनते वात कर सकते हैं। मैं केवल इतना ही नहीं इसके आप भी कुछ वात कहना चाहता हूं... (व्वयधान) ...ईडियन एक्सप्रेस 23-3-86 के अन्दर नूरानी ने डा० ताहर मोहम्मद को कोट करते हुये लिखा है कि :

Tahir Mahmood "Dr. is an ardent supporter of the Bill. But his observations in a recent press interview on March 6 reinforce the ease for a comprehensive reform: "Everybody seems to be interested in postdivorce rights while they should be interested iai the law of divorce itself. 99 per cent cases of divorce by In Muslim hasbands in our country, the husbands flout the Islamic law intself. They exercise their right to divorce in violation of open provisions of Islamic law of divorce. If you can check that there is no need to regulate the post-divorce right of Muslim women. Actually the area which •needs control and reform is the husbands's power to divorce."

यह मुसलमान नेताओं का कहा हुआ है। इसके बारे में आप को विचार करना है। इतना ही नहीं उपलमापति महोदय, इसके माथ-साथ कहा जाता है कि शरीक्षत और कानून सारा एक है। बहुत से विद्वान मित बैठे हैं, मैं बनभिज्ञ हूँ खेकिन जो 3-3-1986 को इंग्डियन एक्सप्रेस में छपा है वह में ग्रापके सामने रखना चाहता ह

"According to Maulana Monam-med Farooq who is a member of tin Muslim Personal Law Board, where the laws contradict each other the customary laws are mandatory and prevail upon the Shariat laws."

Bill, 1986-P<*sed यह लिखा हुन्ना है कि कस्टमरो सा शरीयत ला के ऊपर ज्ञाता है। गोम्रा में भी इसी प्रकार की स्थिति है। अव झाप कहेंगे यह नहीं हो सकत है। यह एक प्रस्तवाचक चिन्ह है। यह ज्ञापके सोचने का विषय है।

अब मैं भ्राप के सामने यह कहना चाहता हूं कि तलाक किस वर्ग में होता है। देश के अन्दर 1971 की जनगणना के हिसाब से 55 करोड़ जव आजादी थी तब 45 करोड़ हिन्दुओं की आबादी और 6 करोड़ मुसलमानों को आवादी थी । जनसत्ता 12-4-86 को माहिद रहीम साहब ने एक आटिंकल लिखा है। मैं नहीं जानता कि यह कितना सही है या कितना गलत है, यह आप बतायें। परन्तु उन्होंने जो जनसत्ता में लिखा है मैं वह कोट कर रहा हूं। उन्होंने लिखा है में वह कोट कर रहा हूं। उन्होंने

"तान बड़ी भोर छोटी बरयी अवालतों में तीन करोड़ से ज्यादा तलाक के मुकदमें लंबित हैं।" आप वताइये । (ध्यवघान) भापको पता होगा कि यह गलत कहा है या सही कहा है (ब्यवधान) मैं तो कोट कर रहा हूं, यह म्राप बताइये कि कितने मुकदमें हैं। (स्पच-ধাল) স্থাণ ৰঠ জাছয় (ধ্যৰধান) सरकारी अदालतों में 70 लाख ी सुनवाई बाकी है ग्रौर शरयी अदालतों में एक हजार मुकदमें निवटाने के बाद 12 सौ मुकदमें ग्रौर दर्ज हो जाते हैं। केवल कानपुर में 25 हजार मुकदमें बाकी हैं। (क्ष्यवधान) अब मैं यह सब आप के ऊपर छोड़ता हूं कानून के ग्रन्दर कहा गया है कि ग्रगर उसका पति नहीं दे सकत। है तो नहीं देना चाहिये। मुस्लिम कानून के हिसाब से वह अपने रिश्ते-दारों के पास आएमी। मैं सारे देश में

[धो अण्विनी कमार]

बुसलमान खनता के बीच में घुमता हूं। भें जानता हूं कि मुसलमानों के अन्दर बहुत चरीबी है मौर यह तलाक वगैरह इन गरीबों के अन्दर ही ज्य'दा होते हैं, अमीरों में बहत चम होते हैं। अमीर एक-दो-तीन-चार शादियां कर सफता है और उसमें रखने का सामय भी है और रख सकता है लेकिन जो गरीब होता है वह अपने पति के साथ दो बार वर्ष रही, जीवन दिया सम्मान दिया बीन चार बच्चे पँदा किये तो बह्न झौरत बिकल करके कैसे किसी रिलेटिव या सम्बन्धी के पास जाएनी ? वसका सारा वर्णन आपके सामने या गया है सम्बन्धियों को खोजने का। अभी मेरे मिल ने कहा था कि इमने कानून में कहा है कि एक महीने के मन्दर दिया बाए परन्तु छसी के ब्रन्दर यह भी लिखा है लि एक महीने के अन्दर नहीं होगा तो मेजी-क्ट्रेंट के सामने कारण बताना होगा। हमारे बहां मजिस्ट्रेट के पास जाने में ऐसे झच्छे बीगल ल्युमिनेरीज हैं वह 10-10 बाल तक मुकदमें खींच जाते हैं।

यब बक्क वोई को बात झाती है बक्क की क्या स्थिति है, कैसे बनते हैं मैं इन्हीं डो भाषा में झापके सामने रखना चाहता हूं। Brom Syed Amer Ali, Mohammadan Law Volume I-1912:

"It has been held to be lawful for a believer to create a waqf but simultaneously lay down that the manager—the Mutawali—he appoints will pass the proceeds to me while I am alive and then after that to my child and my child's child and their race for ever where there are a»y* end only after that, the jro-eettte would go to the poor."

यह मैं फ़ोट कर रहा हूं किताब से, मु^{क्र} पता नहीं कि यह कितना सही है। यह कार साहब बतायेंगे। यह वक्फ बोर्ड क्री स्थिति है और वक्फ बोर्ड के बारे में प्रख्वारों में छपा है—(घंटी) बस मैं दो मिनट बौर जूंगा। अब यह 20~3~1986 के स्टेट्समैन में छपा है।

"In a remarkable gE8tar_e of generosity, the Delhi wakf Board recently raised the monthly stipend it gives to 20 odd divorced woman in th_e city from R& 29 te Rs. 30."

यह दिल्ली के वक्क बोर्ड की कहानी है और मेरे बहुत सारे मित्र वक्क बोर्ड के बारे में कहू रहे थे। उन्हीं के मजुसार से इंडियन एक्सप्रेस में 13⊶3⊶86 को छुए। है----

'Wakf .boards ar_e facing acuta shortage of funds and whatever is left after payment of salary to th. staff and other expenses, fa not enough to indulge in charitable acti-vities. However, this lack of funds can be attributed to mismanage-2 TM^d corruption in a number of wakf boards."

अब मैं बक्फ बोर्ड के बारे में एक बात कहना चाहता हूं। मेरे मिल महोदय यहां बैठे हैं। इन्होंने इस सदन में जो कुछ वक्क बोर्ड की चर्चा में कहा है, मैं वही बता देना चाहता हूं। शांतिपूर्वक सुन लीजिये। यह मेरा नहीं है, मैंने ला रिपोर्ट नहीं खी है। अखबार के पन्ने से कह रहा हूं, इतनी ही मेरी गलसी हो रही है।

MR. DEPUTY CHAIRMAN- please conclude aow. I a* $_{calling}^{\wedge_{TM}}$

409 £&e MVOVKK Voaiew L* MAY 1MB] (Protection 0/

SHRI ASHWANI KUMAR: Sir, I will just take two nrinutee. This is very Important.

*'I feel that wakf properties have come into the hands of persons who, by exploiting religion, want to influence and overawe the Governmeat

They g?e such clever persons, he said, that they are inflaming Muslim sentiments to further their personal interests, to fortify their hold on the chair. He spoke of a dargah in Kashmir whose income of Rs. 1 "to Rs. 1.5 crores was being used, he said, for political exploitation. The persons contro'iling wakf properties, he said, looked upon them and were using them as their personal property, ag their jagirs."

यह बात मौलाना ग्रसरा**व**ल हक मै कही है ।...(व्यवधान)

श्री गुलाम रसूस करर : यह कौन-सो बड़ी बात है। घोरी कहा नहीं है इसमें सुधार लाने की जरूरत है, इसमें सुधार लाया जा सकता है। लाइये, क्यों ---इसमें सुधार लाइये आप। लाइये वक्फ बोर्ड में सुधार करने के लिये आप बिल खाइये (क्यबधान)

स्रो ग्रस्वितो कुमार : मुझे ग्रपनी बात कम्कलूड करने दें। यह सारी स्थिति जब हम लोगों ने कर दी है...

MR. DEPUTY CHAIRMAN; Now aothing will go on record, Mr. Sukul please.

Ktflht, on Diooree) Bill 1986—Paaaei

SHRI ASHWANI KUMAR:* SHRI P. N. SUKUL; Mr. Deputy Chairman. Sir, I rise to support this bold and historic Bill which has beea brought before us for our consideration by the young Prime Minister Shri Rajiv Gandhi and his Government. (Interruptions) They do not understand the import of the BilL They either do not understand or they are deliberately making it controversial. Sir, there is no doubt that this is one of the most important pieces of legislation which has ever come up for discussion in Parliament in recent times. The last one was, perhaps, the National Security Act which was brought before the House in December, 1980. And thereafter this is the most controversial piece of legislation and the extent to which it happens to be controversial was proved in a big way this morning when for three hours points of order were raised one after the other by the opposition Members. Even in the case of National Security Act which concerned all the people of the country no point of order was raised and now here is a case only of divorced Muslim women and you are raising such a hue and cry.

What is really surprising for a ma* like me is that whereas you say that the Muslim divorced women, destitute women must be maintained by the husband or by the society, the Bill that has been brought is to translate that only. The Supreme Court <rf India in the Shah Bano case had agreed that the Personal Law or Muslims verses 241 and 242, did not make ft obligatory upon the farmer Muslim husband to pay maintenance to his divorced wife beyond a period of iddat. Up to iddat period he has ta pay and he should pay and beyond the iddat period the relatives should pay who are in a position to inherit the proDerty, if any. Now, suppose the husband does not maintain, other relatives also do not maintain by saying that they do not have money, then what will haopen to them? Wha will happen to that woman if the Pec-

*Not recorded as order by the Chair-

411 The Muslim Women [RAJYA SABHA1 (Protection 0/

[Shri p. N. Sukul]

sonal Law of the Muslims is not to be ettcroached upon'.' And our Congress Party has from the very "beginning given this guarantee to the minorities, to the Muslims, that their personal Law would never 'be touced. Our father of the nation, Mahatma Gandhi died for this in trying to preserve the rights of the minorities. If you go through the autobiography of Nathu Ram Godse who killed Mahatma Gandhi, he has said that he killed Mahatma Gandhi because Mahatma Gandhi, had told the Government to pay Rs. 55 crones to Pakistan. They did not want that the interest of the minorities should be protected. But our party has always guaranteed this, has always worked for this. Gandhi, Nehruji, Indiraji time and again have said that the right 0^{f the} minorities will remain in tact, we won't interfere. if you go into the debates of the Constituent Assembly, as our Minister was saying, there too it has been assured, our minorities have been assured of full guarantee to practice their own personal law.

Now the Supreme Court agrees that according to the Muslim Law thi3 cannot be done, it is not obligatory upon the husband to maintain the wife and then it says that under section 125 of the Cr. P. C. the husband must maintain the wife and so he has to pay to wife a monthly sum regularly towards her maintenance. After that judgement there has been a lot of controversy on this subject and the views that have been expressed ha"e come from three direction. Number one is th» voice of the Mus^ms whom you call tN-> fundamentals, they have repeatedly said the same thing that the Personal Law should not be interfered with. The other is the 'roice of the progressive element* among the Muslims, as that side was speaking in the morning. Certain progressive elements among Muslims and also certain Muslim delegations said, no. this judgement of the Supreme Court is right and this *qu<*litv amongst women must be guaranteed

Rights on Divorce) Bill .1986—Passed

and there should be no separate law for Muslims. But there is a separate law for Muslims, their own Personall Law is there, not that we are bringing in something new. We are only saying, if you respect, if you regard the Muslim Personal Law, we are only making an arrangement whereby that divorced woman will be getting maintenance regularly and she will be maintained. Definitely, we are improving upon it. That is why I call it a revolutionary step. In the very beginning I said that it is a revolutionary step and I congratulate our Government for bringing in this piece of legislation for our consideration because we are really interested in the well being of the divorced and destitute women and we do not want them to roam on the streets and beg.

The views expressed by the third category are the views of Judges- like Justice Chandrachud or our Baha-rul Islam Sahabwho are of the opinion that there should be no two laws on the subject and the equality before law should remain intact even in the case of Muslim women. When the Muslim do not want it, the majority of the Muslim do not want it, what can we do? It is for the Muslims alone to try to evolve a better law. if necessary, but we cannot force them to accept something. That is why this law has been brought forth for our consideration so that Muslim personal law is not encroached upon. is not abridged and simultaneously the Muslim divorced women are able to get maintenance either from their relatives or from the Wakf Board as thf case may be.

In 1979 and 1980, there were some judgments by hon. Justice Iyer in similar cases and almost same judgements by hon. Justice Iyer in hue and cry was raised because at that time it was a Question merely of interpretation of Section 125 Cr. P. C. Toda, the judgement that has come from the Supreme Court, talks of corf^in principles and when we talk of principles our main principle is to keep the personal law of minorities

413 T)»e Muslim Women [3 MAY 1986 1 (Protection of

entirely secure and intact. We must have proper regard for that.

So, as I said, it is only for keeping the sanctity of the Muslim personal law tftat a via media is being evolved through this legislation to arrange to have maintenance for the Muslim divoie-d women paid by the society. If the husband does not pay, natural'*/ someone nas to pay. Then who is te pay? According to this Bill, the relatives who are going to inherit her property. And among relatives also there is an order of precedence. If the children are there and they are earning, the children will be called upon to maintain their mother and if the children also cannot do it then the parents, if they are alive will be asked to maintain their daughter. And of the parents as well aa the children refuse to maintain her, either because of their economic condition, or because of their attitude, then what will hap pen? Then the Wakf Board will be asked to maintain that woman. There are man_v who think that the Wakf Board may not be in a position to pay. The condition o* Wakf Boards as present in our country is not very good. For example, the Delhi Wakf Board has to look after 456 burial grounds, 765 mosques, 160 darghas and 151 mausoleums. Naturally someone may think that if the Wakf Board which has to maintain so many buildings and So many schools has to pay for mus-lim divorced women then how can it do it? Where will the funds come from? T think the Government will perhao.? be giving adequate grants fo Wakf Boards to meet this exigency. So there is nothing wrong about it. Mr. IJDendra was saving that a consensus has not been taken. But he himself contradicted his own statement by saving that the Prime Minister wanted to have consensus from amongst Or>r>osition parties. Our Prime Minister consulted various mullahs and leaders of the Muslim community whose say matters in such mntters and it is only after due consideration at all levels that this Bill has been brought. Maybe this Bill may a^so create some problems. I fall to understand how it will create any

Rights on Divorce) Bill 1986—Passed

problem, but supposing some problem comes up, then it can be improved upon, we can certainly bring about an amendment.

 So_l Mr. Deputy Chairman, Sir, it is a very good piece of legislation—as I said, a revolutionary piece *ol* legislaton. Our Government; in fact, deserves bouquets for having brought the legislation for our consideration. I support this Bill wholeheartedly and also appeal to all members of fh!« House t_0 pass it unequivocally.

MR. DEPUTY CHAIRMAN: The Hon. Home Minister will intervene now.

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT AND HOME AFFAIRS (SHRI p. V. NARASIMHA RAO): Mr. Deputy Chairman, Sir, I shall be ver_v brief 'because there is no need after such an exhaustive debate to repeat what has been said. I think the lines are clear, where the opinions differ is also clear. But ther* is one aspect to which I would like to draw the attention of the House and, so far as I have been able to listen to the sn°eehes, that aspect has not been fully brought out.

Sir, there was a section 488 in the Cr. P. C. which concerned the duty of the husband to maintain his wife or the father to maintain his children. As section 4*8 stood there was no mention of any divorced wife and there we all knew how it worked. We worked in the courts and we took it as a rough and ready method for giving some re'ief to the wife in whose case the husband has failed to do his dijty. and similarly for the children. Came 1973 and w-> had a new legislation—the same Cr. P. C. brought up *o date. altered in several respects and the who!" of section 488 was incorporated as 125. While 'hat was being incorporated, because circumstances had changed, because divorce laws had come into being, because along with wtives, divorced wives also became a concern of the State, an amendment was made. The definition of "wife" was widened so as to include a divorced wife. That wa*

415 The Muslim Women [RAJYA SABHA] (Protection of

{Shri P. V. Narasimha Rao] in section 125. As is well known, the Bill was first introduced in the Rajya Sabha. It was passed by the Rajya Sabha. It went to the Lok Sabha and at some later stage during its passage ia the Lok Sabha, a very strong representation from the Muslim opinion ia the country was made to the Prime Minister, to the Government, and naturally to Parliament. The matter was gone into. There had been a standing commitment on the part of the framers of the Constitution, and starting from them right up to 1973, that rights of the minorities or the personal law of the minorities would in no way be interfered with by legislation or otherwise. So, basing melr that representation on longstanding commitment which was never departed from nor diluted in any form, a demand was made that this provision of including the divorced wife in the definition of the "wife" should be done away with and they should revert back to the provision which was the original one as section 488. Now this is a matter of kis^ory. It is a matter of general knowledge. Most of us know it, that the then Prime Minister, Smt. Gandhi was no' prepared to revert back. But at the same time she also reiterated her stand that. as was committed rjwVif f>wT! t>i<> Vio^riTv^CT ^ff th?ro was anything that was coming in the way of the personal law of Muslims, that should be looked into, and that should be obviated. So. after long deliberations, a compromise formula was found, and that was incorporated as section 127(3) (b) which very clearly controls the operation of section 125. It was said, "O.K. She could go to court under section 125 but subject t₀ 127." While making this provision, it was no' confined only to the Muslim personal law. It was generalised. There was no reason why we should not generalise. When you say, under her personal law, the wife's or ex-wife's personal law, if she has received what she had to receive ander the personal law then, there Js no need of her invoking section 125.

Rights on Divorce) Bill. 1986—Passed

So, it was generalised. Furthermore, not only personal law but customary law also was included for very good reasons very valid reasons.

We know in ^his country that irrespective of religion, irrespective of community, divorce is not so uncommon, not under law, but under custom. In our areas we know that. Go to any village and make an analysis of the population. Apart from few castes the upper cas'es, all the others take a very relaxed view, of these relations. They have a caste panchavat. That panchayat goes into all cases of divorce. They also decided the conditions subject to which the divorce is to be granted. So, practically everything that a court decides, is decided by a caste panchayat. This is known to all of us. So," it was very advisedly said that when a divorced wife has received whatever due to her under her prsonal law or customary law, then, there is no question of section 125 continuing to be applicable. Whatever had been given, would be cancelled or whatever the cansequences, they would follow.

Now, Sir , the crux of the matter is his. How did section 127(3) (b) come to be incorporated in the law? This is what we have to consider, if we have to go back to the intentiom of the Legislature, why it came, 't came because there was a commitment right from the beginning that the personal law would not be interfered with. Not only personal law of Muslims but personal law as such would not be interfered with. In that particular case, "he Muslims raised it, the Muslim opinion raised it. And while the amendment was incorporated it was widened so as to include everybody. This is what happened.

Sir, from 1973 to 1985, for 12 lon« years, this law has been on the statute book. How many have got relief? We are not concerned with that. What kind of relief they got we are na* here concerned with that. Aa Parliament, M Government, we are COM cerned now only with one aspect.

417 The Muslim Women (Protection of

what happened to our commitment. We said, we are not going to interfere with the personal law. Therefore, we brought section 127 (3) (b). If there had been no Shah Bano Case, we would have been merrily continuing with 125, 127. Nobody would have even thought about it. The matter would never have come to Parliament. There would have been no question of further legislation on it. Maybe, at some future date, after ten years or fifteen years, any uniform civil code etc., those matters contained in article 44, would have come in their own good time. There was no question of our undertaking a legislation. Now we have to undertake a legislation because there was a judgement of the Supreme Gourt.

The question is what do we do? The Supreme Court has given an interpretation which went against the intention of this very Parliament of

12 years ago. The speeches are there.

Mr. Ram Niwa_s Mirdh_a himself piloted the Bill. He himself made all

these commitments. It is we,ll-known

that all these negotiations were carried on when the matter was raised in

the second House, in the House to which the Bill passed orginally here went. And at that stage it was incorporated as an amendment and as an earnest of the fact that Government and the Parliament do not want to do anything by way of legislation which would interfere with the personal law of anybody—any personal law or any custom law. So, that was the spirit of it.

Now what are the options open to us? Shall we say as has been suggested: all right the Supreme Court has struck it down, why should you poke your nose? You keep quiet. You look the o'her way. You think that nothing hag happened. And if the Mulims come and ask you, you say we have not done anything. We passed the law. What else can we do? If it is the Supreme Court, we cannot help it. But in all conscience can we say we cannot help it? It is another matter if

424 RS-14

Righis on Divorce) 418, Bill 1986—Passed

the Parliament comes to the conclusion that the Supreme Court was right. It is another matter that Parliament comes to the conclusion that between 1973 and 1985 something has supervened which justifies a complete change on the part of the Government. That is another matter. If the intention of the Legislation is that this has changed completely and the intention of the Legislature today has to be something else diametrically opposite, then I can say, yes, you go into the case, go into the merits and do what you like. But the point is so long as we do not come to that conclusion, so long as we think that the conditions of 1973 exist today, so long as we think that the commitment which Parliament and the Government had givenbecause this Bill mind vou, was passed unanimously by everybody, there was no question of any party saving no to this, which means that something was being observed by all parties-we have to say either we restore the intention of the Legislature of we say that the intention of the Legislature has changed. Now, in the eyes of the Government-and if I may submit in the eyes of the Parliament also-there is no justification to come to the Conclusion that there is any change in the circumstances which warrant a chan-^v ge in the intention ₀f the legislature as was unequivocally -expressed in 127(3) (b). Otherwise what will people say? What will the minorities or those who are affected say? They will say "Oh you passed in 1983 a law about which you were not sinceft-e. The moment the Supreme Court in one case set it aside, you have started looking the other way. You don't come to the rescue of those whom you did want to help in 1983." So what has changed between 1973 and 1985? This is what we have to look into. If hon. Members could direct their attention to this, this is crux of the whole matter, I feel and the Government feels that today Wo are in no position to say that there has been any such sea-change that all the intentions of the Legislature, as expressed in 1973,

419 The Muslim Women [RAJYA SABHA] (Protection of

[Shri P. V. Narasimha Rao] should be reversed or the personal law of the Muslim or any other community has to be interfered with and the time has come that we should interfere.

Now, it has always *been* our principle that if the community wants that there should be any change in their personal law, we should bring it. It has happened in the case of Hindu law. it has also happened in the case of many other laws. If the community wants and is ripe for it, we should bring it.

Now, here again there could be a difference of opinon. Some friends think that the time has come, when the Muslim population of India feel that there should be a change and that our commitment of 1973 should bei reversed. We should go back on that commitment. Thig is the opinion from the other side. I may have spoken to some Muslims-he has spoken to some-Mr. Upendra has spoken to 3 J Muslims, that kind of arithmetic is not going to help. If it is your opinion that an overwhelming majority of Muslims want it, you say so. It is the opinion of the Government that an overwhelming majority of Muslims are for this Bill. This is our considered opinion. This is our assessment. (Interruptions)

SHRI SANKAR PRASAD MITRA: I am o^{n a} Poⁱⁿt of order. The hon.

Minister has said that by this Bill, the intention of the legislature in 1973 is not sought to be restored. Supposing an alternative for such restoration is suggested: Are you prepared to consider that? If yo_u think that the alternative is reasonable: Are you prepared to accept that?

SHRI P. V. NARASIMHA RAO: It is not a question of my thinking. I am very clear in my mind. Those are the facts. After consulting them, we came to some conclusion. We think that conclusion is correct. Even if we err in our conclusions, heavens are not going to fall by passing this Bill,

Rights on Divorce) 420 Bill 1986—Passed

We are not sealing it forever. Let the change come, we shall see. But the point is that as on today, we con sider 'that overwhelming an majority of Muslims have opted for this i-ecourse. That is why we axe fulfilling their (Interruptions) wish. There is no need for quarrel here. We happen to be incharge of the Go vernment. We happen to be the body which has to make an assessment of the situation. We have made it. You have every right to differ. You may say 90 per cent of the Muslims don't want this Bill, but only 5 per cent want it. Whether it is 95 per cent or 5 per cent it is upto you.

SHRI SUKOMAL SEN; Hav_e you made a referendum?

SHRI P. V. NARASIMHA RAO: I will tell vou about referendum also. Please recall the Hindu Code Bill of the time of the elections of 1957. Whatever had been done, it created a raging controversy in this country. Then came the elections of 1957. At that time I happened to be here in Delhi just a month or before the elections. There was a Hindi film produced by. I do not know who, but we saw that film in a theatre called "Golcha' somewhere near Chandni Chowk. I do not know whether the name of the theatre has been changed as they do so often. It was a film which was supposed to bring all the evil₃ of the Hindu Code Bill. It was a three hour film. It was fully utilised against the Congress party. We in the South were also in the election fray. We read in the newspapers even Pandit Jawaharlal Ne^rnru's election was in jeopardy. We were worried.

SHRI M. S. GURUPADASWAMY: May I say, I was a Member of the Lok Sabha then. There was a raging controversy against the Bill, but all the political parties supported the Bill, because it was a progressive measure.

421 The Muslim Women [8 MAY 1986] ^Protection of

SHRI P. V. NARASIMHA RAO: It is not a question of political parties. It was a question of some people taking advantage of the Hindus sentiments...

SHRI DIPEN GHOSH: You cannot compare a progressive measure with a retrograde measure. *(Interruptions)*

SHRI P. V. NARASIMHA RAO: Let me have my say. Let me finish. Sir, thi_s Sanatan lobby at that time was so active, which party was behind it, which party wanted to reap the harvest, I would not like to go into the details.

SHRI DIPEN GHOSH: They have simply changed the sides. The Sana-tan lobby who were opposing the Bill at that time are supporting you. You know that the same Sanatan lobby belongs to Muslim obscurantists.

SHRI P. V. NARASIMHA RAO: Only the difference is we have our own assessment. We stick to our assessments. There is no question of your arithmetic changing ours. Only time will show. May be a time will come when it will be possible for us to verify in' a more verifiable manner what the Muslim opinion in this country thinks about this Bill. but at the moment, we are convinced, this party is convinced, this Government is convinced that an overwhelming of Muslims are for this Bill. If we had not brought it, we would have gone back on our own commitment. This is one point. (Interruption) The other point is this. (Interruption) . Will you kindly listen to me? I did not disturb anybody. I was not in the slinging match at all. (Interruption).

SHRI GULAM RASOOL MATTO: Sir. no Muslim Member in this House or that Houpp has opposed this Bill. (Interruption).

Rights on Divorce)

Bill $_{1986_Pas}J_d$ 4.

SHRI BAHARUL ISLAM (Assam): Sir, some hon. Members have mentioned m_v name. Kindly allow me to make my point clear. I am supporting the Bill.

SHRI GURUDAS DAS GUPTA: H_e is supporting under duress. (Interruption).

SHRI P. V. NARASIMHA RAO: Sir, I have disposed of one aspect of the matter. There is another aspect which is connected with it. Now, I am talking from the point of view of Reduction ad absurdum. Suppose, we have any difference with the purport of this Bill. Do we have to take cover under the Supreme Court decision? That is not necessary. That is not done. If Parliament has an opinion and that opinion changes over time, it is for Parliament to bring the change. So, let us first set right what the Supreme Court has set wrong. After that, Parliament is supreme. After that Parliament is supreme. After that, on the substantive side if any change have to be brought and if you think the Muslims are ready for it, the country is ready for it, the party is ready for it, let us go in for it. But let us not take cover. This is a very wrong way of doing things. The Supreme Court cannot substitute Parliament. They can only interpret. They have given an interpretation which according to us and according to this Parliament is not correct. Therefore, let us put it right. This is the limited aspect. But at the same time, we have not just said, "We put it right; let the woman go where she wants". We have gone further. We said: all right, if section 125 is not available, what else is available? We went into the positive aspect. We delved deep into her personal law. We found, to our great delight, tha' that personal law is so liberal thai every Muslim woman, under whatever circumstances, has a place in the? sun under Islam. We have studied the Mohammedan Law. We have studied it inside out. And whatever

^ 422

423 The Muslim Women [RAJYA SABHA] (Protection of

[Shri P. V. Narasimha Rao]

we have studied convinced me thai perhaps the Muslim Law i_s more liberal even when it started, because, historically speaking, the Muslim Law or Islam was a reaction against certain obscurantist practices. Those practices did not allow an_v woman to come up in life. If a female child was born, it was strangulated. Those were the practices in that society, and Islam was the correct reaction to *that*. So Islam became more liberal to Muslim women, to women in general.

SHRI K. MOHANAN: But b> practice?

MISS SAROJ KHAPARDE (Maharashtra): They do not believe in God. Their god is the sickle and hammer. What is the mse of their discus-sing this? *(Interruptions)*

MR. DEPUTY CHAIRMAN; Don't have a running commentary. (*Interruptions*).

SHRI P. V. NARASIMHA RAO: Therefore, this is the second aspect I would like to place before the House. This is not the end of *the* story. Parliament is supreme. Having set right 'something which w_e consider wrong, which we consider as going against our intention, w_e can in good time think of what substantive aspects to legislate upon. That is always open to us. Sir, this, I think, fe a very important aspect. It is not just the Government, not just the Law Minister; I feel that it i; as much a commitment of Parliament in 'his case as of the Government. Now, for the rest, you a_e the masters.

MR. DEPUTY CHAIRMAN: Shri N. E. Balaram. You have 12 minutes. Please confine yourself to 'he tirrtp given.

SHRI N. F BALRAM: Sir. I rise to oorose this Bill because after read the Bill, I find that this Bill is viola-

Rights on Divorce) Bill 1986—Passed

ting our Constitution, is violating human rights, L_3 undermining the secular character of our State and finally is denying the divorced women the right to maintenance.

[The Vice-Chairamn (Shri R. Rama-Krishnan) in the Chair].

So a person with some democratic sense cannot support this Bill. I do not think anybody can support this Bill. It i_s such reactionary measure. That is why I said that I am opposing this Bill.

Now the arguments advanced by my friends on the othe rside are mainly two, as explained by the Home Minister and the Law Minister. Their main point is that they are comppelled to bring such a law because the Muslim public opinion is such that ^a change is needed in the Criminal Procedure Code that was passed" in 1973. It requires amendment. That is the solution to this prooblem. I would like to say that, first of all, even if you pass this Bill, I don't think that the pro blem raised after Shah Bano case can be solved. I must say frankly that the Mus lim friends who are supporting this Bill, all of them are not fundamentalists. I would like to know the attitude of the; Government. Only a section of the fundamentalist Muslims are there in India who have raised this question against Shah Bano case and they have conducted a big campaign among the Muslim people. Is it not a fact? Why do yrj^u deny that? I was listening to the speeches of all Congress Members at that rime. None of them have uttered а word against the danger of fundamentalism and the danger to secularism, prevailing in the country. I think there was an agreement among all the secular parties that the integrity of the country should be maintained. The danger of fundamentalism should be fought out. I think much agreement was among all the secular parties. It is not the duty of only one party, of any one single party. You were talking about public opinion. The honourable Narasimha Raoji was repeatedly saying, the Law Minister has also saying the same thing

425 The Muslim Women [8 MAY 1986] (Protection of

that 99 per cent of the Muslim public opinion is in favour of this Bill. Shall I tell you some other facts? The Law Minister himself said that in a large number of Muslim countries they have already changed the Muslim Personal Law...

SHRI ASOKE KUMAR SEN: I didn't sav all; I said some.

SHRI N. E. BALRAM: But this is India. We cannot do it here because public opinion is such. That is the argument. I can tell you that you are only listening to the public opinion of certain quarters. Public opinion ia building up in some other quarters also in some other direction. I can give you one example. Recently in Lahore-you know where Lahore is— there was a seminar organised by Mjuslim women participating from nine countries. There were about 1000 Muslim women participating in that seminar at Lahore, organised on the question of Muslim women's problems. What were the points discussed there? One of the items discussed was the question of maintenance. (Interruption) Dr. Najma H-aptulla would please listen to my speech. She seems to be busy otherwise. Ten hundred Muslim Women from nine countries, most of them from Muslim countries, held a "Seminar in Lahore three weeks back. What was the decision? It appeared in the newspapers. What have they to say? The Muslim women from Algeria, Bangladesh, India, Malaysia, Pakistan, Philippines, Tunisia, Sri Lanka have all jointly condemmed-the Bill recen tly introduced in the Indian Parliament. It is not a conference held by Communists. You know there were people who were accusing the Communists. No this is a non-communist Muslim women's conference who have condemned the Bill introduced...

AN HON. MEMBER: Pakistan?

SHRI N. E. BALRAM: No, you are not listening to this side...You are only listening to the fundamentalists. This conference was held by Muslim

Rights on Divorce) Bill 1986—Passed

women from nine countries. This was published by Mr. Karanjia. It says:

"The Bill introduced in Parliament recently exempts the Muslim women from section 125 of the Criminal Procedure Code. If this Bill is passed it will deprive the Muslim women of their right to maintenance on divorce. We strongly oppose the proposed Bill as it is against the spirit of Islam which is based on the beings before God . not before hammer and sickle" and under verse 243 in the Koran, "I am not a student of the Koran, but this is what they have said "-for divorced women maintenance should be provided on a reasonable scale and it is the duty of the righteous. We. therefore, strongly urge the Indian parliament to reject the Bill."

This is also public opinion. (Interruption,). This is also public opinion.

DR. (SHRIMATI) NAJMA HEPTULLA; Just a minute. You took my name and you also mentioned the name of a country. So, I have to cay something.

SHRI N. S. BALRAM: You please sit down, your case is coming up. I am coming to your case. Please sit down. I am coming to your case and I will give you a chance, i will ask you a question and you answer. (*Interruptions*).

DR. (SHRIMATI) NAJMA HEPTULLA: Sir, I ask your protection. He mentioned my name.

SHRI N. E. BALRAM: You please sit down, Dr. Najma. Please sit down. I am coming to your point.

DR. (SHRIMATI) NAJMA HEPTULLA: Sir, I am on a point of clarification. He took my name. Otherwise I would not have got provoked. That is what I have learnt in the six years of my being a Member of the Rajya Sabha. You mentioned my name and

427 The Muslim Women [RAJYA SABHA] (Protection of

[Dr. (Shrimati) Najma Heptulla] you took the name of a country called Pakistan. You also talked of the progressive Muslim women. I would like to remind you that it was only these progressive the so-called progressive, Muslims wh_a invoked the sentiments of the Muslim_s for the partition of India and you are talking about them. *(Interruptions).* Please let me speak. It is only people like me who stood for the unity of the country. You should know this. You are calling me a fundamentalist.

SHRI N. E. BALRAM: I am not yielding.

OR. (SHRIMATI) NAJMA HEPTULLA: It is only there progressive people and not the fundamentalists who divided the country. (Interruption).

SHRI N. E. BALRAM: I am talking about your leaders and your Ministers. Anyhow, what I am saying is that this conference was a conference of Mulim women and it was an international conference and Muslim Women from various countries participated. So, what I am pointing out is that you are depending on one kind of public opinion. *(Interruption)* This is my opinion I ask you one question. The honourable Minister may kindly listen to me. Why did you introduce this Bill in such an ugly haste?

SHRI K. VASUDEVA PANICKER (Orissa): Mr. Balaram....

SHRI N. E. BALRAM: I am coming to you

also and then to Najma.

SHRI . VASUDEVA PANICKER: Mr. Balaram, may I remind you that your leader, Shri Achutha Menon, ar,gued out a case, to ally against what you are saying here at Trichur in a seminar where the former judge. *M.* Justice Krishna Iyer, and others were there. They had participated in that seminar. It was totally against your argument which you are placing here. If you have read that article. I will give you that article.

Rights on Divorce) Bill 1986—Passed

SHRI N. E. BALRAM: I am coming to your point. What I am saying is that if this is the kind of public opinion that you are depending upon and if this is the reason for introducing this Bill, we would suggest one idea to you. Why do you not circulate this Bill for debate inside the country. *(Interruptions)*. Let us have a democratic tions). Let us have a domicratic debate in this country. In that case, m_v party wil give you hundred per cent support. Are you prepared for this?

SHRI J. K. JAIN: What is going on here now? Is it not a democratic debate? What is going on here is not democratic? Is it not democratic? *(Interruptions)*.

SHRI NIRMAL CHATTERJEE; Mr. Jain, it is impossible for you to understand.

SHRI N. E. BALRAM: This is my suggestion.

No. 2, I am not only opposing the Bill; I am opposing the political approach of the Congress Party, towards the Bill. That is my point. Why should I say this? I can give you one example. Sir, recently one Central Minister, Ansari, had a tour in Kerala to propagate in favour of this Bill. The Congress Party had convened a meeting of all the Muslim MPs, and Muslim MLAs to give them the directive to propagate in favour of this Bill. (*Interruptions*) I am talking of the Press report.

भी (मौलाना) प्रसराचल हकः भाई घापको मालूम होना चाहिये कि लखनक में... (व्यवधान)...कि यह पास होना भाहिये।

SHRI N. E. BALRAM: Mr. Aswani Central Minister, made a tour of Kerala, and, yo_u know, what he spoke at a public meeting in Calicut? He spoke that those people..

429 The Muslim Women £ 8 MAY 1986] (Protection of

(Interruptions) He spoke in that public meeting and Mr. Panicker. *(Interruptions)*

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN); I can only appeal to the hon. Merribers that you allow the speakers to speak. When your turns comes, you meet the points. Otherwise there will be more heat than light and more sound than fury.

SHRI N. E. BALRAM: I am quoting he said: The opponents of this Bill an» worse than animals. *(Interruptions)* This is what he said in t^{n} public meeting. Is this is the culture of Congress? A Central Minister was going to propagate... *(Interruptions)*

श्वी (मौलाना) अप्रसरारूल हकः यह गलत है।... (व्यवधान) इसको रोकार्ड मे से निकाल दिया जाए । न हमारे लीडर न हमारे प्रधान संती और नही हमारी कांग्रेस सरकार कभी ऐसा करती है।

AN HON. MEMBER; He should substantiate what he has said just now. (Interruptions)

SHRI N. E. BALRAM; I am very old. My voice is not that much strong. I cannot speak in this atmosphere. So I am leaving that point. I am talking of the public opinion. It is baseless; it is unfounded. I tell you: Please circulate this Bill for the public opinion, to elicit public opinion. Come back and we can discuss it in future. The cat came out of the bag. When hon. Minister Narasimba Rao spoke. Sir, he spoke... (Interruptions) In 1957 when the Hindu Code Bill was being discussed, he said, in 1957, when the elections were taking place they were very much worried even about the seat of Pt. Jawaharlal Nehru. The cat is out of the bag. This is a political approach. This is the political approach which i am opposing. Again you are thinking of elections, how to get votes. What are you doing? You are compromising on fundamentalism.

Rights on Divorce)

T

Bill 1986—Passed SHRI (MOLANA) ASRARUL HAQ-: Sir... (Interruptions)

SHRI K. MOHANAN: Every time I he is disturbing. Take him out. (Interruptions)

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Order please. Have you concluded?

SHRI N. E. BALRAM: i have not concluded. I have got three points.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): I will give one minute more.

SHRI N. E. BALRAM: % would like to remind you that this is the first time in the life of this Parliament after the attainment of freedom that a Bill has been introduced solely based o_n religion in relation to the Criminal Procedure Code. This is the first time that there is such a Bill exclusively based on religion. What do you talk about secularism? I can understand if you say that you are compromising with the fundamental fundamentalists on this question. If you frankly say that, I can understand it. But you are not doing it.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Next speaker. You have already taken your time.

SHRI N. E. BALRAM; I would like to ask three question. Only three questions.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Put you_r questions.

SHRI NIRMAL CHATTERJEE: The discussion on the Bill is not a matter of putting questions only, when the Minister was speaking, I very clearly remember that he said that the time of interruptions should be excluded from his time. It should be done in this case also.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Mr. Chatterjee,

431 The Muslim Women [RAJYA SABHA] (Protection 0/

[Shri R. Ramakrishnan]

the time allotted to ^{the} C P. I. is 12 minutes. He started at 8.58 and now it is 9.17. He has already taken 19 minutes. If we exclude the time of interruptions, he has already taken more than that.

SHRI N. E. BALRAM; I will put the questions. Muslim personal law is not confined only to the problem of maintenance. It covers, according to my understanding, a number of problems. The offences against socio, econemic matters have been made cognizable and are not subject to any religion as in Ariticle 25(2) of the Constitution. Why should not the offences against the rights of women be treated accordingly. This is my first question.

Secondly, all of you secured very much worried about Section 125 of the Criminal Procedure Code. That section is not at all compulsory. It does not ,ask any divorced woman to file a petition. It does not compel any woman. Why should they not explain to their people not to go to the court? If it is so much fundamental to them, why don't they go and ask your own pepple not to g_{01} to the court? Why do you amend the law? I do not understand this thing. Had it been a compulsory law, I would have understood. But it is not at all compulsory. *(Interruptions).*

My third question is more important. Is the hon. Minister of the pointion that the present Bill will be more helpful to the divorced women than Section 125 of the Criminal Procedure Code? He is not sure of that. They are wobbling on that problem. I want a straight forward answer. His own amendmdent adopted in Lok Sabha shows that he is aware of the inherent defect in the substance of the protection afforded by the new Bill.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN); You have already put your questions.

Rights on Divorce) Bill 1986—Passed

SHRI N. E. BALRAM: If the ex-husband agrees that the divorced woman can seek the help of Section 125, it is a trange logic. Is it going to happen? Sir, I conclude.

SHRI GHULAM RASOOL MATTO. Sir I am on a point of order. My point °f order is this that it was announced that the voting will take place 10 o'clock. But...

SOME HON. MEMBERS; No, no.

SHRI GHULAM RASOOL MATTO: There are so many speakers who have yet to speak. If the Lok Sabha sat up to 3 a.m., we shall not surrender our right to sit till we get an 'opportunity to speak on this Bill. *(Interruptions)*

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): I only appeal to the hon. Memers that you please co-operate and you please do not disturb. Otherwise, We will have to sit even till 5 in the morning.

SHRI NIRMAL CHATTERJEE-. Let us sit up to 5 a.m.

THE VICE-CHAIRMAN (SHRI K RAMAKRISHNAN): The object is not to sit; the object is to have a meaningful and purposeful debate. *(Interruptions)*

SHRI NIRMAL CHATTERJEE: Sir, you please assure Maulana Asrarul Haq that he is not to be worried. His I right to toZaq is not taken away.

THE	VICE-CHA	IRMAN	(SHRI R.	
RAMAKR	ISHNAN):	Shri	Darabara	
Singh-not	here.	Shri	Valiullah.	
(Interruptions)				

SHRI RAOOF VALIULLAH: Mr. Vice-Chairman. Sir," I rise to support the Muslim Women (Protection of Right_s »n Divorce) Bill, 1986 brought to this House by the hon. Law Minister. Sir, the object of this Bill I is to protect the rights of Muslim

433 Th# •aOtHtn Women [8 MAY 1986] tryotection of

women who have been divorced "y or have obtained divorce from their husbands. Sir, this Bill is not only | in consonance with the spirit of the Constitution and the wishes of the , Muslims of this country but also an instrument that would ensure a better deal to the divorced Muslim women.

Sir it is a very simple hill for a simple matter concerning rights of divorced Muslim women. The Bill seeks to mollify the apprehensions of the minority community in the country. But a certain section of the people is determined to polarise the people country on communal lines, taking of the advantage of this Bill and creating misunderstanding amongst the majority. Sir. it is a question of the biggest minority in the country. And the Congress Party which has inherited a long-established traditions of a secular, socialist and democratic India only seeks to strengthen these ideals. Sir, *i* am surprised at the Oppositon propaganda the Government has surrendered to that obscurantists and all fundamentalists and But by so saying they do not know that that they are themselves helping those who are fomenting communal trouble and encouraging the sinister forces who are at work to destabilise the nation. Sir, on this very issue, some Opposition parties have gone to the extent of fomenting communal trouble in some parts of the country. Sir, I, therefore, say that this Bill has been brought at an appropriate time. Sir, this Bill only seeks to clarify the existing law on alimony and it is nothing more. If it does any thing it gives more protec tion of rights on divorce to Sir, when the Cr. P.C. was Muslim women. passed 13 years ago, an objection was raised on behalf of the Muslims with regard to sections 125 and 127 including sub-section (3) of section 127. It was argued that the law about alimony is contained in the respective law for the Christians, the Indian Divorce Act, the Hindu Marriage Act and for

Rights on Divorce) ^{Biu}, 1986—Passed

the Muslims their own personal law. According to the Muslim personal law, the obligation to maintain an ex-wife lasts ony up to the iddat perio'l and that beyond this period the obligation reverts to the original family. Sir, at that time the stand of the Government was and it was very correct that no Muslim person should be offended because under section 137 suba person section (1)the moment discharges his oligation under the personal law, the order under section 125 will cease to be operative. Therefore, there is an in-ibuilt provision in this very Cr. P.C. whereby the personal law of the husband concerned was made the determining factor for the continuance of the order undei section 125. It was also argued that if the husband discharges his obligations under the Muslim personal law, he should not be burdened with any obligation to maintain the Iddat period as it will go against beyond the Shariat. Sir, when the matter came before the Supreme Court in Shah Bano's case. the ladv. after her divorce. claimed maintenance under section 125. The judgment of the Supreme Court created a great apprehension in the minds of the Muslims because the judgment was quite at variance The Muslim Ulemas with the Shariat. and other leaders from the Muslim community met the Prime Minister and represented the feelings of the Muslims. Sir. am thankful to the hon. Prime Minister and Ι the hon. Law Minister for coming to this House and bringing this Bill so that the apprehension amongst the minds of the people particularly the Muslims is cleared.

Sir, the Muslim masses will" be grateful to the Law Minister and to the hon. Prime Minister. Sir, the Government as rightly pointed out by the hon. Law Minister could not possibly be blind to this apprehension on hehalf of the largest minority ia the country Sir, it said that if section 125 was given the meaning as the Supreme Court.s judgment then

435 The Muslim Women [RAJYA SABHA] (Protection of

[Shri Roof Valiullah]

according to the Muslims it is completely repugnant to Muslim personal law in he Shariat. Sir, I also appreciate the liberal approach that many of our hon Members and colleagues not only from this side but also from the other side have in this matter. But as a party in power the Congress cannot ignore the voice of the vast majority of the Muslims in this country and I also want to refer to the allegations that the Bill seeks to keep the Muslim

women out of the amlbit of section 125. I want to say that it is not so, Section 125 will apply and oblige the husband to maintain his divorced wife up to the Iddat and after the Iddat the parents and other relations according to the Koran and Hadith are to maintain the wife. The issue is not whether this is right or wrong. In the light of the Supreme Court Judgment, the only point is, how the Muslim community views it. Sir, the point j want to raise is, the Muslim personal law is linked with our religion and I, therefore, request the hon. Members to view it from that angle also. Sir, all minorities in the country must be assured that they can lead their own life and the reforms in the Muslim community must come from within the community itsef.

Sir, I would like to caution the hon. Members that already the debate on this Bill has created an impact on the political life of this country and here, in this Parliament, we have to be balanced in our pronouncements in order to create a peaceful atmosphere. Therefore, I lend my wholehearted support to this Bill.

Rights on Divorce) Bill 1986—Passed

श्री संयद ग्रहमद हाशमो (उत्तर प्रदेश): वाइस चेयरमेन साहब, पहले तो मैं इस बिल के मुताल्लिक यह 雨房って चाहंगा कि यह सिद्ए शत का रिएलाइ जे झन है। सुरतेहाल का हकीकत 9सानामा एतरफ है ग्रौर मैं इस बिल को ताईद करता हं। लेकिन हमने जिस तथ्ह की बातेइस झाउ.स में सनी है अगर इस तरह के हालात मल्क के अन्दर पैदा किये हैं । इससे मेरे नजदीक गये यह सवाल पौटा हो गया है कि संकूलरोजम की तहरीफ जो हिन्द्स्तान की. माइनारिटोज के जहन में थी क्या आज वो तहरीफ तबवील हो गई है ग्रौर ग्राज सँकूलरीजम वो है जो इस मल्क के बाज लोग डिक्टेट करना चाहते हैं । जो इन्टरप्रीटेशन हिन्द्रस्तान के कान्सटीट्युशन के वक्त था। इस वक्त यह समझन गया था कि सैकुलरीजम इस मल्क के अन्टर सभी माइनारिटोज को एतबार में लेने वाला ग्रीरइन्हें बगैर किसी मदाखलत के प्रोक्टश देने वाला है। ग्राज एक बहत ही मामूली मसला था मसलमान तालाकश्रदा औरतों का । लेकिन मखालफीन इ.स. विल हिन्दस्तान वे ₽. समझता ह कि में मुसलमानों के साथ कोई इसाफ नहीं है। मेरा ख्याल है कि जो लोग इस बिल के मखाल्फत कर रहे हैं - 1 इनके टिमाग में या तो बदगमानी है। इस्लाम ने ग्रीरत के मकाम को गिराया है । यह बराड नगरिये के मुताबिक इस मुल्क की माइनारिटीज को इनके न्जदीक इस मुल्क म रहने हन नहीं है **ग्रो**र इन्ह बद्धित तहीं करना चाहते । 뀩 समझता ह कि शायद यही नजरीये 37 लोगों के दिमा गों पर भी हावी हो गये 81

437 ^{r?l} e Muslim <i>Women</i> [8 MAY 1986] (Protection of	Rights on Divorce) Bill, 1986—Passed
जो इस मुल्क के अन्दर सैकुलरीजम	कि ग्राप हिन्दुस्तान के दस्त्
का नारा लगाते हैं । या प्रोग्नेसिव	में दूसरो तरह की समझदारी
नारेलगाते हैं। लेकिन यहां सुरतेहाल	के लिए दूपरी तरह का हवाल
यह है कि स्राज इस मुल्क के स्रन्टर	ग्राटिकल 44 का हवाला
इस बिल के लाने से न सिर्फ मुसलमानों	ग्राप फण्डामैंन्टल राइटस की
में बल्कि मुल्क की जो दूसरी माइनारिटी	हैं । ग्राप हाईकोर्ट के, सुप्रोप
हैं ग्रवलियते हैं एक भरोसा पढा होने में	जज को ग्रालाक्लास बात सम
मदट मिली है। क्योंकि मजमुई तौर पर	मैं पूछना चाहता हूं अपने प्रोग्रे
इनके अन्दर एक फेयर काम्पलैक्स खोफ	से जो यहां बैठे हुए हैं कि
पैदा हो गथा है और उनको डर है जिस	यह फण्डामैन्टल राइटस कह
तरह कुछ लोग इस मुल्क को चलाना	थे। जजों ने यह फैसला दि
चाहते हैं इन हालात में इनको यहां	प्रीवी पर्स काफी रहना चा।
रहने ग्र7ेर जीने का हक भी दिया	मैं यह कहता हूं कि सुप्रोम
जायेगा या नहीं । मैं समझता हूं कि यह	बात ग्राभी हाल के अन्दर
मुसलमानों का ही मसला नहीं है बल्कि	हुआ कि एम्पलाईज के बारे
मुल्क को तमाम मज ह बी उ लसानी	को ग्रस्तवार है कि वो
ग्रकलीयतों का मसला है । एक तकरीब	एम्पलाई को बिना वजह के
के ग्रान्दर मेरे एक गहरे दोस्त जो जैनी	हटा सकती है । स्राज यूनियने
हैं क्रौर जो एक मझहूर ग्रखबार के	को उठा रही है ग्रौर चोख
एडिटर रह चुके हैं । उन्होंने मुझसे	कि यह गलत फैसला हुग्रा
बिल के सिलसिले में पूछा । मैंने उन्हें	मुसलिम पर्सनल ला के अन्दर
तफसील से ग्रागाह किया । फिर उन्होंने	में यह कमिंटमें ट है कि इसे तब
कहा कि हमारे यहां भी कुछ न कुछ ऐसी	किया जायेगा। यह बिल कोई नई
ही चोज पैदा हो रही है । क्रौर यह	नहीं आ रहा। मगर इसके खिलाप
सवाल उठ रहा है कि हिन्दुस्तान की	है। मैं सन 1937 का मुसलिम पर
एक बड़ी ग्रकलिथत मुसलमान का छोना	एक्ट जिसके सैक्शन 2 में यह बात
जा सकता है। उसकी वे ग्राफ	मैं इसका उर्द् तरजुमा सुनाता हूं।
लाइफ छोनी जा सकती है । और ग्रगर	है। यह इस्तन्ना जल ग्रगर फरोकैंन
सैकुलरोजम के कन्धेप्शन से इसे मालूम	हैं तो उन पर मुतनाजा अमूर
किया जाता है तो हमें भी अपने मुताल्लिक	पर्सनल ला शरीयत का नफा
सोचना पडेगा । इसलिए मैं समझता हूं	होगा । जुमला मुतनाजा ग्र
कि यह जो बिल लाया गया है इससे	विरासत तरका जायदाद बंशू
मुल्क को तमाम अहलिवतों में एतमाद	हासिल करदा जाति या बर्जी
पैदा होगा । न सिर्फ इसलिए कि महुज	या हुब्बा या मुसलिम पर्सन
मुसलमानों के जहन से वदएतमादी को	तहत हासिलशुदा जायदाद शादी।
दूर करने के लिए बल्कि आज हिन्दुस्तान	तालाक-एलन-जहार लग्नान खि
को ग्राइलियतों के वारे में भी यह बात	नानफुका-बहर लो यितव वफ वव
कहो जा सकतो है । मैं यह जानता हूं	ओताफ-इस्तन्ता जराअत मुता
	the more second star and the second star

दस्तूर के बारे खारी पैदा करने हनाला देते हैं। ाला देते हैं । की बात करते सुप्रीप कोर्ट के त समझते हैं । प्रोग्रेसिव दोस्तों कि इस वक्त कहां चले गये ता दिया था कि चाहिए । आर सुप्रीम कोर्ट की दर यह फैसला बारे में सरकार वो किसी भो के नौकरों से नियनें इस चीज चोख रही है हुम्रा है । म्राज न्दर जिसके बारे ने तबदील नहीं ईि नई चीज लेकर खलाफ एक मु**हिम** म पसंनल शरीयत ह बात कही गई है ता हूं। दफा दो में हरोकैन मुसलमान मूर में मुसलिम नफाज मकसूद । अपमुर हैं। बंगूल जायदाद बजरिया खरीद पर्यंतल ला के सादी जादी बंभूल खिला मुबारत --वक्फ जायदाद मुतालिक जायदाद

439 The Muslim Women LRAJYA SABHA] (Protection of

[श्री सैयद अहमद हाणमी] यानि क्रराजयात काणत वगैरा पर मुर्सालम पर्मनल ला का निफाज बेहतर है ।

सन 1937 के भरोयत एक्ट 571 सैक्शन जो आपके सामने है आप 34 बिल के जरिये कोई दूतरा च*ा*ज नहीं द रहे हैं। अभी 1937 का जो शरीयत एकट है वो मनसुरज नहीं हुआ। हे । इत मलक के अन्दर वो बाका हे । मैं तो इसे को चाइता हं। अगर किसी वजह से इस एक्ट के ऊपर पर्दा पड रहा था बाकी बाकीत जो हकुक के जपर शक व श्वकात पँदा हो रहे थे तो में यह समझता हं कि इस एक्ट को लाने के बाद यह शक शब्हात दुर हो जार्येगे। आपर प्रायद मुप्रम कोटंको भी मजकूरा गरीयत एक्ट की इस तशरी के बाद इन्टरप्र टेशन में ग्रासानी पैदा हो जायेगी । एक बात और...

उपसभाध्यक्ष (श्री ग्रार॰ रामकृष्णन): एक ग्रीर बात नहीं ग्राखिरीं बात वहिये ।

श्री सेयद ग्रहमद हाशमीः यह बहत जरुरी हो गया है : मुझे इस बात का हक है कि मैं इस बात को कहं क्योंकि मैं ही एक ऐसा म्हई हं जो ज्यादा एतमाद के साथ बात को यहां पर रख संकता हूं । मैं एक बात यह कहना चाहता हूं कि आप किस की मुखालफत कर रहे हैं। क्या मजहव की । तो जान लीजिए कि हिन्दुस्तान के अन्दर पहला इन्कलाब अग्रेजी अमलदारी के खिलाफ ग्राया । क्यों ग्राया । इसलिए आया कि चाहे हिन्दू हो या मुसलमान रहा हो उनको चर्बी का जो कारतूस दिया गया था । इसके बाद उन्होंने यह समझा कि यह हमारे मजहब के खिलाफ है और अंग्रेजों की तरफ से मजहबी

Rights on Divorce)

Bill, 1986—Passed इशतयाल अंग्रेजी के नतीजे में मुतईआना तारीख से वहले ही 1857 के इन्कलाब का नारा बलन्द हो गया। और वगावत शुरु हो गई । ऋब मैं एलान करना चाहता हं ग्रौर ग्रव जब मुसलमानों की बात आई है तो मैं यहां कहना चाहता हं कि ग्राज यह ग्रपने मुल्क में जिस म्काम पर खडे कर दिये गये हैं । लेकिन मसलिम पर्सनल ला हमारे मजहब का जरुरी ग्रीर लाजमी जुज है। ग्रीर इसे हम दीन का बुनियादी हिस्सा समझते हैं। हम किसी कीमत पर इससे दस्त-बरदार नहीं हो सकते । मैं ग्रापको पुरानी आयात पढ़कर सुनाना चाहता वा लेकिन वक्त नहीं है । सन 1857 की बात मैंने अभी आपको बतायी । अब मैं ग्रापको शहनशाह ग्रंकवर द ग्रेट की बात बताना चाहता हूं कि इसने मजहब के खिलाफ अपनी हद से तजाबुज किया । लेकिन यह जाहिर हैं इस बात के कि अक्षवर मुसलमान थे। मगर मुसलमान अकवर की मजहब दुश्मनी बर्दाश्त नहीं कर सके और हजरत मुहम्मद अहमद सरहन की कियादत में म्सलमान इसके खिलाफ इसमें बगावत करने के लिए तैयार हो गये। चुनाचे ग्रवबर द ग्रेट की हकुमत खत्म हो जाती अगर वो मजीद मजहब दुश्मनी की राह पर चलता ।

इसके मुकाबले में एक मिसाल और देता हूं कि 19वीं सदी के शुरु में जब मराठों का कब्जा हुआ उस वक्त उन्होंने चौथे की रकम लेने का सिलसिला जारी किया । इस जुल्म के बावजूड मुसलमानों ने मराठों के खिलाफ बगावत करने के लिए उल्मा से फतवा सलब किया सो उल्मा जौनपुर ने मुसलमानों को सराठों के खिलाफ बगावत करने से

441 ^{r?vc} Muslim *Women* [8 MAY 1986] (Protection of

इसलिए मना कर दिया कि मराठा चौथ की रकम जुल्मन लेने के अलावा मुसलमानों के किसी दूसरे मजहबी माम-लात में मदाखलत नहीं करते ।

उपसमाध्यक्ष (श्री ग्रार० रामकृष्णन) : ग्रव ग्राप बैठ जाइये । (व्यवधान):

श्वी सैयद ग्रहनद हाशनो : दूसरे लोगों को ग्रापने बहत सा टाइम दिया ।

उपसमाध्यक्ष (श्री द्यार० रामझ्ध्यान): मैंने आपसे युरु में कह दिया था कि आपका इतना टाइम है जो टाइम है वो मैंने आपको पहले ही बता दिया था।

श्री सैयद ग्रहमद हाशमी : मैं ग्रर्ज कर रहा हं कि सुरतेहाल है कि आज ग्राप ग्रपने हिसाब से डैमोकैसी की बात करते हैं ग्राप यह कहते हैं कि ग्रापके जुर्म की सजा सबको मिलनी चाहिये ... (ध्ववधान) ... ग्राज डैमो-केसी का मतलब क्या है। ऐवरी सिटी-जन हर शहरी को अपने मजहब पर चलने का हक है। ग्रपने वे ग्राफ लाइफ को इसे हक हासिल है। मगर यहां बार-बार माटिकल 25 का हवाला दिया जाता है। और इसकी नई तशरी पेश की जाती है। ग्रीर इसे मुसलिम मतलका औरतों से जोडने की कोशिश की जाती है। मगर मैं पूछता चाहता हं ति छतछात को खत्म करने के लिए क्या अभी तक कोई म्वमेंट शुरु की गई है। मैंने एक बड़ा सियासतदा शहसीयत से पूछा कया इन मुल्क के अन्दर गरीबी की ऐवा मिटा दी गई है। क्या इस मुल्क के अन्दर जो यह कहा गया था कि हर बच्चे को बैसित तालोम दी जायेगी, देवी गई है। 10 साल के दर मुल्क के तमाम बच्चों को तालीम

Rights on Divorce) Bill^ 1986—Passed

देने की बात कही गई थी । क्या वो हमने दी है । क्या वो वादा पूरा हो गया है । क्या इसके लिए कोई मूवमेंट चलायी गई है । क्या किसानों को उनकी पैदावार की कीमत मिल गई है । क्या इस मुल्क के अल्दर हम बेरोजगारों को रोजगार दे पाये हैं । यह सारे मसले ऐसे हैं जिनको हम अभी तक हल नहीं कर पाये हैं ।

माज हम देख रहे हैं और हमें हैरत है कि इस बिल के ऊपर कुछ प्रोग्नेसिव कम्युनल और फरकापरस्त ताकतें एक हो गई हैं । और वो इसके खिलाफ बोल रही हैं। वो इस मुल्क के सैकुलर कान्सैप्ट को बदलना चाहती हैं। ग्रौर माइनोरिटीज को जो हक हासिल हैं उनको नहीं देना चाहते हैं । इसलिए ग्राज इस बिल की इतनी मखालफत की जा रही है। सारा नेशनल मीडिया इसके खिलाफ हो गया है। इस मुल्क की जो कम्पोजिट कल्चर है उसको खत्म करने की कोशिश की जा रही है। लेकिन इस मजमुम कोशिश को हम कामयाब नहीं होने देंगे। इन इल्फाज के साथ मैं इस बिल की पुरजोर ताईद करता हूं।

(Protection of

443

[شربي سهد احمد هاشني] اندر پیدا کئے گئے ھیں - اس سے میرے نزدیک یہ ۔وال پیدا ہو گیا ہے که سیکولرازم کا اس ملک میں كيا انترپريتيشن هے - آج سوال يه ہے کہ سیکولرازم کی وہ تعریف جو هندوستان کی مائنارتیز کے ذہن میں تھی کیا آج وہ تعریف تبدیل هو کلی هے - اور آج سیکولرازم ولا هے جو اس ملک کے بعض لوگ ڈکٹھٹ كرنا چاهتے هدن - جو انتريري ترشن هلدوستان کے کانسٹی ٹیوشن کے وقع تها - إس وقت يه سمجها كيا تها که سیکرلرازم اس ملک کے اندر سبھی مائدارديز كو اعتماد ميں لهنے والا اور انہیں یقہر کسی مداخا، عد کے يروٽهکشن ديٺے والا ھے - آج ايک بهت هی معبولی مسلاله تها -مسلمان طلق شدة عورتون كا - ليكن مطالفین اس زبل کے بیک گراؤنڈ سوں اقلهت دشمن يه پروجيکت کرنا چاہتے ہیں کہ ہر مسلمان کے گہر میں ایک طلاق شدہ عورت اے -ارر ولا سکے ذریعہ مسلمانوں کی امهم کو ملک میں خراب کرنے کی کوشف میں لگے ہوئے میں - میں سنجهتا هون که یه هددستان مسلمانوں کے ساتھ کوئی اِنع،اف نہیں ہے - میرا خیال ہے کہ جو لوگ اس بل کی متعالفت کر رہے هیں - انک<u>ہ</u> دساغ میں **یا تو** ا بداد مانی ہے - که اسلام نے عورت کے

Bill 1986—Passed مقام کو گرایا ہے - یا براے نظری کے مطابق اس ملک کی ماعلارڈی کو انکے نزدیک اس ملک میں رہنے کا حق نہیں ہے اور انہیں برداشت نهدن کرنا چاهتے - میں سمع ال هون ده شاید یندی نظویات ان لوگون کے دساغوں پر بھی جاری ہو گئے ھیں - جو اس ملک کے اندر سیکولوازم کا نعود لکاتے ہیں - یا يروگريسيو نعرے لکاتے ھھي - لريکن یہاں ضورتحال یہ ہے کہ آے اس ملک کے اندر اس بل کے لانے سے نہ صوف مسلمانوں میں بلکہ ملک کی جو دوسرى مائدارتيز هين - اللتين هیں ایک بهروسه پیدا . اونے - یس مدد ملی ہے کیونکہ مجموعی طور ير انكے اندر ايك فير كامپليكس -ایک خوف پیدا ہو گیا ہے - اور انکو در مے که جس طرح کوچھ اوگ اس ملک کو چلانا چاہتے ہیں -ان حالت میں ان کو یہاں رہنے اور جیلے کا حق بھی دیا جالیکا یا نهیں میں سمعهبتا هوں که یہ مسلماتوں کا مسئلہ نہیں ہے - بلکه مالک کی تمام مذہبی و لسانی اقليتوں كا مسئله ہے - ايك تقريب کے اندر میرے ایک گہرے دوست جو چينى هيں - اور جو ايگ مشهور اخبار کے ایڈیٹر رہ چکے ھیں -انہور، نے مجھ سے بل کے سلسلہ میں یو جہا میں نے انہیں تفصیل سے آگھ کیا پھر انہوں نے کہا کہ همارے

445

باقی رہذا چاہئے - آج میں کہتا هوں اِس سپریم کورے کی بات کہ ابھی حال کے اندر یہ فیصلہ ہوا کہ امپلائز کے بارے میں سرکار کو اختیار ہے۔ کہ وہ کسی بھی (میلائی کو بدا وجه دلے نوکری سے ہٹا سکتی ہے - آج یونہذیں اس چیز کو اتھا رهی هدن - اور چیخ رهی هدن که يه فلط فيصله هوا هے - آج مسلم پر ال کے اندر جسکے بارے میں ید کمتمیدت هے که اسے تبدیل نہیں كيا جائيا - يه بل كوثى تدى چهز لیکر نہیں آ رہا ہے - مگر اسکے خلاف ایک مهم ہے ۔ میں سلم 19۳۷ء کا مسلم **پوسلل ش**ریعت ایکت جسکے سیکشن دو میں یہ بات کہی گئی ہے - میں اسکا اردو ترجمه سلالا هون- دفعة دو مين ه_-"ية استدا" ذيل اكر فريقهن مسلمان هین تو آن پر متدارعه امور میں مسلم پرسلل لا شریعت کا نفاز ملصور هوكا - جملة متدلازغه (مور هير - ورائت - ترک جائداد -بشمول جائداد هامل کرده دادی یا بذريعة خريد يا همة يا مسلم پرسفل لا کے تعمت حاصل شدہ جائداد -شادى- ملتدسيش شادى بشمول طلا -ايلا - ظهار لتحان - خلع مهارت -نباس نقفه - مهبر تبوليت وقف - وقف جادُداد روقاف - رحددا - زراعت سے متعلق جائداد يعلى أراضيات كاشت وغيرة ير مسلم يرسنل لا كا تغاز چلے کئے تھے - جب جمجوں نے یہ فيصله ديا تها - كه بوي دي برس "- a styl

الله رها هے که هلدوستان کی ایگ بترى الليت مسلمان کا حق چيدا جا سکتا ہے - اور اسکی وہے - آف لالف چهیدی جا سکتی ہے - اور اگر سیکولرازم کے کانستھوشن سے اسے معلوم کیا جاتا ہے - تو همیں بھی ال متعلق سوچانا يريكا - إسانك مين سمجرتا هوں که يه جو بل لايا گيا ہے - اس سے ملک کی تمام اقلیتوں میں اعتماد پیدا ہوگا ۔ اند صرف اسلگے کہ معض مسلمانوں کے فاہن سے بد اعتمادی کو دور کرنے کیلئے بلکه آج هددرستان کے دوسری اقلیتوں کے بارے میں بھی بھی بات کہی جا سکتی ہے - میں یہ جانتا ہوں کہ آب ہندوستان کے دسترو کے بارے میں دوسرے طرح کی سمجهداری پیدا کرنے کیلئے دوسری طرح کا حواله ديتے هيں - آپ آرٿيکل ٢٢ كا حواله ديتم هين - أب فندامينتل رائٹس کی بات کرتے ھیں - آپ ھالی کورے کے - سیویم کورے کے جبرميدلت كو أب الهلقمي بات سمجهتے هدي - مدر پوچهدا چاھ ا ھوں اپنے پروگریسیر دومترں سے جو يهان بيته هوئ هين - كه اس وقت يه فلدا-يلتل رائتس كهان

nignis on uivorce) Bill^ 1986-Passed كيون أيا - اسلك أيا كه جام هدو هو - يا مسلمان رها هو - انكو چربی کا جو کرتوس دیا کیا تبا -اسکے بعد انہوں نے یہ سمجیا کہ یہ همارے ملھب کے خلف ہے ۔ اور انگریزوں کی طرف سے مذہبی اشتعال الكريزي كي تتيجه ميو متعيله تاريغ سے پہلے ھی سلم ۱۹۵۷ء کے انقلاب كا تعرة بلغد هو كيا - أور بفاوت شروع هو گئی - اب میں اعلان کرنا چاہتا هوں اور اب جب مسلماتوں کی بات آذي هے - تو ميں يه كها چاهتا هوں که آم یہ اپنے ملک مہی جس متام پر کھتے کر دئے گئے ھیں -ليكن مسلم يرسلل لا هماري مذهب کا ضروری اور ازمی جز ہے - ارر اسے هم دین کا بنهادی خصه سنجتے ھھن - ھم کسی قیمت پر اس ہے دستبردار نههی هو سکتم - مهن أب كو قرآنى آيات يوهكو سلانا چاهتا تها ليكن وتت نهيس هے -سلم ۱۸۵۷ء کی بات مہی نے ابھی آپ کو بتائی اب میں آپ کو شینشاہ اکبر دی گریت کی بات بتانا چاهتا ہوں - کہ اسلے مذہب کے خلاف ايد. حد سے تجاوز کہا - لیکن به ظاہر اس بات کے کم اکبر مسلمان تها مكر مسلمان اكبر كي مذهب دشنلی برداشت نہیں کر سکے اور حضرت محمد احمد سرهادی کی اليادت ميں مسلمان اسکے خلاف اوت كرني كيلي تهار هوكي -

(Protection of [دلماب شهد احدد هاشدي] سنه ۱۹۳۷ نے شریعت ایک کا سیکشن دو آپکے سامنے ہے - آپ اس بل نے فریعہ کوئی دوسوی چیز نہیں دے رہے ہیں - ایپی ملد ۲۹۳۷ء کا جو شريرمت ايکت هے ولا ملسونے دیہی ہوا ہے - اس ملک کے آندر وہ باتی ہے - میں تو اس کو چاہتا ہوں - اگر کسی وجہ سے اس ایکمٹ کے اوپر پردی پر رہا تھا – ان ^دفعات و حقوق کے اوپر شک و شبیات پیدا هو رهے تھے۔ تو میں یہ سنجیتا ہوں امر ایکمٹ کو لانے کے بعد بھی یک شک و شبهات دور هو جاگهلگے - اور شاید سپریم کورے کو بھی مذکورہ غريمت ايكمت كي اس تغريم کے بعد إنگو يېږي ٿهدي مهن أساني پیدا هو جائیکی - ایک بات اور.... اب سبها ادهیکش غرق آر -رام کرشدن : ایک اور بات نههن اخربی بات کیئے -

447 In 2 D1M5t W women i. IIAJIA artonft J

جناب سهد الحند هاشنی : اید بہت ضروری هو گها ہے - معجمے اس بات کا حق ہے - کہ میں اس بات کو کہوں کیونکہ میں ہے، ایسا مدعی هون جو زيادة اعتماد كمساته بات کو یہاں پر رکھ سکتا ہے - میں ایک باس يه كياما جاءتا هور كه أب کسی کی معالفت کر رہے ہیں -کیا مذهب کی - تو جان لیجگے که هندوستان کے اندر یہا انتلاب انگریزی مملداری کے خلف ایا ۔

(Protection of Bill, 1986—Passed کی بات کرتے ہیں ۔ آپ یہ کیتے ھیں کہ آپ کے بھرم کی سزا سبکو ملقى چاهلى (مداخلت) ... أج قيبوكريسي كا مطلب كها هـ -**ایر**ری س^تهزن کو هر شهری کو انه مذهب پر جللے کا حق ہے - اپنی وے أت اللف كا إبير حق حاصل ہے۔ مکر یہاں بار بار آرٹیکل ۲۵ کا حواله ديا جاتا هے ۽ اور اسکي نگي تشريم پهش کې جاتي هے - اور **اسے** مسلم مطلقہ عور3, سے جورتے کی کوفش کی جاتی ہے ۔ مگر میں یوچیلا چاہتا ہوں۔ که چیوت جهات کو ختم کرنے کیلئے کیا (بھی تک کولی مورمنٹ شروع کی گائی ہے - میں نے ایک بڑی سیاستدان شطصیت سے پوچوہا کیا اس ملک کے اندر فریعی کی ریکیا ستا دی گلگی ہے ۔ کیا اِس ملک کے اِندر جو ید کہا گیا تھا کہ هر بنچے کو بیسک تعليم دى جائيگى - ديدى كلى ہے - دس سال کے اندر ملک کے دمام ابتجون کو تعلیم دینے کی بات کہی گئی تبہی ۔ کیا وہ ھم نے دیدی ہے کیا رہ رمدہ پررا ہو گیا یے کہا اسکے لگے کوئی موومڈٹ چلائی گئی ہے - کہا کسائوں کو الكى پيداوار كى تينت مل رهى <u>ھے</u> - کیا اس ملک کے اندر ھم ہے روزکاروں کو روزکار دے پاکے بھی یہ سارے مسٹلے ایسے ھیں جنکو ھر ابهی **د**ک احل نہیں کر پا<u>ئے</u> میں۔

المالجة (كبر في كريت كي حكوشت خاتم هو جالي إكر ود مزيد مذهب دشیلی کی رالا پر چللا -المكر مقابلة مهن إيك مقال اور دیتا ہوں - کہ ورویں مدی کے شروع میں جب مراثیوں کا قبضد هوا - اموقت انہوں نے بھرتو کی رقم لها با سلساء جارى كها - اس ام کے باوجود مسلمانوں نے مراتبوں کے خاف بنیاوی کرنے کیلئے علما سے فالوی طلب کیا تو علما جولیور نے مسلمانوں کو مراتھوں کے خلف بغاوت کرنے سے اسلگے ملع کر دنیا کہ مراثبا چوتھ کی رقم ہللماً لیلے کے علاوہ مسلمانوں کے کسی دوسرے مذهبي معاملات مهن مداخلت نہیں کوتے میں دیا ہے جات اب سبها ادھیکھی (شرق آر - رام کوشلن) : اب آپ بیتو جائے ۔ (مداخلی) ا شری مید احدد هاشتی: درمرے لوگوں کو آپ نے بہت سا قائم دیا -الا سبها ادهیکهی : مهن کے آپ سے شررع میں کہنا دیا تیا کہ آب کا اتدا ثالم ہے۔ جو نیم مے وہ میں نے آپ کو پہلے بتا دیا توا۔ ا شرى بىيد الجند ھاشنى : - مهن <mark>عرقي کررها</mark> هون که په مورت<mark>حال ه</mark> که آج آپ این حساب سر ڈیموکریسی 424 RS-15.

The MusUm Wonwn

[جلاب سيد احدد هاشم] اے هم ديكھ رد هدر اور همين حدرت ہے کہ اس بل کے اور کچھ پروگویسو کمیونل اور فرق پرست طاقتیں ایک ہے گئی ہیں ہے اور وہ اسکے خلاف ہول رہی ہیں وہ ایس ملک کے سرکوار کانیسیجے کو بدللا چاهتے هدين اور مانارتيز کو جو حق حاصل هیں انکو نہیں دینا چاہتے میں - اس لئے آج اس پل کی اندی متخالدت کی جا رہی ہے۔ سارا نهمدل مهديا اسك خلاف همكيا ہے اس ملک کی جو کمپوزے کلچر هے اس^ہو خ**ت**م کرنے کی کوشھر، کی جا رہی ہے - لیکن اس من وم کوشھی کو ھم کامیاب نہیں ھونے دیں کے - ان الناظ کے ساتھ میں اس با کی پرزور تائید کرتا هی -]

असिती जैमना सुल्यान (मध्य प्रदेश) : श्रीमन, मुझे मालूम है, वक्त की कमी की वजह से मझे इस बिल पर बोलने का मौका नहीं मिलता, लेकिन आपने एक्सण्लेनेशन करने का मुझे परसनल मौका दिया है। उसी के ऊपर मैं सफाई करना चाहती हूं। यह कहा जा रहा है कि मैं इस बिल की ताईद में ही हूं। लेकिन यह एक बेब्नियाद है। मैं पूरी से तरह वात इस बिल के हक में हं। मैंने शुरू से ही इ.स. पार्लियामेंट में ही नहीं, बल्कि जब भी मुझे मौका मिला है, मैंने इस विल की ताईद की हैं ग्रौर ताईद कढ़ंगी। मैं इसकी वजुहात में इस वक्त नहीं जाना चाहती हं क्योंकि न तो ग्रापके पास इसके लिए वक्त है और न ही मेरे पास है । जिस बिना पर इस बिल की मुखालफत की जा रही उन्हीं वज्हात से मैं जिस बिल की ताईद करती हूं। यह विल हमारी मजहबी खायात की दीवारों को गिराएगा नहीं वल्कि और भी मजबत करेगा । हिन्दुस्तान में हर मजहब के लोग हैं। यहां पर परसनल ला सादयों से चल रहें हैं। इन्हीं परसनल ला पर हमने अपनी कौमी आजादी की लडीई लड़ी है। हर मजहब के लोगों ने इस मुल्क की ग्राजावी की लढाई में हिस्सा लिया है। जब मोहम्मद अली इंग्लैंड गये और उनकी मौत वहां हो गई तो उनकी लाश हिन्दूस्तान में लाई गई। महात्मा गांधी की शहादत हुई। आप जानते हैं कि महात्मा गांधी जी ने कहा था कि में हिन्दू हूं। उन्होंने कभी यह नहीं कहा कि मैं हिन्दू नहीं हं। जब उनकी शहदत हई तो यह कहा गया---

Bill_v 1986—Passed

न हिन्दू चला गया, न मुसलमां चला गया, इंसान की -----पर एक इंसान चला गया इसी तरह से कुंवर बेवीने कहा∸--

इश्क हो जाता है तो हो जाये, कोई चारा नहीं, सिर्फ मुसलमां का मोहम्मद वर...

इसलिए मैं अपने अपोर्जाशन के सेम्बरों से कहूंगी कि जो बिल सदन के सामने पेश किया गया है उसकी वे ताईद करें।

SHRI SHANKAR PRASAD MITRA: Mr. Vice-Chairman, Sir, the hon. Shri Narasimha Rao has said that the purpose of this Bill is to give effect to the intention of the legisla-

453 The *MusUm* Wonwn (Protection of

[8 MAY 1986]

ture expressed in 1973. It is to restore that intention that this Bill has been brought. Shri Narasimh_a Rao seems to have an open mind as to whether tuere is an alternative to the giving effect of that intention. I • am in agreement with him that Parliament is Supreme lawmaking body and it 'nas the right to supersede a judgment that may have been passed by the Supreme Court. The Bill is said to have been caused by the controversy raised by the Muslim community on account of the judgment of Chief Justice Chandrachud in the Shah Bano case. . Chief Justice Chandrachud has regretted in paragraph 32 of the judgment that a uniform civil code has not been enacted in accordance with Art. 44 of the Constitution. The hon. Law Minister had completely misunderstood me when I said that there were Islamic countries which had deviated from the law of the Shariat. What I stated was a matter of fact. I know that India is a secular State and h_e need not remind me that we have to be governed by different considerations. Apart from the wishes of the Founding Fathers of the Constitution, the Prime Minister has unequivocally stated that there shall be no uniform civil code against the wishes of the Muslim community.

Secondly, what was the law before the Shah Bano judgment to which objection was raised by the Muslim community? There was no controversy on judgments delivered either by the Privy Council or by the Supreme Court before this judgment. The Privy Council in Hamira Bibi's case_AIR 1918 page 40 Privy Council at page 48-the judgment was delivered by Lord Pocke and Syed Amir Ali. one of the most renowned "Muslim Jurists of our country, was a party to this judgmenthad held that deferred dower was pavable on the dissolution of the contract of marriage by death of either narty or by divorce. The Trivv Council expressed the same view in Sved SftMr

Rights on Divorce) 454 Bill_t 1986—Passed

Hussam's case (1938) P.C. at page 83. Tna judgment was delivered by Sir George Kenkins who was the Chief Justice of the Calcutta High Court from 1926 to 1934 and Sir Shadi Lai was a party to this judgment. The Supreme Court itself in two judgmentsin Bai Tahira's case (AIR 1979 SC 362) and Fazlunbi's case (AIR 1980 SC 1730)-had held that if dower and divorce be essentially part of the .same transaction ao as to make the one the consideration for the other that is payable only in the event of divorce and if the amount of dower is a substantial and not an illusory sum, section 127(3) (b) would not be attracted. Chief Justice Chandrachud has not accepted that position. According to Chief Justice Chandrachud dower, prompt or deferred, is not payable on 'divorce'. What was the difficulty, Sir, in introducing a simple retrospective amendment into the Criminal Procedure Code itself, restating the law as it stood before the Shah Bano judgment, without any controversy, without any objection, on the part of the Muslim community? What was the necessity of codifying these elaborate provisions some of which were placed before the "Supreme Court by the Muslim Personal Law Board and have been rightly struck down by the Sup-

the Court as a most unreasonable view of law and life?

The second point I want to make— which I want the honourable the Law Minister to clarify—is, that this law is not retrospective in operation except to a limited extent in clause 7. This is. for all practical purposes, a prospective law. It does not say that it shall always be deemed to have been the law of Muslim women's maintenance irrespective of judgments delivered b_v the Supreme Court or any other court. Now Chief Justice Chandrachud has held— that is the thrust of Ms indgment— that section 125 and 127 C3t fhl would be attracted to al] women irrespective of the religion professed by them.

455 The Muslim Women (Protection of

[Shri Sankar Prasad Mitra] That appears to be the thrust of the judgment of Chief Justice Chandra-chud. Religion is irrelevant to the Criminal Procedure Code from the point of adumbra.ed by view Chief justice Chandrachud. This law which the Supreme Court has laid down would remain. It has not been repealed. The rights conferred or the liabilities fixed by these " sections would continue to operate. In these circumstances, would the taking away of these rights from Muslim women on the ground of religion and religion alone, having regard to the thrust of Chief Justice Chandrachud's judgment, be a reasonable classification within the meaning of articles, 13, 14 and 15 of the Constitution?

The Bill speaks of dower. Supposing a deferred dower of Rs. 5,000 was settled thirty years ago, would the deferred dower payable under this Bill be Rs. 5,000 or would it be the equivalent of Rs. 5,000 on the date of divorce, having regard to the fall in the value of the rupee under inflationary pressure?

AN HON. MEMBER: Rules will take care of that.

SHRI SANKAR PRASAD MITRA: All right. Thirdly. Sir. a divorced Woman may have children in her custody and these children will get maintenance for two years only. The Law Minister would be pleased to tell us where is this boly text of the Koran t₀ be found to support this proposition.

Lastly, as regard? the option given by way of an amendment introduced in the T,ok Sabha. +hp Law Minister will Vir\d!ir toll us whifh husband will $exprc^{5}$ = notion in favour of the Criminal "Procedure Code, knowing fully well Inat deferred dowpr will never be takpn into consideration. Thank you.

SfTRT f, V. GOVAL- Sir I am of th» viev that this Bill has been int-

Rights on Divorce) Bill 1986—Passed

roduced in Parliament under some misapprehension about the Shah Bano Case. If the Shah Bano Case is properly read, the Supreme Court has come to the conclusion that there was no conflict between the provisions of section 125 and those of the Muslim personal law. Under the Holy Quran it has been mentioned that during the *iddat* period every husband is liable to maintain the wife for 90 days. But that does not mean, whether he has got means or no means, for that period he must maintain the wife. That is. in m_y submission his fundamental duty or liability of the husband. Thereafter, it is silent whether he should maintain her or not. But Article Or Ayat No. 241 which has been translated by the Supreme Court clearly says that for a divorced woman, maintenance should be provided on a reasonable scale. This is a duty on the righteous. Then Article'242 says:

"Thus the God may clear his signs to you in order that you may understand."

This means that Article 24i which Supreme Court has interpreted the says that divorced women must g?£ a reasonable maintenance, and this is the duty on the righteous. My sub mission is: Where is the 'conflict bet ween section 125 or 127 of the Crimi nal Procedure Code and the so-called personal law of the Muslims because if the husband is asked to maintain after the *iddat* period, then, the Quran does not say that if he maintains after the iddat period, then, it will be a sin, and that he will go to hell. On the contrary, Article 241 clearly says that divorced women must be properly maintained, and this is the duty On the righteous.

The question before us is whether Parliament can legislate by enacting sections 125, 127 over Muslim husbands who have divorced their wives. Can they be asked to pay for the maintenance of the wife divorced

wife, till she remarries? Thi_s \backslash_s the point before UB. In my submission, section 125 is operative. The opening portion of section 125 reads:

"If any person, having sufficient means neglects or refuses to maintain his wife unable to maintain herself..."

So, only those husbands who 'nave got sufficient means and those wives who are unable to maintain themselves are contemplated under section 125. Suppose a husband who has divorced h_s wife, does not have sufficient means, then, h_e does not come under section 125. Or if a divorced wife is able to maintain herself, then, the case would not be covered under section 125. Therefore, only a affluent husbands who have divorced their wives are covered by section 125 and not others.

It is said that 95 per cent or 100 per cent Muslims have come forward. Not a single Muslim from the rural areas where poor Muslims live has come to the Boat Club her. or elsewhere to represent that they are affected by the Shah Bano case. Only the affluent class of Muslim fundamentalists have started the bogey that Islam was in danger, that the Shoriat was being infringed or interfered with by the Supreme Court or by Parliament. It is a blam»3 not 10.00 P.M. only on the Supreme Court, but also on Parliament which enacted Section 125 and Section 127. My submission is that can our Parliament not legislate regarding theMus-lims. This is a very fundamental question. The Muslims today say impliedly and they also said expressly that the Parliament has no jurisdiction to legislate regarding them. The Supreme Court has no jurisdic-ion to have adjudication regarding their rights. any Then what the Supreme Court and the Parliament of India are? Tomorrow they will say there should be a Muslim Parliament, there should be a Muslim

Rights on Divorce) 458 Bill₂ 1986—Passed

Court and only Muslim judges who can interpret their laws. I wou'd like to read from the booklet MAIN TENANCE FOR DIVORCED WOMEN which has been issued by Sabha Secretariat. the Lok In the House Mr. Banatwalla other when had introduced his bill, 'n the dis cussion the Chief Justice. Mr. abused Chandrachud was hke anv thing and it was said that a Hindu cannot interpret the Muslim law. I am reading on page 12 of this book let which has been issued by the Lok Sabha Secretariat.

"A vast majority of public opinion is opposed to the Bill which include progressives among the Muslims. They feel 'obscuntarist Mullas and the communalist Muslim leaders and organisations have used the Supreme Court judgment in the Shah Bano case to whip-up emotions and put pressure on the Government to exclude Muslims from the purview of section 125 of the Criminal Procedure Code"

So the position today, is when the Constitution makers said that there should be a uniform civil code in Article 44, now instead of having that, when in Section 125 and Section 127 we had something for all communities and for all citizens, now we are going, behind and are indulging in communalism and having laws on communal basis. This is a big danger. The country was already divided on the basis of religion, on the basis of socalled 'two-nation theory', and the question is if -we are sowing the seeds for that, what will happen after ten or fifteen years? The question is whether tomorrow hey will challenge that this Parliament has no business. These are our laws. These are the Christian laws. Now Jains are also saying and Arya Samaj is are also saying that they are minorities. The question is ' who is 'rria:iorty\ In the Constitution, with respect I must say I don't know under what pressure the word '•^Tni^Tiority' was used in Article 29 and Article 30 and in some other articles. The majo-

459 The Muslim Women (Protection of

[Shri J. p. Goyal]

rity has not been defined in the Constitution, whereas all the Fundamental Rights under Articles 19; 14 and 15 are to citizens and not to minorities or majorities. <

So, m_v submission is that the Bill which has D^{een} introduced by the hon. Law Minister has been under misaprehension of Shah Bano case. which the learned Chief Justice has clearly observed that as an outcome of this discussion there is no conflict between the provisions of Section 125 and those of the Muslim Personal law on the question of Muslim husbianeVs obligation to provide maintenance for a divorced wife, who is unable to maintain herself.

So, the submission saying that *iha* Muslims have any doubts and their personal law [s being interfered with is not correct. Therefore, the Parliament was right in enacting Section 125 and Section 127 in 1973 and that la_w must prevail and this law should not be passed.

The other question is what is the >n of this law? This has already been submitted by our colleagues on this side that the law is unconstitutional, because it violates Article 14 and Artic^ 15 of the Constitution. Article 15 clearly gKjfc that on the ground of sex or religion you cannot frame a law. This Bi'l, which has been introduced, is clearly violative of Article 15. Article 14 is general Article 15 (i) says:

"The State shall not discriminate against any citizen on grounds only of religion, race, caste, sex, place or birth or any.of tlvem."

So here on the ground of religion it is liable to be struck down particularly under article 15(1) and the Law Minster's argument of clause 3 that no^fhing in this article shall prevent the State from making any special provision for women and chi'dren, hut women as aeainst men, ch-'^en as against men, but not between woman and woman. Therefore clause 3 of article 15 does not apply. In my submission, Sir, this Bill even if it is *(Time bell rings)* enacted is liable to be struck down.

The Supreme Court also observed towards the end of judgment and this very point was also raised by the All India Muslim Personal Law Board. I am quoting a few lines:

'(The written submissions of the All India Muslim Personal Law Board have gone to the length of asserting that it is irrelevant to inquire as to how a Muslim divorcee should maintain herself. The facile answer of the Board is that the Personal Law has devised the system of Mahr to meet the requirements of women and if a woman is indigent, she must look to her relations, including nephews and cousins, to support. This is a most unreasonable view of law' as well as life."

These observations by a Bench of Judges are enough. One need to go into the either. If the matter goes before the Supreme Court it is liable to be struck down on these very observations saying that the Muslim woman will go to their relations, her father and then the Wakf Board. If the Wakf Board are financed by the Government, it will amount to discrimination between woman and woman. (Interruptions).

Regarding article 44 of the Constitution, the Law Minister in the Lok Sabha as well as in this House has relied upon certain observations of Mr. B. h. Ambedkar. But the Minister has not placed before the both Houses of Parliament the obser vations of Mr. K. M. Munshi and Mr M. Ananthasayanam Ayyangar. I quote what Mr K. M. Munshi' has said:

There is one important consideration which we have to bear in mind and I want my Muslim

461 Th» Muslim Women [8 MAY 1986] (Protection of

friends to realise this that the sooner we forget this isolationist outlook o_n life, it will be better for the country. Religion must be restricted to spheres which legitimately appertain to religion, and the rest of life must be regulated, unified and modified in such a manner that we may evolve as early as possible^ a strong and consolidated nation, Ou_r first problem and the most important problem is to produce national unity in this country.'

I quote further what he has said: "This attitude of mind perpetuated under the British rule, that persontil law is part of religion, has been fostered by the British arid by British courts. We must therefore outgrow ft,'

So the Congress Party from the very beginning never accepted it. Mahatma Gandhi said: dissolve it.

Sir, the Congress party was responsible for creating Pakistan. The Congress party which i_s the ruling party today is doing the same thing. *(Interruptions)* Again, Sir, it is disintegrating the country. Therefore, I am totally against the Bill. Thank you.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Mr. V. Gopal-samy. You have only three minutes.

SHRI V. GOPALASAMY: Mr. Vice Chairman, Sir the debate on this Bill has generated more heat as well as light than on any other debate in recent years on the floor of this House. Sir, the Muslim women are not entitled for maintenance from their husbands after divorce beyond the iddat period according to Shariat law. This is the view of the Muslim community.

Sir, this Bill has provided certain measures to give maintenance for those helpless Muslim women who where earlier not in a position to enjoy such rights. Therefore, through

Rights on Divorce) Bill 1986—Passed

this legislaion the rights of Muslim women could be protected to a certain extent. Therefore, I would like to support this Bill. (Interruption). Yes, we have certain convictions. Mr. Dipen Ghosh, now you please listen. Sir, for the past forty years, for the past four decades, we have been defending the rights of the minority community in Tamil Nadu. Mr. Asoke Kumar Sen, the hon. Law Minister correctly said that India consists of many linguistc groups, many religious groups. It is a plural society having composite culture. Therefore our Law Minister stated, it is the bounden duty to honour and protect the sentiments of the minority community, a major minority community. Sir, the basic principle of democracy is the protection of a minority. That is why, I support this Bill.

SHRI PARVATHANENI UPENDRA: On this, ADMK and DMK are joining together.

SHRI R. MOHANARANGAM: They were supporting CPM, CPI and all those parties. Nobody has said anything when Anna DMK principles are supported by DMK on the basis of sincerity, facts tru.h and honesty Now, they say they have joined hands with Anna DMK and Anna DMK is a party which is based on sincerity.

SHRI V. GOPALSAMY: Sir, I just stated it is our duty to honour and protect the sentiments of Muslim community. There should not be any interference to the Shariat Law Therefore, Sir, it is a compromise formula. This Bill brought a compromise formula without hurting the sentiments of Muslim community. At the same, it has provided certain measures to protect the rights of the Muslim women. Sir, I cannot brand

463 The Muslim Women (Protection of

(Shri V. Gopalasamy) this Bill as a Bill embedded in sweet but at the same time, this Bill cannot be brushed aside as a Bill of bitterness. Therefore, I support it.

SHRI B. V. ABDULLA KOYA (Kerala): Mr. Vice-Chairman, Sir, even though, I feel that all the aspira-itons and desires of the Muslims are not met in the proposed. "The Muslim Women (Protection of Rights on Divorce) Bill 1986," I concede that the Bill is a bold step forward for removing the difficulties of the poor divorced Muslim women.

I therefore congratulate Shri Rajiv Gandhi and his Government for bring ing in such a Bill, in spite of the fact that many of my colleagues here do not approve of it. The present Bill gave greater protection to a divorced woman than provided by the Supreme Court judgment. For example, if the former husband is himself destitute or dies, the divorced woman would have nobody to support her. But the Bill makes all the blood relatives or Wakf Board responsible for her maintenance suitably. There is also another danger. If alimony to the divorcees was made compuOsory till remarriage or death, unscrupulous persons among the community would start doing away with their unwanted wives.

Ninety per cent of the Muslim population, both men and women, support this bill which, according to them, finds a remedy for removing difficulties of the unfortunate divoreed women without infringing the tenets of the shariat.

The Supreme Court judgment in Mohd. Ahmed Khan V. Shah Bano Begum case (AIR 1985 S. C. 945) has far-reaching serious effects. In fact the judgment paves the way for a full fledged assault on the applicability of

Rights on Divorce) 464 Bill, 198^-Passed

the Islamic Shara in our country. The Supreme Court has; (i) suoght to examine and interpret the divine scripture, placing its own construction upon the verses; (ii) observed that the courts would have to assume the role of the reformer; and (iii) recommended that the Government should proceed to frame a uniform civil code for the country, without waiting for any lead or initiative from the minority or any other quarters. To do so is in contravention of articles 25, ?6 and 29 of the Constitution which guarantee practice and propagation of religion.

It is very unfortunate that many of our publicmen do not understand the real feelings of musalmans in a secular country like India where we will have to co-exist with different religions on the principle of religious tolerance. We should have the policy of "give and take" or live and let Hve. We should not try to impose the beliefs of one community on the other. While many Hindu brothers vehemently point out the so-called malpractices of the Muslims, they conveniently keep silent on their own shortcomings, i do not like to elaborate on such matters here, but I would take this opportunity to request my Hindu brothers to allow us, the Muslims, to eradicate ourselves such evils, if any. Then only we have real national unity integrity and freedom.

Now, as for the Bill, I am of the opinion that some more clarifications are necessary. For example, in clause 3, under sub-clause (1), there are two words used, "provision" and "maintenance". The word provision should be deleted so as to remove the doiibts of the trying magistrate whether it allows two different kinds of amounts.

In sub-clause (b), maintenance should be only for two years for the divorced woman who is breast-feeding her child.

In sub-clause (c), it should be either mahr or a sum equivalent to mahr and not both.

465 Thf Muslim Women [8 MAY 1986] (Protection of

Clauses 3 (1) and 4(1) should specifically refer to section 125 Cr. P.C. so as to make it clear that there should be no interference in the personal law of the Muslims.

Lastly, the definition of "divorced woman" in clause 2(a), the *khula*, that is, wher-4 the woman has obtained divorce herself, should not be allowed to nulify the terms of agree-n*?nt by any provision of the Bill.

With these words, I strongly support the Bill.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Shri Darbara Singh.

SHRI JASWANT SINGH (RAJASTHAN): Mr. Vice Chairman, I am not seeking merely an intervention. I am seeking a conscience intervention.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Don't make any controversial point and set the Hou«e afire.

SHRI JASWANT SINGH; That really is not my intention.

As 1 said. I am indeed very grateful to you for permitting me as indeed to Sardar Darbara Singh for so very graciously and kindly yielding..

THE VICE-CHAIRMEN (SHRI R. RAMAKRISHNAN): Cut dow_n all these formalities. Make your point straightway.

SHRI JASWAN SINGH: The formalities are necessary because i speak not on behalf of my party but really as a fundamental humanist. I do admit that this is perhaps one of the most disturbing and distressing debates that I have participated in or have witnessed in this House. This is also parhaps one of the most difficult pieces of legislation that I have witnessed being legislated and I have never seen the House in the last so many years-I have seen th_e House earlier divided on ideological lines

but I have really never seen the House-divided as clearly and catego rically on lines of faith as today and this has distressed me very much, and that is why I have sought your permission to make this intervention because I feel that perhaps in what we doing todya we might well be are legislating communalism. i missed a very worthy intervention by the ho nourable the Minister of Commerce which I am sorry for I have heard all praise about it. I would have liked to listen to him as I could perhaps educated myself in the process. I really don't think this discussion today is essentially about the esoteric aspect of the Shariat Law or Koranic Suras or about the Mita-kshara Law or the law of the Hindus or the law of the Muslims. I don't think that in essence is what this House has set upon to discuss today. I think in essence what we are discussing is about the womankind of India and I think m_v essential difficulty with this legislation is the classification of womankind subscribing to

only single faith _____ (Interruption) The honourable the Law Minister was candid enough in his presentation when he was asking for consideration of this Bill, to admit that the essential persuasion that motivated the Government for moving this piece of legislation was political. That is what the honourable the Minister said, that the essential motivation is political. And therefore, it raise? some questions which perhaps Sardar Darbara Singh and the honourable the Law Minister might attempt to answer..

SHRI ASOKE KUMAR SEN: I never said the motivation was political. I said the Opposition was motivated politically. That is what I said.

SHRI JASWANT SINGH; If the honourable the Law Minister says that our interventions are all motivated politically, starting from that thesis, that we are indeed ocaly motivated politically, I have two clarifications to ask for, only two clarifica467 The Muslim Women [RAJYASABHA] Rights on Divorce) 468 (Protection of

Bill m&-Passed

Lbhn Jaswant Singh] tions. Ι would, like THE VICE-CHAIRMAN (SHRI R. either Sardar ; Darbara Sin,gh who is to follow RAMAKRISHNAN); I will give you enough soon \ after me, or the honourable the Law Minister time.

to clarify them. A question has- been raised outside and in this House that in essential terms this debate had been settled by the creation of pakistan. We have re-raised and we have reopened this debate.

THE VICE-CHAIRMAN (SHRI R. RAMA KRSHNAN): All these points have come Up in the debate and they will be answered.

SHRI JASWANT SINGH; My second point is about the minority laws initiated . . . (Fiiteruptions) ... with a view to giving expression to the minority desire. Would the Government clarify this because this is an extremely difficult position, extremely difficult propositions? I say this because even in the Anandpur Sahib Resolution there is a demand for a separate Sikh law.

THE VICE-CHAIRMAN (SHRI R RAMAKRISHNAN): You were not there throughout the debate and some of these points have already been made.

SHRI JASAWNT SINGH: Once you start the thesis of minority laws, it will lead you somewhere... (Interruptions;...

VICE-CHAIRMAN R. THE (SHRI RAMAKRISHNAN): Everything has come up in the debate.

SHRI JASWANT SINGH: Therefore would the Law Minister answer this question? If this is the thesis put forward by them, then,% Sir in the Anandpur Sahib Resolution also they talk of a separate Sikh law. If the Government tomorrow comes forward with the thesis of minority law for them, what will happen. (Interruptions) .

THE VICE-CHAIRMAN (SHRI R -RAMAKRISHNAN): I am calling Mr. Darbara Singh now. Yes, Mr. Darbara Singh.

श्री दरबारा सिंह (पंजाब) : यह ग्राखिर में जो थोड़ा बहत वक्त मिला हैं

अं दरबारा सिंह : अर्ज यह है थि बहुत कुछ कहा जा चका दोनों तरफ से । पहले हमारे स्पीकरर्स हमारे कॉमर्स मिनिस्टर ने और उसके बाद कुछ हम।रे दोस्तों ने वाजिया तौर पर कुछ बातें कही हैं: पोजीशन वाले शायद रिलिजन में यकीन नहीं करते, मैं रिलीजन में यकीन करता हं ग्रीर सेकुलर बातों में यकीन करता हूं, इसलिये उनकी मखालफत वजिब है । मैं इसकी हिमायत इसलिए करने के लिये खड़ा हुआ हू नयोंकि इसमें ग्रीरतों के लिये बहत कुछ किया गया हैं। पहले उनकी कोई मदद करने बाला नहीं था। इसमें सारे देश की ग्रौरतों के लिये, पटिकुलरली शरीयत के मताबिक जो मुसलमान है, उस मरित का ग्रगर डाइबोर्स हो आये तो पहले उसमें उसको कुछ नहीं मिलताया। अब इसकी विजन्न से पहले जो देरी होती थीं। यह नहीं होगी, जल्दी फैसला होगा और उस फैसले में ग्रगर । उसको कुछ नहीं मिलता हैं तो अल्फ बोर्ड जो हें,ग्राखिर में जो प्राप्ता हैं, वह उसके मदद करिगा। जो वक्स बोरं एक्ट हैं उसके मृत बिन्त जो भी उसका অকাহ है वह उसको भरेगा ग्रौर उन ग्रीरतों को दिया जायेगा जिनकी कोई सदद करने वाला नहीं है। इसमें क्या हैरत की बात है। श्री जसवंत सिंह जी का यह कहना कि इससे पाकिस्तान में जो हालात पैदा हए थे वह होंगे, यह उनकी गलतफहमी है। मझेतो गिला यह है कि यहां कहते कुछ हैं और बाहर जाकर कम्यनलिज्म की हवा देने की खुद कोणिण करते हैं। (व्यवधान) नहीं

469 • ^{The} $M^{us}ti^{TM}$ Women [8 MAY 1986] Rights (Protection of

भी रिल्लीजन की यहां कोई बात नहीं है। यहां ग्रीरत ग्रीर मुसलमान ग्रीरत ग्रीर उसको मदद कर ने की बात कही गई हैं। यहां रिलीजन की बात नहीं हैं। रिलीजन की बात होती तो ग्रौर भी रिलीजस हैं। लेकिन यहां शरीयत के मताबिक, जो अ। पने माना हन्ना है ग्रौर इतनी देरी से माना हुन्रा हैं उसके वारे में हैं। यह जो विल पालियामेंट में हैं, मैं पहले लोक सभा में रहा हूं और अब यहां का मैम्बर हूं। बामी भी किसी ने इकटठा होकर उस औरत की मदद करने के लिये कुछ नहीं किया जिसका तलाक हो गया है, वह सडकों पर घुमती फिरती थी और उसका कोई पूछने वाला नहीं था। उसको पूछने के लिये सरकार ने यह विल पेश विया है। मैं यह इसलिये कहना चाहता हूं कि पंडित जवाहर लाल नेहरू ने 1957 में यह कहा था कि मैं माइनारटी की मर्जी के खिलाफ कुछ नहीं कारना चाहता । (व्यवधान) एक दफा नहीं बार बार उन्होंने माइनारिटी की हैं। माइनारटी खुद कोई को मदद ऐसी बात कर बैठे जिससे वह कम्यून-লিতম की तरफ चले तो वह अलग 1 3 वात लेकिन पंडित जवाहरलाल नेहरू से ਕੇ कर क्राज तक क्राज थी। राजीव गांधी प्राइम मिनिस्टर जो यह बिल लाए है में समझता हूं यह एक स्टेप फारवई है। मैं यह चाहता हूं कि इसको इस नजर से देखा जाए । आप कैसे कहते है. आप को ग्रगर रास ग्राता है कि कैसे खडा सकते हैं, लोगों को कैसे प्रोवोक कर सकते हैं, कैसे उठा सकते हैं ग्रौर

Rights on Divorce) Bill. 1986—Passed

हिन्दुस्तान में फसाद कैसे बढाए जा सकते हैं। यहां किसी ने कहा कि बाहर के मुल्का नहीं मानते जो और तरह लेते हैं जरूर लेते होंगे कहीं पर तो फौजी शासन है, कोई मजहबी मुल्क है, कोई जिसी तण्ह से अपनी सरकार को चलाता है लेकिन यहां तो डेमोकेसी है ग्रौर डेमोकेटिक सेट ग्रंप में माइनरिटी का ख्याल रखना जरूरी समझा गया है। इसलिए हमारे मत्क में झाज जो हालत चल रहे हैं वह हम किसी दूसरे मुल्क से मुकाबला करके हम अपनी डेमोकेसी पर जरव नहीं लगने देंगे। हमारी डेमोंकेसी उन लोगों से मुख्तलिफ है। हमारे दोस्तों ने बहुत से मुल्कों का नाम लिया है उनका हम से डिफरेंट किस्म दानिजाम है। हमारा निजाम डेमोर्केटिव हैं और हमारे यहां डेमोकेसी है तथा सेक्लोरिज्म हैं और सेक्लरिज्म में सरकार दा न कोई किसी मजहब में दखल होता है न बढ़ावा दिया जाता है न इसको ग्रामे बढाने के लिए सरवार कुछ इरती है। मजहब मजहब है लेकिन ग्रीरत के लिए ग्राप क्यों इतनी तलख ग्रावाज में बाहते रहे । जहां तक डिस्टब्लाइजेशन का सवाल है, मैं जसवंत सिंह जी से कहना चाहता हूं, शायद मिनिस्टर साहब जवाब देना कहें या न देना चाह, मैं उनसे अर्ज करना चाहता हं कि ग्राप बात पहें लिखे ग्रच्छा बोलने वाले हैं सब कुछ n o लेहिन झापके दिमाग में यह कैसे ग्रा गया कि पाकिस्तान जो है वहां से ग्रावाज दे रहा है, आदमी भेज रहा है हिन्दुस्तान को डिस्टेब्लाइज करने की, कोशिश कर रहा है। हम उसके साथ कैसे मिल सकते हैं उनकी मावाज में हम अपनी आवाज कैसे मिला सकते हैं।

470

श्री दरबारा सिंह] ग्राप काहे के लिए ऐसी बातें करते है। Đ. हिस्टेब्लाइ जे शन नहीं 575 इ.स है। हम उन औरतों की मदद होती करते हैं जिनकी छाज तक मदद नहीं सकी। इसलिए मैं बहत ज्यादा हो कहता हन्ना क्योंकि मझ बहत बाद में वक्त मिला है जितना भी वक्त मिला है उस में मैं यह मर्ज करना चाहता हं कि इस बिल को दिल से सपोर्ट करता हं।

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Shrimati Kanak Mukherjee. Two minutes you have got.

SHRIMATI KANAK MUKHERJEE: Sir, stand here to oppose this Bill will all the might I have. (*Interrup. tions*). Sir, I raise the voice here of millions of oppressed women in India, the voice of oppressed women— Hindus, Muslims, Sikhs and everybody.

SHRI (MOLANA) ASRARUL, HAQ: But (Interruptions).

SHRI K. MOHANAN: This is a nublic nuisance. *(Interruptions).*

SHRIMATI KANAK MUKHER-JEE: Sir. I raise the voice of millions of women who are oppressed. Under the existing social system the society as we have in India, discriof mination social and economic, political and even.. (Interruptions). All of them are there among all the communities in India. They are denied opportunity of education and iob They are made to depend on the menfolk. you have directed your efforts on Now the weakest of the weaker sections of the population. This is not an act of chivalry; this is an act of cowardice. It is '< shame to any civilized society. (Interruptions) Sir, I raise the voice of these deprived and oppressed woman. (Intemip-tiows).

Rights on Divorce) 472 Bill 1986—Passed

अते (मगेलाना) असरारल हक: जनाब वाईस चैयरमैन साहब, यह... आ नेपालदेव भट्टाचार्य (पश्चिमी बंगाल): यह आपकी कांग्रेस का सेंटेनी सेशन नहीं है जो आप हो-हो कर रहे है।

KANAK MUKHER-• JEE: At SHRIMATI the same time, I raise the protecting voice of more than 1000 Muslim women who gathered here at the Boat Club on the 17th of April and led a deputation to the President requesting him not to give consent to this black and infamous Bill. The deputation, also went to the Prime j The Speaker Minister and the Speaker. pleaded his helplessness before the women's I raise the protecting voice of delegation. 2 million signatri^s who were Muslim the women and who sent their signatura to the President and to the Prime Minister. Besides of postcards and telegrams this. million protesting againt thij Bill were sent.

Sir, they talk about public opinion. I know the views of a number of people both men and women. They are all opposing it. But our Govern ment is not paying any heed to public Sir, I must say that opinion. they are bringing this Bill not only in violation of the Constitution and the fundamental rights given by the Constitution, but also in violation of the public opinion. They have de graded the woman of this country. directly fanning This Bill is com munal passions. I am very much to see that the ruling pained party wants to divide even the M.Ps. along the lines of communalism and religion. Now, I have to hear most painfully the hon. Members saying of this "We ar_e Muslim M.Ps. House and that House". We do not come MPs., Muslim here as Hindus MPs. or men, or women M.Ps. We re India present the people of irrespec tive of caste, creed and religion. Sir, this Bill is directly opposed to communal harmony and national My friend has cited integration.

the I also lines from Tagpre. cite the lines from our National Anthem: Punjab, Sindh, Gujarat, Maratha, Dravida, Utkal Banga, Vindhya, Himachal, Jamuna, Ganga. Uchal Jaladhi Taranga, For generations, Hindus and Muslims axe living like brothers. Generation after generation Hindus and Muslims have lived in harmony. The British imperialists divided us. They followed the policy of! divide and rule. The Congress rulers are practising discrimina-too not only against women. There is discrimination not only between man and woman. There is discrimination between woman and woman. The rights which one community ia. India enjoys, why should another community not enjoy those rights? We are the mothers and sisters. We are all women here. We are being oppressed under the same oppressive laws and systems in the society.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN); lam calling the next speaker.

SHRIMATI KANAK MUKHERJEE: kindly give me one minute more.

THE VICE-CHAIRMAN: (SHRI R. RAMAKRISHNAN): Unless you conclude, Mr. Kesri will have to serve you breakfast.

SHRIMATI KANAK MUKHERJEE: We came other day before the Parliament with our hands chained as a symbol of the bondage of womanhood. Lok Sabha was discussing the Bill that day. He has insulted not only the womanhood. He has insulted men also. Which culture would like this Bill? You have degraded the relationship bet-ween man and woman. You have degraded the relationship between husband and wife and you made it a master-slave relationship. (Interruptions). You have degraded the Indian tradition of our country. You have degraded even the tradition of the Indian National Con. gress. The Indian National Congress, with all its limitation, from the

Rights on Divorce) 474, Bill, 1&86—Passed

begimng honoured the rights verv of woman. As early as the 20s of this century Sarojini Naidu and Acme Besant led a deputation to the British imperialists for equal rights for women. Ι know, there are many senior women Members of Parlia are ment whose hearts bleeding. But there tongues are tied due to the hardship of the Congress Party. Sir. my last point

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): You have already made your last point.

SHRIMATI KANAK MUKHERJEE: Sir, we will keep on fighting for equality, democracy and emanici-pation of women. Let the conscience of the nation be roused.. And we shall fight and we shall win in spite of the heinous, atrocious attempt on the part of the Government.

SHRI GHULAM RASOOL MATTO; Mr. Vice-chairman. Sir, I have been in a dilemma as to how to start my speech. (Interruptions). I do not know what is the background of Mr. Dipen Ghosh but I can tell you my background. It was in the year . 1838 that Jammu and Kashmir Muslim Conference was converted into National Conference. From 1938 to 1954[^] my house was raided eight times by the Muslim Conference people and three times arson was attempted at my house. So, my point is that with this background, if I am a fundamentalist, I accept the charge. (Interruptions). Sir, T was only 15 years old when Mr. Jinnah came to Kashmir. I. as a leader of the Muslim Students' Federation met him for four and a half hours. Mind you, I was only 15 years old. And I tried to convince him and he tried to convince me. And when he left, he said, "I must have boys like you in my organisation." But I did not join. So, if I am an obscurantist or a fundamentalist or whatever they call-so many people called it-I accept the charge. (Interruptions) Sir, the definition of secularism as given in the Chambers

475 T^he Muslim Women (Protection of

[Shri G'hulam Rasool Matto]

20th Century Dictionary is: "Belief that the state, morals, education etc. should be independent of religion: This is G. J. Holvoake's (1817-1906) system of social ethics." Sir, secularism is a thing that is not only to be professed but it has also to be practised. And I must say that today I remember the hand-shake our great leader Sheikh Mohammad Abdullah had with Pandit Jawahaiial Nehru- I was there in the audience in 1948- that the Muslim majority province of Kashmir with its 90 per cent Muslims was joining hands with secular India which is being proved today when a Bill to protect the personal laws of the minorities is introduced in this House. Mr. Vice-Chairman, Sir, I do not want to impute (motives. Bui. I may tell you one thing. We have a wonderful relation with the party, personal relations with the party, who have sent thirty M.Ps. in both the Houses. But ^may I ask them is there a single Muslim in those 30 M.Ps. who were sent by them to any of these Houses. (Interruptions).

Sir, the controvery raised on this Bill is to my mind, a storm in the tea cup. I do not understand if my friends in the opposition are aware of the Muslim Personal Law (Shariat) Application Act, 1937. It is on the Statutebook and what $do^{*>_s}$ section 2 say. Please note this and understand what I say. Section 2 says: "Notwithstanding any custom or usage to the eountrary. in all questions (save questions relating to agricultural land) regarding intestate succession special property of females, including personal property inherited or obtained under contract or gift or any other provision of Personal Law,, marriage, dissolution of marriage, including talaq, ila, zihar, lian, khula andmuba-raat, maintenance, dower, guardianship, gifts, trusts and trust properties, and wakfs (other than charities and charitable institutions and charitable and religious endowments) the rule of decision in cases where the

parties are Muslims shall be the Muslim Personal Law (Shariat)".

This stands on the Statute-book. Where were my friends during the last 50 years? Why did -hey not raise their voice against this Bill which gives the Muslims of this country a

perfect protection? Mr. Narasimha Rao has stated the background about

section 127(3) *Co).* Incidentally, I was also here in Delhi in 1973. There was a meeting of Majalis Mushawa-rat in Baroda and our great leader Sher-e-Kashmh', Sheikh Mohammad Abdullah was there. It was the consensus of the Muslims there that section 125 was sought and was intended to encroach upon the Muslim Personal Law. So₅ they unitedly

asked him that he must call upon the Prime Minister of India, Shrimati Indira Gandhi and he led a delegation to Shrimati Indira Gandhi and on his persuasion and on the consensus obtained section 127(3) (b) was enacted and what is that.—"The woman has been divorced, but before or

after the date of the order for maintenance, the divorced woman has received the whole of any sum which, under any customary or personal law applicable to the parties, was payable on such divorce, cancel such order."

I would like *-o ask my hon. Members from the opposition where were they when since 1973 this thing is there on the statutebook. Why did they not raise their voice against section 127(3) (b)? Why is it -hat they did not raise their voice against the Shariat Bill and why this halla-gulla on this Muslim Women Protection Bill... (Interruptions). It is because of *he media that they have now risen from the slumber. 1 do not want to quote the Constitution. Constitution guarantees under section 29 the religious minorities and -he Congress (I) Manifesto also does it. (Time bell rings). (Interruptions). Sir, I have only raised the main points. The present Bill is far better than section 125. I do not want to repeat that. But I have only one observation to

Rights on Divorce) 478 Bill Im_PaSSed

make here in this House. Several suspicions were raised by two or three Members that this Bill may be struck down by the Supreme Court. In this connection, I was watching the debate 'he Lok Sabha the o'her day. Shri Ram Niwas Mirdha, who is incidentally not here at the moment, gave an assurance that we are committed to safe-ling the personal law of the Muslims and if and when any High Court of the Supreme Court strikes it down or comes in the way of this decision, they will preserve this Muslim personal law and will again come before Parliament for any enactment. I want an assurance from the hon. Law Minister who is here. In the first instance, I want to assuage the feelings of those who say that it be down. Our Law Minister is a legal luminary and I want him also to tell us and let it be on record so that in future also we may refer to it, that as and when any court, whether a High Court or the Supreme Court strikes down any law which in the opinion of the Government is interfering in the personal law of Muslims, Government will come forward with laws rectifying that position. I want this assurance on behalf of the Muslims of India.

PROF. (SHRIMATI) ASIMA CHAT-TERJEE (Nominated): Mr. Vice-Chairman, Sir, frankly speaking, I had much hesitation in supporting this Bill wholeheartedly considering the present status of Muslim women and also considering whether the Muslims divorced women will really get social justice through this Bill. After the hon. Law Minister and the Minister for Human Resource Development explained that this legislation will protect the rights of the Muslim divorced women, and that the women will not be deprived of social justice, I have changed my views and I support the enactment.

The law has its own interpretation, but social justice is guided by the human feelings and sentiments and these cannot be sacrificed. Social changes with the time may require revision of law and its amendment, if there is any urgent need for such an amendment. However, there is the question of personal law and the personal law is to be accepted and interpreted by those whom the personal Jaw applies.

rr

The Bill which has been brought today before the House is in harmony with the Muslims personal law. The Shariat provides ih at any matter of maintenance of Muslim, divorcees will be governed by their personal law. In this context section 125 of Cr.P.C. to which this Bill really applies provides for necessary help to divorced women and it needs a careful analysis. Even in 1973 when section 125 was inserted through the efforts of late Shrimati Indira Gandhi, some sections of Muslim community had expressed a doubt that it would, in several respects, differ with the provisions in the personal law. So ' far as section 125 of Cr.P.C. is concerned, it speaks about maintenance of women and if the present Bill is an extension of that section removing the lacuna, if there be any, I have nothing to say and T support it strongly. However, from the analysis of this piece of legislation, it is clear that the Government have no intention to interfere with the personal law of Muslims. This is in perfect harmony and conformity with secularism.

There has been a derailed discussion on this Bill and let us see whet would be the consequences of the impact of the Bill on the minds of the people, particularly on the minds of our Muslim sisters and their reactions. If the Muslim community-a vast majority of 14 crores of them feels that Muslim divorcees have enough protection by way of Mojor or iddat, their sentiment should be honoured and this Bill needs support. So far i guess the Government has widened the secu-dity that would be available to a divorced Muslim woman provided there within the community as the means to help her. In case the parents and the relations of divorced woman have not the means enough to maintain the Muslim divorcee, the Wakf Boards are supposed to provide the necessary financial assistance. However, the Government of

479 The Muslim Women [RAJY (Protection of

Rights on Divorce) 480 Bill₁ 1986—Passed

[Prof. Shrimati Asima Chatterjee]

India while implementing the provisions of the Bill should ensure that the Wakf Boards come forward to take care of the poor and destitute Muslim women, it is imperative that the Wakf Boards established under section 9 of the Wakfs Act, 1954, maintain and rehabilitate the poor and destitute Muslim women, who have no other means of sustenance. In this context, the Government should ensure that the State Wakf Boards are so managed that they do have the means available to provide protection to divorced women who are unable to maintain themselves. (Time bell rings) I am just concluding. Sir, I have a few .suggestions to make. The Bill should be modified in certain respects. As per the provisions of the Bill, if a pregnant woman is o^vorcted), thwe children would sbe entitled to .get maintenance up to the age of two years. This period should be extended and the children should get maintenance as long as they are minors. Secondly, the maintenance should be such that they can reasonably maintain themselves with full dignity. With these words, I strongly support the Bill.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Mr. Chitta Basu. He is not here. Shri Saikia. This is the maiden speech of the hon. Member. Please listen to him.

SHRI NAGEN SAIKIA (Assam): Mr. Vice-Chairman, Sir, this Bill is a retrograde step, it is against the spirit of secularism and it is against the accepted policy of the country to emancipate women from the agelong atrocities, as some of my •friends have already said. The Bill is also against the accepted principle of equality before law. As per the provisions of the Bill, the Muslim women will be entitled to get maintenance from their husbands for the period of Iddat only. Sir, I am neither a student of law nor an expert on Constitution. But as humanitarian

I have two points to raise, in regard to this Bill. Firstly, the husband, even though he may be the guilty party-as in most cases, he is likely to be the guilty party-will have no responsibility for the divorced women after the Iddat period. The only course left for the women is to submit an application for the grant of maintenance from her children. Only when it is established that the children are not in a position to pay, the parents will be required to pay. This is the most inhuman provision you can ever imagine. Just imagine the plight of the women. First, she loses the sympathy and the support of her husband. Then the divorced woman will have to file a case against her children. She loses her husband legally. The moment she files a case against her children, she loses them emotionally. This Bill takes away the children from the mother and this has effect on the emotional relationship between the children and the mother. Losing everbody, where will she stay? How she will file a case? She will be pushed into the streets. In many cases the women will have to lead an undesirable life. In the Shariat Law, even when a husband divorces his wife, he has to maintain his children up to the age of puberty or marriage. In the present Bill, the responsibility of the husband is limited for a period of two years only. The Bill, there fore, is against Muslim Personal Law. It is anti-children as the benefit given to the children in the Muslim Personal Law is denied by the provisions of this Bill. With these words I oppose the Bill. Thank you, Sir.

11 P.M.

SHRI F. M. KHAN: Mr. Vice-Chairman, most of the points have been covered by the earlier Members Particularly, hon. Mr. Shiv Shan-kerji has denned secularism as hai been accepted in India. Mr Matte

a [8 MAY 1986]

has very clearly specified what the Muslim personal Law says. 1 would only like to draw the attention of the Government that when the judgement was delivered on 23.4.1985 the spokesmen of the Government interpreted the law in a different manner as far as secularism was concerned. This has generated enough heat in the country because the spokesman of the Government took a stand that secularism was something different than what the hon. Minister, Mr. Shiv Shanker, has mentioned today. The Constitution has given clear cut protection to the minorities under articles 25 and 29. Earlier my friends on this side also mentioned about articles 14, 15 and 16. I would like to have a little clarification from the Law Minister as to what happens to article 17 if it is interpreted in this particular manner. Earlier also in the morning this matter was raised about untouchabiliy. It it to be treated on a different footing? The Constitution has very clearly pointed out every bit of it in a different fashion. Directive principles are also to be introduced by the State. The Supreme Court has gone one step ahead of the ligislators who should have got a uniform code...

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Yes, I am calling upon the Minister to reply.

SHRI PARVATHANENI UPENDRA: No limit for time. We are prepared to sit. (Interruptions).

SHRI F. M. KHAN: I have not completed my sentence.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): All right complete your sentence and then Shri Dhabe.

SHRI F. M. KHAN: Directive principles are to be governed and 424 RS—16

Rights on Divorce) 482 Bill, 1986—Passed

implemented by the Government. The Supreme Court has been directed to see that the Fundamental Rights are protected. So, there is a rift between the legislature and the judiciary. This is what I wanted to point out. I have already pointed it out to the Prime Minister and the respective Chief Ministers of all the States. What I want to say is that a review petition should have been filed instead of taking recourse to bringing forward this Bill. In the review petition the matter would have been clear*. If there was anything other than what we had the apprehensions then we could have thought of a fresh legislation. It is no use having apprehensions about the Supreme Court Judges. It is not good for the country and I did not want the Parliament to be hasty in making remarks against the Supreme Court Juges.

SHRI S. W. DHABE: Mr Vice-Chairman, Sir, it is wrong to suggest or to create an impression that the opposition is opposing the right of maintenance of Muslim women. If this law is not passed, section 125 of the Criminal Procedure Code stands. I am very thankful to the hon. Home Minister to have enlightened us about secton 127. In 1973 on the request of a Muslim delegation section 127(3) (b) was added. Therefore, to say that all the opposition is opposing the right of maintenance to Muslim women is not a correct proposition. It is entirely wrong. Every body wants that the rights should be preserved they should be enhanced but here the Supreme Court has given a judgement in favour of a women who is indigent, who has five children, who was deserted by her husband! In April 1973, she applied for the right of maintenance and during the pendency of the proceedings she was given divorce. The Supreme Court felt that this was a

The Muslim Women [RAJYA SABHA] Rights on DivorceuoTce) 483 ection

[Shri S. B. Dhabe]

very difficult case having exceptional circumstances. There was no question of iddat period or a question of giving protection to the Muslim women during that period, who is thrown out on the street by the husband. In para 31, it has been specifically stated by the Supreme Court:

"It a matter of regret that is some of the intervenors who sup the appellant ported took UD an extreme position by displaying an unwarranted zeal to defeat the right maintentnee of women to who were unable to maintain themselves. The written submis sions of the All India Muslim Per sonal Law Board has gone to the length of asserting that it is irrkvant to enquire as to how a Muslim divorcee should maintain herself The facile answer of the Board L, that the Personal Law has devised a system of Mahr 10 meet the reof if quiremens women and а women is indigent, she must look her relations (husband has no to responsibility) including nephews and cousins to support her. This is a most unreaonable view of Law as well as life."

I would like the Law Minister to tell us what he has to say on this. The judgement further goes on to say:

"We appreciate that Begum Temur Jehan, a social worker working in the Association with the Delhi City Women's Association for the uplift of Muslim women, intervened to support Mr. Daniel Latiffi who appears don behalf of the wife."

So, taking advantage of the Supreme Court judgment the Bill has been brought here. Government wants to try something more and pass the Bill.

484 Bill 1986-Passed

Secondly, the law Minister has said that the observation of the Supreme Court that it is regrettable common civil code that a has not been lormed has created apprehensions in the minds of Muslim community. It has appeared in the press that the Government wants to bring a uniform civil code. I would like to know from the Minister whether he i0prepared to contradict this report.

It has been further stated that choice will be given to the citizens of India whether they want to be governed by such civil code and take advantage of it. If that is so, how can the observation of (he Supreme Court about Art. 44 create apprehensions in the Muslim community? So that is totally incorrect. This is only a camouflage for some political gain. I want to suggest if women's rights are to maintained, how does this Bill advance right* of Muslim women? There must be an option. In this Bill opiion is not given to her. Option should be I either to go under section 125 of the Cr.P.C. or to take recourse to these provisions. The option has been given to the husband. Will the Muslim wonwn have the right to get protection under section

125 Cr.P.C? I would like to ask the hon. Law Minister how he justif revision of law that the husband must have a right jointly with the Muslim woman to come under section 125 Cr.P.C.

Lastly, I would like to know from the Minister if the Wakf Board is not in a position to pay the maintenance to the woman, what will happen? That position is not clear. So I want to rcitei that there should not be any wrong impression that opposing the rights of women for maintenance. What we say is there is ro rca'in to deviate from ninnl Procedure Code and the general $o \mid'$ the land and make a speJa provision which is really not necessary under the law.

[Mi. Deputy Chairman in the Chair]

MR. DEPUTY CHAIRMAN: Law Minister.

485 The Muslim Women [8 MAY 1986] (Protection 0/

SHRI SUSHIL CHAND MOHUNTA (Haryana): On a point of order.

MR. DEPUTY CHAIRMAN: No point of order.

SHRI SUSHIL CHAND MOHUNTA: I am raising a point of order. My point of order has to be heard.

SHRI ASOKE KUMAR SEN: Mr. Deputy Chairman, Sir. . . *{Interruptions)*

SHRI SUSHIL CHAND MOHUNTA-I am asking for a ruling. 1 am asking whether a point of order has to be heard or not.

SHRI ASOKE KUMAR SEN: Mr. Deputy Chairman, Sir. . . (Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI ASOKE KUMAR SEN: Mr. Deputy Chairman, Sir, every lime we stand' to reply to the debate, points of order are raised.

SHRI DIPEN GHOSH: How many times have you stood up?

SHRI PARVATHANENI UPENDRA: It is a derogatory statement.

SHRI ASOKE KUMAR SEN:. . .so that we have forgo'ten the difference between points of order

SHRI PARVATHANENI UPENDRA: Sir, one minute. All the points of order were raised with the permission of Chair. He can't comment ike that...)...

SHRI NIRMAL CHATTERJEE: Nobody can take away our rights... *(Inter-*

I...

SHRI PARVATHANENI UPENDRA-"Yon cannot say a plethora of points of -order.

Rights on Divorce) 486 Bill 1986—Passed

SHRI ASOKE KUMAR SEN: I did tell the Chairman...

SHRI PARVATHANENI UPENDRA: He cannot behave like that. He should not comment that so many points of otder were made. All the points of order were made with the permission of the Chair.

MR. DEPUTY CHAIRMAN": In the morning we spent three hours on points of order only.

SHRI DIPEN GHOSH: Mr. Deputy Chairman. 1 am on a point of order... (Interruptions)...

SHRI ASOKE KUMAR SEN: No point of order. We are not yielding. We have had enough of it.

SHRI J. K. JAIN: No point of order. . . . (Interruptions) . . .

SHRI DIPEN GHOSH: Mr. Deputy Chairman, Sir, you can listen to me.

SHRI ASOKE KUMAR SEN; We shall not allow. No.

SHRI J. K. JAIN: Nothing doing.

SHRI ASOKE KUMAR SEN- We are not yielding... (*Interruptions*)... We are not going to yield. Sir, in the morning...

SHRI DIPEN GHOSH: Mr. Deputy Chairman, I am on a point of order. ... If you don't allow me to raise this point of order, the Law Min-. J to speak... (In-'ions)...

SHRI PARVATHANENI UPENDRA: He will not be allowed to speak.

SHRI J. K. JAIN: You have had enough in the morning. No more.

SHRI ASOKE KUMAR SEN: Sir, in the morning. *uptions*).., We shall not yield. We are not going to yield,

SHRI J. K. JAIN: No, we will not.

SHRI ASOKE KUMAR SEN; We are going to meet this barracking... (Interruptions)...

SHRI J. K. JAIN: Ask them to sit down. . .(Interruptions). ..

SHRI ASOKE KUMAR SEN' We are not yielding.

SHRI K. MOHANAN; It is our right. We will not surrender it.

SHRI J. K. JAIN: We will not allow this.

SHRI ASOKE KUMAR SEN: We are not going to allow this. This Bill will be passed.... (*Interruptions*)...

MR. DEPUTY CHAIRMAN: In the morning we have spent enormous time raising points of order. *(Interruptions)* Please sit down.

SHRI ASOKE KUMAR SEN: This is not Bengal Assembly. *(Interruptions)*

MR. DEPUTY CHAIRMAN: Raising as the pretext of point of order... (Intern/pi ions)

SHRI SURESH KALMADI: No, you cannot disallow. *(Interruptions)*

SHRI J. K. JAIN: This will not be permitted. *{Interruptions}*

MR. DEPUTY CHAIRMAN: Mr. Minister, please continue. (Interruption')

SHRI SURESH KALMADI: Sir. there is a point of order. If you do not ailow the point of order, we will not allow the Minister to speak. *(Interruptions)*.

SHRI ASOKE KUMAR SEN: We are not going to yield. *(Interruptions)* This barracking will be met. I will move that the motion be passed. *(Interruptions)* This is the proper answer. They do not want to hear. *(Interruption?)*

SHRI H. R. BHARDWAJ: This is gunda gardi. (Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down. Our House has a rich tradition. Our House has got a very great and very rich tradition. *(Interruptions)*

Mr. Kalmadi, I am on my legs. When all are shouting. together, it is impossible

for the Chair to list ha point been made exactly by whom. Mr Mohanta had stoood up and wantned to L I said Mrs Sen had already been called upon. So, Mr. sen will make a statement. In such a situation was there a poin; for Mr. Mohanta...

SHRI SUSHIL CHAND MOHUNTA No, I wanted to raise a point of order.

MR. DEPUTY CHAIRMAN: You wen on a point of order.

SHRI SUSHIL CHAND MOHUNTA; Yes, I asked you to listen to my point of order. Whether you allow it or not i different matter, but I wanted you to allow me to raise my point of order. When you said you were not going to allow a poin of order, I said you must allow me. Now, I must make my position clear. The reason why I advanced is that in the morning there were a number of points of order that were raised and a number of poi of orders having been raised were not allowed. My point of order is that this de-has continued since morning. speaker has been given more time than allotted. My party has not been given the time it is allotted. Therefore, 1 havi right to speak on behalf of my party. You cannot exclude me. You can proportionately give my party some time which the other parties have been allowed. You cannot take away my right.

MR. DEPUTY CHAIRMAN: Mr. Bha-gat, you wanted to say something.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H. K. L. BHAGAT): Mr. Deputy Chairman, Sir, If Mr. Mohunta wants to speak. let him speak.

MR. DEPUTY CHAIRMAN: Mr. Mohunta speak for a few minutes.

SHRI SUSHIL CHAND MOHUNTA: Mr. Deputy Chairman, Sir, I wanted to speak on this matter specifically, because party is the only party which has given freedom to all its Members to express their own views as they liked. This is a matter concerning the personal law

of a particular community and it is not of national importance in the sense that it is not applicable to any other situation. Therefore, we have not done like the ruling party which has more or less -vhipped its speakers to fall in one line and not to project any other point of view. Therefore, I want to specifically point out under the Muslim law, the Muslims have a right to govern in the manner they choose and we cannot force upon our opinion whatsoever it may be on the Mus-

¹ lim Personal Law Board. I, therefore, wanted to suppopt the Bill on this point: and make the position of my party clear. But the way the ruling party has behaved *{Interruptions}* 1 should have opposed it. I must also add that the remarks passed by the Honourable Minister, Mr P. V. Narasimha Rao on the Supreme Court judgement were uncharitable. I feel these

T remarks should not have been used. The Supreme Court whatever judgement it gives, is supposedly a right judgement. We do not sit over the judgement. But if the judgement is not meritable or we say that we should modify the judgement, we the Parliament has to consider and modify it. But we cannot challenge the character, soundness and the authority of the Supreme Court. In the light of this, I feel those remarks should not have been used.

I personally feel that Muslims do not want any particular interference in their law. They want their own law to be governed in a particular manner. Well, I for one would be with them on this point. Thank you.

SHRI ASOKE KUMAR SEN: Sir. I think, T should add a few words: otherwise it will be discourtesy to the House. I thought I should nut the motion to vote, but having regard and courtesy to the House, T must say a few words to explain the few doubts which have been raised.

Sir. as T started explaining in the morn-ing the reason why this Bill became necessary, because the Supreme Court in one sweep nullified the effect of section 127 (3) (M. En these words, the Supreme Court has given the statement of Mr. Mirdha while he was piloting the Bill in the Rajya •Sabba. This is the relevance of Mr. Mir-

Rights on Divorce) 490 Bill 1986—Passed

dha's statement. He said that if there is a demand for change in the Muslim Personal Law it should actually come from the Muslim community itself and should wait for the Muslim public opinion on these matters to crystallise before we try to change this customary right or make changes in their personal law. This is hardly the place where we should do so. But I tried to explain the provision of the Bill as an advance over the previous losition-divorced women have been included in clause 125. But this important limitation has be;n imposed by this amendment to clause 127, namely, that the maintenance orders would cease to operate after the amounts due to her under the personal law are paid to her and in that an explanation was given, and then, the Bill was passed unanimously. But when it came to the Supreme Court, this is what the Chief Justice Chandrachud said :--

"It does appear from the speech of Ram Niwas Mirdha that the Government did not desire to interfere with the personal law of the Muslims through the Criminal Procedure Code. It wanted the Muslim community to twist the lies and the Muslim public opinion to crystallise on the reforms in the personal law. However, we axe not concernr ' with the question whether the Government did or did not desire to bring about a change in the Muslim law by enacting 125 or 127 of the Code."

As you have said earlier and as admitted by the Minister, the Government did introduce such a change by defining the expression 'why' include the divorced wife. This House will deal with it. Forgetting the divorced wife is included along with section 127 with the explanation that if the divorced wife is paid all that is due to her under the personal law, she will not get any thing more. Now, this is what has created the trouble and this is not uncharitable. This is a very genuine criticism and all judgements are liable to be criticised genuinely and properly as lord Atkins said in the famous case Emb-ros? that justice is not in a cross-jettison. It must stand the sun-shine of public opinion and the path of justice is the public

path, if trie path of justice is the public pata tncn the criticism that we are trying to over.rule the Supreme Court is not a valid one. Every tune, me faruument nas felt mat the judgement either of a high Court or of a Supreme Court needs change like the Bank nationalisation case, like the various land reforms laws which are validated by putting them all in schedule hue and various other validating acts including the Central Sales Tax Act which validated various Sales Tax legislations 1937. It is a Parliament prerogative and duty in some cases to correct the law according to the needs of the public and according to public opinion and as has been said by my esteemed colleague Mr. Narasimna Rao mat the Supreme Court forget the purpose of Section 127(3)(b) and how it satisfied the Muslim community in accepting the inclusion of ex-wife in the category of wife in section 125. What are we doing now? We are trying to rectify the position by passing a law, a separate law keeping 125 and 127 intact, to be applied to those whose personal laws are not aflected as interpreted by the Supreme Court. If that interpretation did not come, there was no collision between the personal law and section 125 and section 127 but since the collision has now been created, it must be resolved and the Parliament would be failing in its duty and the Government much more, if it allowed this thing to continue as they are now and public passions to be aroused as that was done over the past eight months. We have studied the matter and we have been taking immense pains in finding out what would be the proper law for the Muslim community and we have tried to give expression to it. Now, it has been said every time. 1 heard Smt. Mukherjee. I was very much impressed with her eloquence but not very much with her reluctance. She was so overcome by her emotions in sympathy for the fairer sex. We are sympathetic to the fairer sex. We love either as mothers or as sisters or as wives or as lovers. So, the fairer sex is very much a part of us and if we take the biblical myth of the Rib of Adam being taken to create women and they are all part of us

[RAJYASABHA]

and we are part of them. Therefore, it is wrong to say that we are throwing the women into the winds or throwing them into the dens of wolves and lions but she was so much in emotions, that so much " was lost in emotions. But I do appreciate Mukherjee's concern Shrimati for the folk women and the concern cern of many of us for the womenfolk. We are all shares in that concern. We are all either sons or husbands or fathers or brothers of women. Therefore, they are very much part of us. It is our duty to see....

SHRIMATI KANAK MUKHERJEE Did you take the opinion of the mothers sisters and daughters?

SHRI ASOKE KUMAR SEN: I think so. I think during the last dght months. I have met thousands of mothers, thousands of sisters and thousands of daughters. Of course, I have got only one wife. • I have no desire to drive her into section 125 of the Criminal Procedure Code against me. I think, if I may quots a Muslim expression, *liisha-Allah*; we shall do well to avoid the net of section 125, with good understanding, with aood relations with our fairer sex.

What is it that we are giving? Sections 125 and 127 give only what the personal law gives. If is forgotten that section 125 was not a provision for maintenance. It was a provision for preventing vagrancy. The law regarding maintenance is codified so far as the Hindu law is concerned. The law regarding maintenance for the Christians is codified under the Indian Christian Marriage Act and the Divorce Act, where alimony is given at the time of divorce. So far as the Muslim law is concerned, it is not yet codified, excepting that now we are codifying the maintenance of divorced women part of it for the first time. The Criminal Procedure Code was more or less a summary procedure given to get some interim alimony, not exceeding Rs. 500 to prevent vagrancy, and that was curbed, limited, as Mr. Mirdha said, by the personal law obligation. Now my friend, Mr. Salve, gave a very graphic description of those wonderful women, possessed with all those wonderful rights under section 125, waiting for years and years and then ultimately getting Rs. 125, Rs. 179 or

[8 MAY 1986]

Rs. 200, and then still looking into the skies for the purpose of executing those wonderful orders. Now, what are we giving? No limit of Rs. 500 is there. "Reasonable provision and maintenance" is being given, having regard to die needs of the woman and having regard to the means of the husband. This has to be done within one month unless circumstances compel the magistrate to extend it for reasons to be recorded in writing. Then what do we give further? She gets this maintenance which was originally not codified for the Mus.im wife. She gets her mahr for which she had to sing for years and years. She gets all the properties got by the husband. And what is more, today if the husband is unable to maintain her on divorce, she gets n:>thing. There is no obligation on the father, on the mother, excepting the Muslim law obligation, but there is no procedure to enforce her maintenance, from her father or children. Shah Bano had two very grown up sons. I do not know why she had to run to the court against her husband. Under the Muslim law, the sons were responsible primarily to maintain her on divorce after the *iddat* period.

SHRI DIPEN GHOSH: When she went to the court in Indore, she was not divorced.

SHRI ASOKE KUMAR SEN: When she came to the Supreme Court, she was divorced already. The other women who came to the Supreme Court were all divorced. Now, what are we giving? It is shown as if these women are without any

is of subsistence. If the husband is indigent, under section 125, nothing can ot from him. If the wife is affluent* she cannot get anything from the hus-But under the present law, the duty is absolute, as in Islam. Now she gets something. If the husband is indigent, there is a charge on the family. The concept of Muslim Law has to be understood. This is where we go wrong. Under Muslim Law a woman is either a daughter or a wife or a mother. When the daughter becomes a wife, she goes out of the family. Until she goes out of the family, she is a charge on the family. It does not depend upon her puberty as in the case of the son. The daughter has to be maintained

Rights on Divorce) 494 Bill, 1986—Passed

by the father unti. she is married. When she is married, by the husband. When she is divorced, she is back to the family. Under the Muslim concept all the bonds between the husband and the wife are completely snapped and I was told by a very respected lady Member of Parliament-I don't name hershe was so exceed that she said under the Shariat Law the moment I am divorced I cannot be touched by the dirty cards of my husband. That is the concept of Muslim Law of the relationship between the husband and the wife when the wife is divorced. Let us not get into the twin controversial topics of the arbitrariness of divorce in Mus im Law because that is a different subject altogether. ..

SHRIMATI KANAK MUKHERJEE. It is related.

SHRI ASOKE KUMAR SEN: It may be related but we are not dealing with it now nor does 125 deal with it. When the wife is divorced today, she comes back to the father's family. If the father is not there, the brothers are there, the children are there. If the father is not there, if the brothers are not there, if the children are not there, or they are not able to maintain her, then the community takes charge of her under the law. The Wakf Board has to take charge. Now, there is a lot of confusion as if the Wakf Board and the wakfs are the same. The wakfs are controlled and regulated by the WaKf Board which is a statutory Board. They get 6 per cent as their expenditure from the income of wakfs under them. From this 6 per cent they have to disburse this statutory charge we have now laid on them. It is one of the charitable objects in Islam, a very highly charitable object which they have to discharge from their 6 per cent income in favour of the divorced wives where there is no family to take care of them. Now, this concept of Islam- I do not want to go deeper and deeper into it-really delighted me, fascinated me, because, look at me, I am a Hindu. I remember how Hindu widows or Hindu wives when they were given up by their husbands-because there was no divorce in the olden days-when they were left, how they were not cared for even by their own families, and in law the divorced,

[Shri Asoke Kumar Sen]

not the divorced, the separated wife or the widow could not enforce any obligation en the father or on the brother or anybody else unless they inherited a property which originally belonged to the husband...

SHRIMATI KANAK MUKHERJEE: When you are so much concerned about the divorced women, why cannot you guarantee them jobs?

SHRI ASOKE KUMAR SEN- We will talk about wider problems latei. We are all for women, I can assure you. We are all for their welfare.

Therefore, Islam really was born at an age when women had hardly any rights in Europe; they were all almost chattels in their own empire. In England women had no property until the 19ih century. Islam gave them all the rights of inheritance from the father, from the brother, from the husband, from the son, and then the right is given back to the family on divorce, and if there was no family to come back, the community has to take charge. It was a tribal society and if the community did not look after their daughters, then it would have been a very disruptive position. That is why in deserts in Arabia the entire community took charge of the women on the death of the father or the brother or the husband and on the divorce by the husband, and further, no stigma was attached to the women on divorce in Islam, even today. Today a man marries a divorced woman with two or three or four children and brings up those children as his own children unci they live a happy life. But look at our society. Look at even the English, society. Because the Duchess of Windsor was a divorced woman, the Duke of Windsor could not marry her. He had to give up bis throne. There was the stigma of divorce which is still there. Rut in the Islamic countries there is no stigma. There are many kings who have married divorced women. Therefore, in the Islamic society, a divorced woman is as honourable as a non-divorced woman. This is something which has to be

Rights on Divorce) 496 Bill, 1986—Passed

understood. *{Interruptions)*. This has to be understood. *(Interruptions)*. This has to be understood. *(Interruptions)*. I would lik.: to know in how many societies excepting the Muslim society a divorced woman would get the same honour as she gets in the Muslim society. Therefore, this is the structure of the Bill and we are giving ever so much more, with a much more speedy remedy, and yet we are being accused of throwing the women to the wolves.

Therefore, Sir, with these words, I recommend that the Bill be taken into consideration. Thank you, Sir.

MR. DEPUTY CHAIRMAN: I shall now put first the amendment moved by Shri Ashwani Kumar for reference of the Bill to a Select Committee of the Rajya Sabha to vote. The question is:

"That the Bill to protect the right of Muslim women who have been divorced by, or have obtained divorce from, their husbands and to provide for matters connected therewith or incidental thereto, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:—

- 1. Shri Mostafa Bin Quasem
- 2. Shri Kamlapati Tripathi
- 3. Shri Pranab Mukherjee
- 4. Shri Sankar Prasad Mitra
- 5. Dr. (Shrimati) Najma Heptulla
- 6. Prof. (Mrs.) Asima Chatterjee
- 7. Miss Saroj Khaparde
- 8. Shri Khushwant Singh
- 9. Shri Parvathaneni Upendra
- 10. Shri J. P. Goyal
- 11. Shri Valampuri John
- 12. Shrimati Vijaya Raje Scindia
- 13. Shrimati Bijoya Chakravarty
- 14. Dr. (Shrimati) Sarojini Mahishi
- 15. Shri S. W. Dhabe

497 ^{The} Muslim Women (Protection of	[8	MAY	Y 1986] Rights on Divorce) Bill, 1986—Passed	
with instructions to report by	the last	÷	Mishra, Shti Kailash Pati	
day of the Hundred and Fortie	th Ses-		Mohanan, Shri K.	
sion."			Mukherjee, Shrimati Kanak	
(**)			Mukherjee, Shri Pranab	
The House divided.			Naik, Shri R. S.	
A SIN A AMONG THE FERENCE			Patel, Dr. Shanti G,	
MR. DEPUTY CHAIRMAN:			Poddar, Dr. R. K.	
Ayes	50		Quasem, Shri Mostafa Bin	
Nocs	156		Radhaakrishna, Shri Puttapaga	
Abstention	1		Rao, Shri Gopala Rao	
AYES 50			Rao, Shri Yalla Sesi Bhushana	
AND AND THE MADE		1	Reddy, Shri B. Satyanarayan	
Advani, Shri Lal K.		1	Reddy, Dr. G. Vijaya Mohan	
Ashwani Kumar, Shri			Saikia, Shri Nagen	
Baby, Shri M. A.			Scindia, Shrimati Vijaya Raje	
Barman, Shri Debendra Nath			Sen, Sri Sukomal	
Basu, Shri Chitta			Suraj Prasad, Shri	
Bhattacharjee, Shri Nepaldev		1	Talari Manohar, Shri	
Chakravarty, Shrimati Bijoya			Upendra, Shri Parvathaneni	
Chatterjee, Shri Nirmal		1	Vaghela, Shri Shanker Sinh	
Chowdhury, Shrimati Renuka			Yadav, Shri Hukmdeo Narayan	
Das Gupta, Shri Gurudas			Yaday, Shri Jagdambi Prasad	
Dhabe, Shri S. W.				
Ghosh, Shri Dipen			NOES156	
Ghosh, Shri Shantimoy			Abdi, Shri Hashim Raza Allahabadi	
Gopalan, Shri K.			Akarte, Shri Jagannath Sitaram	
Gowda, Shri D. B. Chandra			Aladi Aruna, Shri alias V. Arunchalam	
Goyal, Shri J. P.		. 1	Amarjit Kaur, Shrimati	
Gurupadaswamy, Shri M. S.			Amla, Shri Tirath Ram	
Jaswant Singh, Shri			Anand Sharma, Shri	
Kalmadi, Shri Suresh		1	Ansari, Shri Hayat Ulla	
Kalvala, Shri Prabhakar Rao			Antony, Shri A. K.	
Kar, Shri Narayan			Arun Singh, Shri	
Khandelwal, Shri Pyarelal			Balmik, Shri Achchhey Lal	
Kushawaha, Shri Ram Naresh			Bansal, Shri Pawan Kumar	
Lakshmanna, Prof. C.			Basumatari, Shri Dharanidhar	
Maheswarappa, Shri K. G.			Bhandare, Shri Murlidhar Chandrakant	
Mahishi, Dr. (Shrimati) Sarojini		1	Bharadwaj, Shri Ramchandra	
Malaviya, Shri Satya Prakash		- }	Bhardwaj, Shri Hansraj	
Mazumder, Shri Ramkrishna		i	Bhatia, Shri Madan	
		-	Bhatt, Shri Nand Kishore	
(**) The other amendme		or	Bhattacharjee, Shrj Kamalendu	
reference of the Bill to a Sele			Bhim Raj Shri	
mittee of the Rajya Sabha were	not p	ur	Birla, Shri Krishna Kumar	

mittee of the Rajya Sabha were not put to vote.

Bhim Raj Shri 1 Birla, Shri Krishna Kumar

499 The Muslim Women [RAJYA SABHA] Rights on Divorce) (Protection of Chatterjee, Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Chowdhary Ram Sewak Datbara Singh, Shri Deori, Shrimati Omem Moyong Desai, Shri Jagesh Deshmukh, Shri Shankarrao Narayanrao Dhusiya, Shri Sohan Lal D'Souza, Dr. Joseph Leon Faguni Ram, Shri Fotedar, Shri Makhan Lal Ganeshwar Kusum, Shri Gautam, Shri Anand Prakash Ghan Shyam Singh, Shri Gopalsamy, Shri V. Gupta, Shri Vishwa Bandhu Hanspal. Shri Harvendra Singh Hanumanthappa, Shri H. Haq. Shri (Molana) Asrarul Hashmi, Shri Sved Ahmad Heerachand, Shri D. Heptulla, Dr. (Shrimati) Najma Islam, Shri Baharul Jadhav, Shri Vithalrao Madhavrao Jain, Shri J. K. Jamuda, Shri Durga Prasad Jani, Shri Jagadish John, Shri Valampuri Joshi, Shri Krishna Nand Joshi, Shrimati Sudha Vijay Kadharsha, Shri M. Kailashpati, Shrimati Kakodkar, Shri Purushottam Kalita, Shr; Bhubaneswar Kamble, Prof. N. M. Kar, Shri Ghulam Rasool Kaul, Shrimati Krishna Kaushik, Shri M. P. Kesri, Shri Sitaram Khan, Shri F. M. Khaparde, Miss Saroj Kidwai, Dr. Mohd. Hashim Kollur, Shri M. L. Koya, Shri B. V. Abdulla

Bill; 1986—Passed Kushnoor, Shri Veershetty Moglappa Madni, Shri Asad Mahendra Prasad, Shri Mahto, Shri Bandhu Majhi, Shri Prithibi Makwana, Shri Yogendra Malaviya, Shri Radhakishan Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal Mane (Patil), Shri Maruti Dnyanoo Manhar, Shri Bhagatram Matto, Shri Ghulam Rasool Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Mirza Irshadbaig, Shri Mishra, Shri Mahendra Mohan Mishra, Shri Sheo Kumar Mittal, Shri Sat Paul Mohanarangam, Shri R, Mohanty, Shri Subas Moopanar, Shri G. K. Naik, Shri G. Swamy Nalwa, Shri Hari Singh Narayanasamy, Shri V. Natha Singh, Shri Pachouri, Shri Suresh Pahadia, Shrimati Shanti Panda, Shri Akshay Pandey, Shrimati Manorama Pandey, Shri Sudhakar Panicker, Shri K. Vasudeva Patel, Shri Vithalbhai Motiram Patil, Shri Dinkarrao Govindrao Patil, Shrimatj Pratibha Devisingh Pattnaik, Shri Sunil Kumar Prajapati, Shri Pravin Kumar Prasad, Shri K. L. N. Rafique Alam, Shri Rai, Shri Kalpnath Rajagopal, Shri M. Rajangam, Shri N. Ramachandran, Shri M. S. Ramakrishnan, Shri R. Ramamurthy, Shri Thindivanam, K.

500

Ramanathan, Shri V. Ramesh Babu, Shri S. B. Rao, Prof. B. Ramachandra Rao, Shri R. Sambasiya Ratan Kumari, Shrimati Rathvakoli, Shri Ramsinghbhai Pataliyabhai Ray, Shri Deba Prasad Rayka, Shri Sagar Reddy, Shri Adinarayana Reddy, Shri T. Chandrasekhar Richhariya, Dr. Govind Das Rohatgi, Shrimati Sushila Roshan Lal, Shri Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Salve, Shri N. K. P. Sambasivam, Shri Era Saring, Shri Leonard Soloman Sema, Shri Hokishe Sharma, Shri A. P. Sharma, Shri Chandan Sharma, Dr. H. P. Shukla, Shri Keshavprasad Siddiqi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Shrimati Pratibha Singh, Dr. Rudra Pratap Singh, Thakur Kamakhya Prasad Singh, Shri Vishvajit Prithvijit Singh, Shri Vishwanath Pratap Sukhdev Prasad, Shri Sukul, Shri P. N. Sultan, Shrimati Maimoona Sultan Singh, Shri Tariang, Shri Jerlie E. Thakur Jagatpal Singh Thakur, Shri Rameshwar Thangabaalu, Shri Tiwari, Shri Narayan Datt Tripathi, Shri Chandrika Prasad Tripathi, Shri Kamalapati Tyagi, Shri Shanti

501

The Muslim Women

(Protection of

Bill 1986—Passed Vaduthala, Shri T. K. C. Valiullah, Shri Raoof Verma, Shri Kapil Vikal, Shri Ram Chandra Yadav, Shri Ramanand

Abstention ... One

Rights on Divorce)

Mohunta, Shri Sushil Chand The motion was negatived. MR. DEPUTY CHAIRMAN: Now, I

shall put the motion moved by Shri Asoke Kumar Sen to vote. The question is:

"That the Bill to protect the rights of Muslim women who have been divorced by or have obtained divorce from, their husbands and to provide for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

The House divided.

MR. DEPUTY CHAIRMAN: Ayes... Ayes ... 159 Noes...49

AYES ... 159

Abdi, Shri Hashim Raza Allahabadi Akarte, Shri Jagannath Sitaram Aladi Aruna, Shri alias V. Arunachalam Amarjit Kaur, Shrimati Amla, Shri Tirath Ram Anand Sharma, Shri Ansari, Shri Hayat Ulla Antony, Shri A. K. Arun Singh, Shri Balmik, Shri Achchhey Lal Bansal, Shri Pawan Kumar Basumatari, Shri Dharanidhar Bhandare, Shri Murlidhar Chandrakant Bharadwaj ,Shri Ramchandra Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhatt, Shri Nand Kishore Bhattacharjee, Shri Kamalendu Bhim Raj, Shri Birla, Shri Krishna Kumar

[RAJYA SABHA] Rights on Divorce) Bill 1986—Passed

Chatterjee, Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Chowdhary Ram Sewak Darbara Singh, Shri Deori, Shrimati Omem Moyong Desai, Shri Jagesh Dhabe, Shri S. W. Dhusiya, Shri Sohan Lal D'Souza, Dr. Joseph Leon Faguni Ram, Shri Fotedar, Shri Makhan Lal Ganeshwar Kusum, Shri Gautam, Shri Anand Prakash Ghan Shyam Singh, Shri Gopalsamy, Shri V. Gupta, Shri Vishwa Bandhu Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Haq, Shri (Molana) Asrarul Hashmi, Shri Syed Ahmad Heerachand, Shri D. Heptulla, Dr. (Shrimati) Najma Islam, Shri Baharul Jadhay, Shri Vithalrao Madhayrao Jain, Shri J. K. Jamuda, Shri Durga Prasad Jani, Shri Jagadish John, Shri Valampuri Joshi, Shri Krishna Nand Joshi, Shrimati Sudha Vijay Kadharsha, Shri M. Kailashpati, Shrimati Kakodkar, Shri Purushottam Kalita, Shri Bhubaneswar Kamble, Prof. N. M. Kar, Shri Ghulam Rasool Kaul, Shrimati Krishna Kaushik, Shri M. P. Kesri, Shri Sitaram Khan, Shri F. M. Khaparde, Miss Saroj Kidwai, Dr. Mohd. Hashim Kollur, Shri M. L.

Koya, Shri B. V. Abdulla Kushnoor, Shri Veersheity Moglappa Madni, Shri Asad Mahendra Prasad, Shri Mahto, Shri Bandhu Majhi, Shri Prithibi Makwana, Shri Yogendra Malaviya, Shri Radhakishan Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal Mane (Patil), Shri Maruti Dayanoo Manhar, Shri Bhagatram Matto, Shri Ghulam Rasool Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Mirza Irshadbaig, Shri Mishra, Shri Mahendra Mohan Mishra, Shri Sheo Kumar Mittal, Shri Sat Paul Mohanarangam, Shri R. Mohunta, Shri Sushil Chand Mohanty, Shri Subas Moopanar, Shri G. K. Naik, Shri G. Swamy Nalwa, Shri Hari Singh Narayanasamy, Shri V. Natha Singh, Shri Pachouri, Shri Suresh Pahadia, Shrimati Shanti Panda, Shri Akshay Pandey, Shrimati Manorama Pandey, Shri Sudhakar Panicker, Shri K. Vasudeva Patel, Shri Vithalbhai Motiram Patil, Shri Dinkarrao Govindrao Patil, Shrimatj Pratibha Devisingn Pattnaik, Shri Sunil Kumar Prajapati, Shri Pravin Kumar Prasad, Shri K. L. N. Rafique Alam, Shri Rai, Shri Kalpnath Rajagopal, Shri M. Rajangam, Shri N.

504

505 The Muslim Women (Protection of Ramachandran, Shri M. S. Ramakrishnan, Shri R. Ramamurthy, Shri Thindivanam K. Ramanathan, Shri V. Ramesh Babu, Shri S. B. Rao, Prof. B. Ramachandra Rao, Shri R. Sambasıva Ratan Kumari, Shrimati Rathvakoli, Shri Ramsinghbhai Pataliya bhai Ray, Shri Deba Prasad Rayka, Shri Sagar Reddy, Shri Adinarayana Reddy, Shri T. Chandrasekhar Richhariya, Dr. Govind Das Rohatgi, Shrimati Sushila Roshan Lal, Shri Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Saikia, Shri Nagen Salve, Shri N. K. P. Sambasiyam, Shri Era Saring, Shri Leonard Soloman Sema, Shri Hokishe Sharma, Shri A. P. Sharma, Shri Chandan Sharma, Dr. H. P. Shiv Shanker, Shri P. Shukla, Shri Keshavprasad Siddiqi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Shrimati Pratibha Singh, Dr. Rudra Pratap Singh, Thakur Kamakhya Prasad Singh, Shri Vishvajit Prithvijit Singh, Shri Vishwanath Pratap Sukhdev Prasad, Shri Sukul, Shri P. N. Sultan, Shrimati Maimoona Sultan Singh, Shri Tariang, Shri Jerlie E. Thakur Jagatpal Singh Thakur, Shri Rameshwar

L 8 MAY 1986] Rights on Divorce) 506. Bill 1986—Passed Thangabaalu, Shri Tiwari, Shri Narayan Datt Tripathi, Shri Chandrika Prasad Tripathi, Shri Kamlapati Tyagi, Shri Shanti Vaduthala, Shri T. K. C. Valiullah, Shri Raoof Verma, Shri Kapil Vikal. Shri Ram Chandra Yadav, Shri Ramanand NOES 49 Advani, Shri Lal K. Ashwani Kumar, Shri Baby, Shri M. A. Balram, Shri N. E. Barman, Shri Debendra Nath Basu, Shri Chit'a Bhattacharjee, Shri Nepaldev Chakravarty, Shrimati Bijoya Chatterjee, Shri Nirmal Chowdhury, Shrimati Renuka Das Gupta, Shri Gurudas Ghosh, Shri Dipen Ghosh, Shri Shantimoy Gopalan, Shri K. Gowda, Shri D. B. Chandra Goyal, Shri J. P. Gurupadaswamy, Shri M. S. Jaswant Singh, Shri Kalmadi, Shri Suresh Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Khandelwal, Shri Pyarelal Kushawaha, Shri Ram Naresh Lakshmanna, Prof. C. Maheshwarappa, Shri K. G. Mahishi, Dr. (Shrimati) Sarojini Malaviya, Shri Satya Prakash Mazumder, Shri Ramkrishna Mishra, Shri Kailash Pati Mohanan, Shri K. Mukherjee, Shrimati Kanak Mukherjee, Shri Pranab

Naik, Shri R. S. Patel, Dr. Shanti G. Poddar, Dr. R. K. Quasem, Shri Mostafa Bin Radhakrishna, Shri Puttapaga Rao, Shri Gopala Rao Rao, Shri Yalla Sesi Bhushana Reddy, Shri B. Satyanarayan Reddy, Dr. G. Vijaya Mohan Scindia, Shrimati Vijaya Raje Sen, Shri Sukomal Suraj Prasad, Shri Talari Manohar, Shri Upendra, Shri Parvathaneni Vaghela, Shri Shanker Sinh Yadav, Shri Hukmdeo Narayan Yadav, Shri Jagdambi Prasad

The motion was adopted.

12.00 Midnight

SHRI DIPEN GHOSH: With the adoption of the motion 'burah bajgaya'.

SHRI S. W. DHABE; Sir, 1 am on a point of order. Today, we are on a holiday. We cannot continue. We should continue on Monday. The next working day is Monday.

SHRI B. SATYANARAYAN REDDY: No proceedings should be there on a holiday.

श्वी प्यारेलाल खंडेलवाल (मध्य प्रदेश): महोदय, हम लोगों को 8 तारीख का बिजनेस पेपर मिलाथा। श्रत्र 8 तारीख सनप्त हो शर 9 तारोख श्रा गई है। श्रव इस सदन को कार्यवाहो उस कार्यवाही के श्रनुसार नहीं चलाई जा सकतो। इपलिए श्रागे कार्यवाहो नहीं की जानी चाहिए।

MR. DEPUTY CHAIRMAN: Please :ake your seats. Rule 13 of the Rules of

[RAJYA SABHA] Rights on Divorce) 508 Bill, 1986—Passed

Procedure clearly lays down that a sitting of the Council shall conclude at such hour as the Chairman may-direct. That is the Rule. In other words, it means that the sitting continues until the Chairman adjourns the House no matter whether the clock has passed beyond 12 midnight. Therefore, the House is in order and the discussion on the Bill will continue till it comes to an end 1 may point out that this is not the first time that this House is sitting beyond 12 midnight. At least, there are two instances which many of us may be remembering when the House sat beyond midnight. (Interruptions) I, therefore, rule that notwithstanding that the clock has passed 12 midnight today's sitting continues till we finish this Bill.

We shall now take up clause by clause consideration of the Bill. We shall take up Clause 2. There are 11 amendments.

SHRI PARVATHANENI UPENDRA: We want to speak in support of our amendments.

Clause 2—Definitions

MR. DEPUTY CHAIRMAN: We shall first take up clause 2 for consideration. There are 11 amendments on clause 5. The first one is by Dr. Mahisbi. Are you moving?

DR. (SHRIMATI) SAROJINI MAHISHI): Sir, I move:

4. "That at page 1, line 8, the word 'Muslims' be deleted."

MR. DEPUTY CHAIRMAN: The question is:

"That at page 1, line S, the word 'Muslim' be deleted."

The House divided.

MR. DEPUTY CHAIRMAN:

Ayes ... 50 Noes ... 156

AYES ... 50

Advani, Shri Lai K. Ashwani Kumar, Shri

509 The Muslim Women (Protection of Baby, Shri M. A. Balram, Shri N. E. Barman, Shri Debendra Nath Basu, Shri Chitta Bhattacharjee, Shri Nepaldev Chakravarty, Shrimati Bijoya Chatterjee, Shri Nirmal Chowdhury, Shrimati Renuka Das Gupta, Shri Gurudas Dhabe, Shri S. W. Ghosh, Shri Dıpen Ghosh, Shri Shantimoy Gopalan, Shri K. Gowda, Shri D. B. Chandra Goyal, Shri J. r. Gurupadaswamy, Shri M. S. Jaswant Singh, Shri Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Khandelwal, Shri Pyarelal Kushawaha, Shri Ram Naresh Lakshmanna, Prof. C. Maheswarappa, Shri K. G. Mahishi, Dr. (Shrimati) Sarojini Malaviya, Shri Satya Prakash Mazumder, Shrj Ramkrishna Mishra, Shri Katlash Pati Mohanan, Shri K. Mukherjee, Shrimati Kanak Mukherjee, Shri Pranab Naik, Shri R. S. Patel, Dr. Shanu G. Poddar, Dr. R. K. Quasem, Shri Mostafa Bin Radhakrishna, Shri Puttapaga Rao, Shri Gopala Rao Rao, Shri Yalla Sesi Bhushana Reddy, Shri B. Satyanarayan Reddy, Dr. G. Vijaya Mohan Saikia, Shri Nagen Scindia, Shrimati Vijaya Raje Sen, Shri Sukomal Suraj Prasad, Shri

 [8 MAY 1986]
 Rights on Divorce)
 510

 Bill 1986—Passed
 510

 Talari Manohar, Shri
 Upendra, Shri

 Upendra, Shri Parvathaneni
 Vaghela, Shri Shanker Sinh

 Yadav, Shri Hukmdeo Narayan
 Yadav, Shri Jagdambi Prasad

NOES ... 156

Abdi, Shri Hashim Raza Allahabadi Akarte, Shri Jagannath Sitaram Aladi Aruna, Shri alias V. Arunachalam Amarjit Kaur, Shrimati Amla, Shri Tirath Ram Anand Sharma, Shri Ausari, Shri Hayat Ulla Antony, Shri A. K. Arun Singh, Shri Balmik, Shri Achchhey Lat Bansal, Shri Pawan Kumar Basumatari, Shri Dharanidhar Bhandare, Shri Murlidhar Chandrakant Bharadwaj, Shri Ramchandra Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhatt, Shri Nand Kishore Bhattacharjee, Shri Kamalendu Bhim Raj, Shri Birla, Shri Krishna Kumar Chatterjee, Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Chowdhary Ram Sewak Darbara Singh, Shri Deori, Shrimati Omem Moyong Desai, Shri Jagesh Dhusiya, Shri Sohan Lal D'Souza, Dr. Joseph Leon Faguni Ram, Shri Fotedar, Shri Makhan Lal Ganeshwar Kusum, Shri Gautam, Shri Anand Prakash Ghan Shyam Singh, Shri Gopalsamy, Shri V. Gupta, Shri Vishwa Bhandhu Hanspal, Shri Harvendra Singh

511 [RAJYA SABHA] The Muslim Women (Protection of Hanumanthappa, Shri H. Haq, Shri (Molana) Asrarul Hashmi, Shri Syed Ahmad Heerachand, Shri D. Heptulla, Dr. (Shrimati) Najma Islam, Shri Baharul Jadhav, Shri Vithalrao Madhavrao Jain, Shri J. K. Jamuda, Shri Durga Prasad Jani, Shri Jagadish John, Shri Valampuri Joshi, Shri Krishna Nand Joshi, Shrimati Sudha Vijay Kadharsha, Shri M. Kailashpati, Shrimati Kakodkar, Shri Purushottam Kalita, Shri Bhubaneswar Kamble, Prof. N. M. Kar, Shri Ghulam Rasool Kaul, Shrimati Krishna Kaushik, Shri M. P. Kesri, Shri Sitaram Khan, Shri F. M. Khaparde, Miss Saroj Kidwai, Dr. Mohd. Hashim Kollur, Shri M. L. Koya, Shri B. V. Abdulla Kushnoor, Shri Veershelty Moglappa Madni, Shri Asad Mahendra Prasad, Shri Mahto, Shri Bandhu Majhi, Shri Prithibi Makwana, Shri Yogendra Malaviya, Shri Radhakrishan Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal Mane (Patil), Shri Maruti Dayanoo Manhar, Shri Bhagatram Matto, Shri Ghulam Rasool Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Mirza Irshadbaig, Shri Mishra, Shri Mahendra Mohan

512 Rights on Divorce) Bill 1986-Passed Mishra, Shri Sheo Kumar Mittal, Shri Sat Paul Mohanarangam, Shri R. Mohanty, Shri Subas Moopanar, Shri G. K. Naik, Shri G. Swamy Nalwa, Shri Hari Singh Narayanasamy, Shri V. Natha Singh, Shri Pachouri, Shri Suresh Pahadia, Shrimati Shanti Panda, Shri Akshay Pandey, Shrimati Manorama Pandey, Shri Sudhakar Panicker, Shri K. Vasudeva Patel, Shri Vithalbhai Motiram Patil, Shri Dinkarrao Govindrao Patil, Shrimati Pratibha Devisingh Pattnaik, Shri Sunil Kumar Prajapati, Shri Pravin Kumar Prasad, Shri K. L. N. Rafique Alam, Shri Rai, Shri Kalpnath Rajagopal, Shri M. Rajangam, Shri N. Ramachandran, Shri M. S. Ramakrishnan, Shri R. Ramamurthy, Shri Thindivanam K. Ramanathan, Shri V. Ramesh Babu, Shri S. B. Rao, Prof. B. Ramachandra Rao, Shri R. Sambasiya Ratan Kumari, Shrimati Rathvakoli, Shri Ramsinghbhai Pataliyabhai Ray, Shri Deba Prasad Rayka, Shri Sagar Reddy, Shri Adinarayana Reddy, Shri T. Chandrasekhar Richhariya, Dr. Govind Das Rohatgi, Shrimati Sushila Roshan Lal, Shri Sahu, Shri Rajni Ranjan

513 The Muslim Women (Protection of Sahu, Shri Santosh Kumar Salve, Shri N. K. P. Sambasivam, Shri Era Saring, Shri Leonard Soloman Sema, Shri Hokishe Sharma, Shri A. P. Sharma, Shri Chandan Sharma, Dr. H. P. Shiv Shanker, Shri P. Shukla, Shri Keshavprasad Siddiqi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Shrimati Pratibha Singh, Dr. Rudra Pratap Singh, Thakur Kamakhya Prasad Singh, Shri Vishvajit Prithvijit Singh, Shri Vishwanath Pratap Sukhdev Prasad, Shri Sukul, Shri P. N. Sultan, Shrimati Maimoona Sultan Singh, Shri Tariang, Shri Jerlie E. Thakur Jagatpal Singh Thakur, Shri Rameshwar Thangabaalu, Shri Tiwari, Shri Narayan Datt Tripathi, Shri Chandrika Prasad Tripathi, Shri Kamlapati Tyagi, Shri Shanti Vaduthala, Shri T. K. C. Valiullah, Shri Raoof Verma, Shri Kapil Vikal, Shri Ram Chandra Yaday, Shri Ramanand The motion was negatived.

SHRI MOSTAFA BIN QUASEM: Sir, I move:

. 5. "That at page 1, line 10, after the) words 'Muslim Law' the words 'but shall not include a Muslim Woman who has been divorced by Talaq-ul-bi-dalat or Talaq-i-badai' be inserted."

424 RS-17.

6.

514

"That at page 1, after' line 10, the following be inserted namely:----

'(aa) 'Hizanat' means period during which the wife and maternal relatives have preferential right of custody of the children;' "

7.

"That at page 2, after line 6, the fol lowing be inserted, namely:—

'(cc) 'Nikah nama' means a memorandum, drawn up either before, at the time or after the Nikah, embodying the essential terms and conditions of the contract of marriage, the rules framed by the appropriate Government, prescribing the standard proforma of the Nikah nama providing the essential terms including whether or not the wife retains the delegated powers of divorce (Haq-e-talaq-tafaiooz), right of the woman to the dwelling house or any other property acquired during marriage, custody of children and of matrimoinal domicile in case of divorcee;' "

8.

"That at page 2, after line 8, the fol lowing be inserted, namely :----

'(d) 'Talaq-ul-bidat' means lalaq pronounced otherwise than in accordance with the Surat-ul-Talaq Ch. 65 of the Holy Quaran.'"

The questions were put and the motions I were negatived.

MR. DEPUTY CHAIRMAN: Now, amendments by Shri Ram Naresh Kusha-waha.

SHRI RAMNARESH KUSHAWAHA: Sir, I move:

47,"That at page 1, line 9, for the words 'according to Muslim Law' the words 'according to their Religious Law be substituted."

48."That at page 1, line 10. for the accordance with Muslim words 'in Law' 'in accordance with the words their Reli gious Law' be substituted."

The questions were proposed.

The Muslim Women [RAJYA SABHA] Rights on Divorce) 515 (Protection 0/

श्री र म नरेश क जवाहा]

मान्यवर, मैं अपना संशोधन रखते हए ग्रापसे निवेदन वरनाचाहता हं कि महब्दा एक तरका नहीं होगा, दोतरफा होती है। तो हम यह चाहते हैं विं ग्रगर म्सलमान भाई हमारे सोथ झाने :लये तैयार नहीं हैं तो हम हो इसमें मस्लिम साथ चलें झीर उनके वामन वर दिया वेत्वल हटाकर য়াত্র वक्फबोर्ड मान्यवर, इसमे जा जाये । ड ली गई है यह केवल जम्मेदारी 121 99:3 रहें हूं । धमाफिरा कर नाक ग्रगर वक्तबोर्ड ग्रीर ग्रत्तन से इसको है तो सरकार इसनी संधी चलाना सरकार का जिम्मेवारी जिम्मेदारी ले। है विः जो समाज में असमर्थ 言. जनका पालन-पोषण का जरिया नहीं है उनको सरक्षा दे और उनके जीवन-यापन वालन-पोषण का इंतजाम करे, उनके 5.5 कं बल मस्लिम का इतजाम 1 सारे देश ग्रौरतों के लिये ही नहीं बहि : की त्यकः औरतों के लिये यह प्रवध होनाचा: इए । झगर ऐसा है तो हम खद उनके साथ चलने के लिये तैयार है। मान्यवर, मैं श्रापसं निवेदन करना चाहता हं लि...

उदत्रमापतिः ज्यादा टाइम e and न लें।

भी राम नरेश कुशवाहा : मेरा सिफंडतनाहं कहनाहै कि यहीं से तो ज्ञास्त्रात करनी ही पड़ेगी और कम से कम यहीं से राष्ट्रीय एकता और अखंडता की ग्रास्क्यात हो जाय और बजाय कोड के हम उन्हीं के कोड हमारे में शामिल हो जायं तो कोई हर्ज की बात नहीं है। इसलिये में चाहता हं ि श्चाप मेरे इस संशोधन पर जो कि छोटा सा है. निष्पाप है, उसको सब्ल करें

Bill, 1986—Passed MR. DEPUTY CHAIRMAN: I shall now put amendments No. 47 and 48 to vote.

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: Next amendment. Shri Maheswarappa.

SHRI K. G. MAHESWARAPPA: Sir, I beg to move:

49. "That at page 1, line 10, after the words 'with Muslim Law;' the words 'or has been deserted by her husband;' be inserted."

MR. DEPUTY CHAIRMAN: I shall now put amendment No. 49 to vote.

The question was put and the motions were negatived.

SHRI JAGDAMBI PRASAD YADAV (Bihar): Sir, I beg to move:

50. "That at page I, line 12, for the word 'three' the word 'six' be substituted."

51. 'That at page 1, line 14, for tho word three the word six be substituted."

52. "That at page 2, for lines 1 to 3, the following be substituted, namely:-

> '(iii) if she is enceinte at the time, of her divorce, after the divorce and the delivery of her child or the termination of her pregnancy;"

MR. DEPUTY CHAIRMAN: I shall now .put clause 2 to vote. The question is: vote.

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put clause 2 to vote. The question is:

That clause 2 stand part of tha Bill."

The motion was adopted. Clause 2 was added to the BtU.

517 The Muslim Women [8 MAY 1986] (Protection of

MR. DEPUTY CHAIRMAN: We shall now take up clause 3.

Clause 3 — Mahr or other properties of Muslim woman to be given to her at the time of divorce.

SHRI MOSTAFA BIN QUASEM: Sir, I beg to move:

9. "That at page 2, lines 9-10, for the words 'Notwithstanding anything contained in any other law for the time being in force' the words 'subject to the provisions of section 125 of the Code of Criminal Procedure, 1973' be substituted."

10. "That at page 2, for lines 9 and 10 the following be substituted namely: —

'Subject to the provisions of the existing laws in force, a divorced woman at her choice shall be entitled to—."

11. "That at page 2, line 10, after the words 'divorced woman' the words 'according to her choice' be inserted."

The questions were proposed.

SHRI M. A. BABY (Kerala): Sir, this Bill is for protection of divorced Muslim women. Actually this is destruction of divorced Muslim women. I do not want to elaborate this. The whole Bill is inhuman and only an uncivilised government and party can bring such a bill. In this background I move the amendment No. 9 to clause 3.

SHRI NIRMAL CHATTERIEE: Sir, I want to speak on amendment No. 11. We have been educated for the last few hours as to how much concern is there for the pprotection of women, of whichever community they may be. Our amendment is that let this be according to her choice. The hon. Law Minister with his background of British schooling, 1 belive would be chivalrous enough to hand over this responsibility to the womenfolk in whose name he was delivering his beautiful oration to us. While moving this amendment, I know it is a difficult proposition for the Members belonging to the fairer sex or otherwise of the ruling party despite their clear intention to come out in defence of

Rights on Divorce) Bill, 1986—Passed

exprpessed. Thank you.

our womenfolk because they are inhibitbed with the introduction of a whip. I will request both the Leader of the House and the Law Minister who has moved this. Bill to withdraw their whip at least on this amendment so that the freedom and their concern for the womenhood of India can be adequately

SHRI S. W. DHABE: Sir, I beg to move:

54. "That at page 2, line 10, after the words 'a divorced woman' th» vords 'at her optipon' be inserted."

Sir, as Shri Nirmal Chatterjee has said, this is very important. Why not give an option to women to get the right under this section?

The question was proposed.

SHRI K. MOHANAN: Sir, is the Minister accepting this or not? At least let him say that.

SHRI NIRMAL CHATERJEE: He h silent. I think silence implies acceptance.

SHRI ASOKE KUMAR SEN: Sir, with great respect to Mr. Chatterjee, I feel it is absolutely impossible to accept.

MR. DEPUTY CHAIRMAN: I will now put amendment nos. 9, 10, 11 and 54 to *vote:*

The House divided.

MR. DEPUTY CHAIRMAN:

Ayes	 50
Noes	 155

AYES—50

Advani, Shri Lai K. Ashwani Kumar, Shri Baby, Shri M. A. Balram, Shri N. E. Barman, Shri Debendra Nath Basil, Shri Chitta Bhattacharjee, Shri Nepaldev Chakravarty, Shrimati Bijoya 518

519 The Muslim Women [RAJYA SABHA]

(Protection of Chatterjee, Shri Nirmal Chowdhury, Shrimati Renuka Das Gupta, Shri Gurudas Dhabe, Shri S. W. Ghosh, Shri Dipen Ghosh, Shri Shantimoy Gopalan, Shri K. Gowda, Shri D. B. Chandra Goyal, Shri J. P. Gurupadaswamy, Shri M. S. Jaswant Singh, Shri Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Khandelwal, Shri Pyarelal Kushawaha, Shri Ram Naresh Lakshmanna, Prof. C. Maheswarappa, Shri K. G. Mahishi, Dr. (Shrimati) Sarojini Malaviya, Shri Satya Prakash Mazumder, Shri Ramakrishna Mishra, Shri Kailash Pati Mohanan, Shri K. Mukherjee, Shrimati Kanak Mukherjee, Shri Pranab Naik, Shrj R. S. Patel, Dr. Shanti G. Poddar, Dr. R. K. Quasem, Shri Mostafa Bin Radhakrishna, Shri Puttapaga Rao, Shri Gopala Rao Rao, Shri Yalla Sesi Bhushana Reddy, Shri B. Satyanarayan Reddy, Dr. G. Vijaya Mohan Saikia, Shri Nagen Scindia, Shrimati Vijaya Raje Sen, Shri Sukomal Suraj Prasad, Shri Talari Manohar, Shri Upendra, Shri Paravathaneni Vaghela, Shri Shanker Sinh

Yadav, Shri Hukmdeo Narayan Yadav, Shri Jagdambi Prasad

Bill 1986-Passed NOES-155 Abdi, Shri Hashim Raza Allahabadi Akarte, Shri Jagannath Sitaram Aladi Aruna, Shri alias V. Arunachalam Amarjit Kaur, Shrimati Amla, Shri Tirath Ram Anand Sharma, Shri Ansari, Shri Hayat Ulla Antony, Shri A. K. Arun Singh, Shri Balmik, Shri Achchhey Lal Bansal, Shri Pawan Kumar Basumatari, Shri Dharanidhar Bhandare, Shri Murlidhar Chandrakant Bharadwaj, Shri Ramchandra Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhatt, Shri Nand Kishore Bhattaacharjee, Shri Kamalendu Bhim Raj, Shri Birla, Shri Krishna Kumar Chatterjee, Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Chowdhary Ram Sewak Darbara Singh, Shri Deori, Shrimati Omem Moyong Desai, Shri Jagesh Dhusiya, Shri Sohan Lal D'Souza, Dr. Joseph Leon Faguni Ram, Shri Fotedar, Shri Makhan Lal Ganeshwar Kusum, Shri Gautam, Shri Anand Prakash Ghan Shyam Singh, Shri Gopalsamy, Shri V. Gupta, Shri Vishwa Bandhu Hanspal, Shri Harvendra Singh Hanumanthaappa, Shri H Haq, Shri (Molana) Asrarul Hashmi, Shri Syed Ahmad Heerachand, Shri D.

Rights on Divorce)

Heptulla, Dr. (Shrimati) Najma

520

521 The Muslim Women [8 MAY 1986] (Protection of
Islam, Shri Baharul
Jadhav, Shri Vithalrao Madhavrao
Jain, Shri J. K.
Jamuda, Shri Durga Prasad
Jani, Shri Jagadish
John, Shri Valampuri
Joshi, Shri Krishna Nand
Joshi, Shrimati Sudha Vijay
Kadharsha, Shri M.
Kailashpati, Shrimati
Kakodkar, Shri Purushottam
Kalita, Shri Bhubaneswar
Kamble, Prof. N. M.
Kar, Shri Ghulam Rasool
Kaul, Shrimati Krishna
Kaushik, Shri M. P.
Kesri, Shri Sitaram
Khaparde, Miss Saroj
Kidwai, Dr. Mohd. Hashim
Kollur, Shri M. L.
Koya, Shri B. V. Abdulla
Kushnoor, Shri Veershetty Moglappa
Madni, Shri Asad
Mahendra Prasad, Shri
Mahto, Shri Bandhu
Majhi, Shri Prithibi
Makwana, Shri Yogendra
Malaviya, Shri Radhakishan
Malik, Shri Mukhtiar Singh
Malik, Shri Satya Pal
Mane (Patil), Shri Maruti Dnyanoo
Manhar, Shri Bhagatram
Matto, Shri Ghulam Rasool
Meena, Shri Dhuleshwar
Mehta, Shri Chimanbhai
Mirza Irshadbaig, Shri
Mishra, Shri Mahendra Mohan
Mishra, Shri Sheo Kumar
Mittal, Shri Sat Paul
Mohanarangam, Shri R.
Mohanty, Shri Subas
Moopanar, Shri G. K.
Naik, Shri G. Swamy
Nalwa, Shri Hari Singh

h,

Bill m6_Passe d Narayanasamy, Shri V. Natha Singh, Shri Pachouri, Shri Suresh Pahadia, Shrimati Shanti Panda, Shri Akshay Pandey, Shrimati Manorama Pandey, Shri Sudhakar Panicker, Shri K. Vasudeva Patel, Shri Vithalbhai Motiram Patil, Shri Dinkarrao Govindrao Patil, Shrimati Pratibha Devisingh Pattnaik, Shri Sunil Kumar Prajapati, Shri Pravin Kumar Prasad, Shri K. L. N. Raflque Alam, Shri Rai, Shri Kalpnath Rajagopal, Shri M. Rajangam, Shri N. Ramachandran, Shri M. S. Ramakrishnan, Shri R. Ramamurthy, Shri Thindivanam K. Ramanathan, Shri V. Ramesh Babu, Shri S. B. Rao, Prof. B. Ramachandra Rao, Shri R. Sambasiya Ratan Kumari, Shrimati Rathvakoli, Shri Ramsingbhai Pataliyabhai Ray, Shri Deba Prasad Rayka, Shri Sagar Reddy, Shri Adinarayana Reddy, Shri T. Chandrasekhar Richhariya, Dr. Govind Das Rohatgi, Shrimati Sushila Roshan Lal, Shri Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Salve, Shri N. K. P. Sambasivam, Shri Era Saring, Shri Leonard Soloman Sema, Shri Hokishe Sharma, Shri A. P. Sharma, Shri Chandan Sharma, Dr. H. P.

Right_s on Divorce)

523 The Muslim Women (Protection of Shiv Shanker, Shri P. Shukla, Shri Keshavprasad Siddiqi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Shrimati Pratibha Singh, Dr. Rudra Pratap Singh, Thakur Kamakhya Prasad Singh, Shri Vishvajit Prithvijit Singh, Shri Vishwanath Pratap Sukhdev Prasad, Shri Sukul, Shri P. N. Sultan, Shrimati Maimoona Sultan Singh, Shri Tariang, Shrj Jerlie E. Thakur Jagatpal Singh Thakur, Shri Rameshwar Thangabaalu, Shri Tiwari, Shri Narayan Datt Tripathi, Shri Chandrika Prasad Tripathi, Shri Kamalapati Tyagi, Shri Shanti Vaduthala, Shri T. K. C. Valiullah, Shri Raoof Verma, Shri Kapil Vikal, Shri Ram Chandra Yadav, Shri Ramanand

The Motion was negatived,

(Amendment Nos. 12, 13, 15 to 17, 22 to 29, 53, 55 to 79 were moved).

DR. (SHRIMATI) SAROJINI MAHI-SHI: Sir, I move:

12. "That at page 2, line 12, after the words 'iddat period' the words 'and if she chooses to do so, as long as she is not remarried' be inserted."

SHRI ASHWANI KUMAR: Sir, I move: I

13. "That at page 2, line 12, after the words 'iddat period' the words 'and until her death' be inserted."

(The amendment also stood .in the name of Shri Pyarelal Khandelwal).

SHRI MOSTAFA BIN QUASEM: Sir, I move:

15. "That at page 2, lines 15-16 for the words 'for a period of two yean from the respective dates of birth of such children' be the words 'till the children attain majority and become self-dependent' be substituted."

(The amendment uho stood in th\$ names of Shrimati Kanak Mukheriee, Shri Sukomal Sen and Shri N. E. Balram).

SHRI MOSTAFA BIN QUASEM: Sir, I move:

16. "That at page 2, lines 15-16 for the words 'for a period of two years from the respective dates of birth of such children' the words 'till the child ren attain majority' be substituted."

(The amendment also stood in the names of Shrimati Kanak Mukherjee, Shri Sukomal Sen, Shri N. E. Balram, Shri Prava-thaneni Upendra, Shri B. Satyanarajan eddy, Shri Gopala Rao Rao and Shrimati Renuka Chowdhury).

SHRI ASHWANI KUMAR: Sir, I move:

17. "That at page 2, lines 15-16 for the words 'two years' the words 'till death' be substituted."

(The amendment also stood in the name of Shri Pyarelal Khandelwal).

SHRI MOSTAFA BIN QUASEM: Sir, I move:

22. "That at page 2, after line 22 the following proviso be inserted namely:—

'Provided that the divorced woman establishes before the Magistrate th *it* she had been divoiced for no fault of her then the Magistrate shall order for payment of due and proper compensation from her former husband'."

(The amendment also stood in the names of Shrimati Kanak Mukherjee, Shti Sukomal Sen, Shri Parvathaneni Upendra, Shri B. Satyanarayan Reddy, Shri Gopala Rao Rao and Shrimati Renuka Chowdhury.)

(Protection of

SHRI MOSTAFA BIN QUASEM: Sir, I i move:

23. "That at page 2, after line 22 the following be inserted namely:—

"(1A) Where a divorced woman establishes before the Magistrate that she has been divorced by her former husband, the Magistrate shall order payment of due and proper compensation and maintenance from the former husband."

(The amendment also stood in the name of Shrimati Kanak Mukherjee, Shri Suko-nv\l Sen and Shri N. E. Balaram).

SHRI ASHWANI KUMAR: Sir I move:

24. "That at page 3, line 3, after the words 'said period' the words 'but not later than six months' be insertea."

25. "That at page 3, line 10, for the words 'one year' the words 'There years' be substituted."

The amendments also stood in the name of Shri Pyarelal Khandelwal),

SHRI MOSTAFA BIN QUASEM: Sir, I move:

26. "That at page 3, line 10, for the words «one year' the word 'fifteen years' be substituted."

(The amendment also stood in the names of Shrimati Kanak Mukherjee and Shri Sukomal Sen).

SHRI MOSTAFA BIN QUASEM: Sir, I move:

27. "That at page 3, line 11 to 13, the words 'subject to such person being heard in defence and the said sentence being imposed according to the provi sions of the said code' be deleted."

(The amendment also stood in the namet of Shrimati Kanak Mukherjee, Shri Sukomal Sen and Shri N. E. Balram.)

SHRI MOSTAFA BIN QUASEM: Sir, I move:

28. 'That at page 3, after line 13, the fololwing be inserted, namely:—

'(5) Any person purporting to pronounce Talaq-ul-bidat shall be sen-

Bill 1986—Passed

Right, on *Divorce*)

tenced to six months rigorous imprisonment or a fine of such imount as the Court may decide or both and the amount of line so recovered shall be paid to the aggrieved woman in addition to what was due to here'-" j (*The amendment also stood in the names* of Shri Nirmal Chatterjee, Shri M. A. Baby

and Shri N. E. Balram).

SHRI MOSTAFA BIN QUASEM: Sir, I move:

29. "That at page 3, after line 13 the following be inserted, namely: —

'(5) Notwithstanding anything contained in the foregoing provisions of this Act, tho divorced women shall te entitled to a decree from an appropriate Court declaring null and void any talaq pronounced contrary to the procedure and injunction of the Quaran.

(6) A divorced woman shall be entitled to all allowances agreed upon and written in tre Nikah nama'."

(The amendment also stood in the names of Shri Nirmal Chatterjee and Shri M. A. Baby).

SHRI PARVATHANENI UPENDRA: Sir. I move:

53. "That at page 2, lines 9-10, for the words 'Notwithstanding anything contained in any other law for the time being in force, a divorced woman shall be entitled to—' the words 'subject to the provisions of the existing laws in force, a divorced woman, a her choice, shall be entitled to—' be substituted."

(The amendment also stood in the names of Shri B. Satyanarayan Reddy, Shri Go-pala Rao Rao and Shrimati Renuku Chowdhury).

SHRI K. G MAHESWARAPPA: Sir, I move:

55. That at page 2, line 12, for the words 'within the Iddat period' tho words 'till such time as the can reasonably support herself and her children' be substituted."

(The amendment also stood in the name of Shri D. B. Chandra Gowh).

527 J. us musiim women [RAJYA SABHA] (Protection of Rights SHRI GURUDAS DAS GUPTA: Sir, I move:

56. "That at page 2, after line 12, the fololwing be inserted, namely:—

'(aa) a reasonable and fair provisions and maintenance to be made and paid to I her by her former husband even after Iddat period and till she is not remarried, if she proves before the Magistate that she has been divorced by her husband due to *hk* abnormal or in-human sexuality'."

(The amendment also stood in the names of Shri Puttapaga Radhakrislma an I Shri Suraj Prasad).

SHRI JAGDAMBI PRASAD YADAV: Sir I move;

57. "That at page 2, line 15, for the words 'two years' the words 'tili minority' be substituted."

(The amendment also stood in the name of Shri Kailash Pati Mishra).

SHRI GURUDAS DAS GUPTA: Sir, I move:

58. "That at page 2, lines 15-16, for the words for a period of two years from the respective dates of birth, of such children;' the words 'for a period till the children attain majority and got employed;' be substituted."

(The amendment also stood in the names of Sliri Puttapaga Radhakrislma and Shri Suraj Prasad.)

SHRI PARVATHANENI UPENDRA: Sir, I move:

59. '* That at page 2, lines 15-16 for the wwds 'for a period of two years

from the respective dates of birth of such children; the words 'in case of a male child or children till he or they attain majority and in case of female child or children, till she or they attain majority or she or they got married whichever is earlier;' be substituted."

(The amendment also stood in the names of Shri B. Salyanarayan Reddy, Shri Gopala Rao Rao and Shrimati Renuka Chowdhury).

SHRI S. W. DHABE; Sir, I move:

60. "That at page 2, lines 15-16 for the words for a period of two years the words till they attain majority".

SHRI GURUDAS DAS GUPTA : Sir, I move:

61. "That at page 2, after line 19, the following be inserted, namely:—

'(cc) Monthly payment ot an amount reasonable for her and the children's subsistence; and '''

{The amendment also stood in tht names of Shri Puttapaga Radhakrislma and Shri Suraj Prasad.)

SHRI PARVATHANENI UPENDRA: Sir, I move:

62. "That at page 2, for lines 20 to 22, the following be substituted, name-ly--

'(d) all the properties and gifts received by her before or at the time of her marriage or after her marriage from anyone or in any manner.' "

(The amendment also stood in the names of Shri B. Satyanarayan Reddy, Shri Gopala Rao Rao and Shrimati Renuka Chowdhury.)

529 The Muslim V/omen [8 MAY 1986] (Protection of

SHRI GURUDAS DAS GUPTA ; Sir, I move:

63. "That at page 2, line 22, the fol lowing words be inserted, namely:—

'or promised to be given to her by the husband or any relatives of the husband and his friends'."

(The amendment also stood in the names of Shri Puttapaga Radhakrishna, Shri Suraj Prasad, Shri Parvathaneni Upen-dra, Shri B. Satyanarayan Reddy, Shri Gopala Rao Rao and Shrimati Renuka Chowdhury.)

SHRI S. W. DHABE: Sir, I move:

64. "That at page 2, after line 22, the following be inserted, namely:—

'(1A) where women establishes before the Magistrate that the husband was responsible for divorce, the Magistrate shall have power to order proper compensation and maintenance from the husband who divorced her.' "

SHRI GURUDAS DAS GUPTA: Sir, I move:

65. "That at page 2, line 23 for the words 'or the' the words 'and the' be substituted."

(The amendment also stood in the names of Shri Puttapaga Radhakrishna, Shri Suraj Prasad, Shri Parvathaneni Up-endra, Shri B. Satyanarayan Reddy, Shri Gopala Ra₀ Rao and Shrimati Renuka Chowdhury),

SHRI GURUDAS DAS GUPTA: Sir, I move-

66. "That at page 2, line 24 for the words 'or the' the words 'and the' be substituted."

(The amendment also stood in the names of Shri Puttapaga Radhakrishna and Shri Suraj Prasad.) Rights on Divorce)

Bill 1986—Passed

SHRI GURUDAS DAS GUPTA: Sir, I move;

67. "That at page 2, line 28, after the word 'maintenance' the words 'as well as' be inserted."

68. "That at page 2, lin_e 28, for the words 'or the' the words 'and the' be substituted."

(The amendments also stood in the names of Shri Puttapaga Radhakrishna, Shri Suraj Prasad, Shri Parvathaneni Upendra, Shri B. Satyanarayan Reddy, Shri Gopala Rao Rao and Shrimati Renuka Chowdhury.)

SHRI GURUDAS DAS GUPTA: Sir, I move:

69. "That at page 2, line 31, for the words 'may, if he is satisfied' the words 'shall take it as proved' be substituted."

(The amendment also stood in the names of Shri Puttapaga Radhakrishna and Shri Suraj Prasad.)

SHRI PARVATHANENI UPENDRA: Sir, I move:

70. "That at page 2, line 43 after the word 'husband' the words 'and the cur rent price index' be inserted."

(The amendment also stood in the names of Shri B. Satyanarayan Reddy, Shri Gapala Rao Rao, and Shrimati Renuka Chowdhury.)

SHRI GURUDAS DAS GUPTA : Sir, I move:

71. "That at page 2, line 43 for the words 'mahr or the words 'mahr and' be substituted."

(The amendment also stood in the names of Shri Puttapaga, Radhakrishna and Shri Suraj Prasad.)

SHRI PARVATHANENI UPENDRA : Sir, I move:

72. "That at page 2, line 44 for the words 'dower or' the words 'dowar and' be substituted."

531 The Muslim Women [RAJYASABHA] Rights on Divorce) (ProtecMo?i of

(The amendment also stood in the names of Shri B. Satyanarayan Reddy, Shri Gopala Rao Rao and Shrimati Renuka Chowdhary.)

SHRI GURUDAS DAS GUPTA: Sir, I move-.

73. "That at page 2, after line 45 the fol'owing be inserted, namely:-

'provided that the respondent proves otherwise:"

(The amendment also stood in the names of Shri Puttapaga Radhakxishna and Shri Suraj Prasad.)

SHRI NAGEN SAIKIA: Sir, I move:

74. "That at page 3, after line 3, the following proviso be inserted, namely:-

'Provided that notwithstanding anything contained in the foregoing provisions of the Act or any other Law for the time being in force, a divorced woman if she so chooses may make an application under the provisions of the Code of Criminal Procedure and on an application being so made the Code of Criminal Procedure shall only apply for such applications."

(The amendment also stood in the name of Shri Bijoya Chakravariy.)

SHRI GURUDAS DAS GUPTA >, Sir, I move:

75. "That at page 3, line 5, the words •without sufficient cause' be deleted"

(The amendment also stood in the names of Shri Puttapaga Radhakrislma, Shri Suraj Prasad, Shri Parvathaneni Upen-dr_a, Shri B. Satyanarayan Reddy, Shri Gopala Rao Rao and Shrimati Renuka Chowdhary.)

SHRI GURUDAS DAS GUPTA: Sir, I move:

76. "That at page 3, line 6, for the word 'may' the word 'shall' be substituted."

77. "That at page 3, line 7, for the words 'or mahr' the words 'and mahr' be substituted"

Bill, 1986-Passed

SHRI PARVATHANENI UPENDRA : Sir, I move:

78. "That at page 3, line 10, for the words 'one year' the words 'five years' be substituted."

(The amendment also stood in the names of Shri B. Satyanarayan Peday, Shri Gopala Rao Rao and Shrimati Renuka Chowdhary.)

SHRI GURUDAS DAS GUPTA: Sir, I move.

79. "That at page 3, line 10, for the words 'one year' the words 'three yeari' be substituted."

(The amendment also stood in the names of Shri Puttapaga Radhakrislma and Shri Suraj Prasad.)

MR. DEPUTY CHAIRMAN: I will now put amendment nos. 12, 13, 15 to 17, 22 to 29, 53, 55 to 79 to vote;

The House divided

Ayes		50
Noes	224	155

AYES: 50

Advani, Shri Lal K. Ashwani Kumar, Shri Baby, Shri M. A. Balram, Shri N. E. Barman, Shri Debendra Nath Bhattacharjee, Shri Nepaldev Chakravarty, Shrimati Bijoya Chatterjee, Shri Nirmal Chowdhury, Shrimati Renuka Das Gupta, Shri Gurudas Dhabe, Shri S. W. Ghosh, Shri Dipen Ghosh, Shri Shantimoy Gopalan, Shri K. Gowda, Shri D. B. Chandra

Basu, Shri Chitta

Goyal, Shri J. P.

Gurupadaswamy, Shri M. S.

Jaswant Singh, Shri

533 The Muslim Women [8 MAY 1986] (Protection of Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Khandlelwal, Shri Pyarelal Kushawaha, Shri Ram Naresh Lakshmanna, Prof. C. Maheswarappa, Shri K. G. Mahishi, Dr. (Shrimati) Sarojini Malaviya, Shri Satya Prakash Mazumder, Shri Ramakrishna Mishra, Shri Kailash Pati Mohanan, Shri K. Mukherjee, Shrimati Kanak Mukherjee, Shri Pranab Naik, Shri R. S. Patel, Dr. Shanti G. Poddar, Dr. R. K. Quasem, Shri Mostafa Bin Radhakrishna, Shri Puttapaga Rao, Shri Gopala Rao Rao, Shri Yalla Sesi Bhushana Reddy, Shri B. Satyanarayan Reddy, Dr. G. Vijaya Mohan Saikia, Shri Nagen Scindia, Shrimati Vijaya Raje Sen, Shri Sukomal Suraj Prasad, Shri Talari Manohar, Shri Upendra, Shri Parvathaneni Vaghela, Shri Shanker Sinh Yaday, Shri Hukmdeo Narayan Yaday, Shri Jagdambi Prasad

NOES: 155

Abdi, Shri Hashim Raza Allahapadi Akarte, Shri Jagannath Sitaram Aladi Aruna, Shri alias V. Arunachalam Amarjit Kaur, Shrimati Amla, Shri Tirath Ram Anand Sharma, Shri Ansari, Shri Hayat Ulla Antony, Shri A. K. Arun Singh, Shri Balmik, Shri Achchhey Lal

Rights on Divorce) BUI, 1986-Passed Bansal, Shri Pawan Kumar Basumatari, Shri Dharanidhar Bhandare, Shri Murlidhar Chandrakant Bharadwaj, Shri Ramchandra Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhatt, Shri Nand Kishore Bhattacharjee, Shri Kamalendu Bhim Raj, Shri Birla, Shri Krishna Kumar Chatterjee, Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Chowdhary Ram Sewak Darbara Singh, Shri Deori, Shrimati Omem Moyong Desai, Shri Jagesh Dhusiya, Shri Sohan Lal D'Souza, Dr. Joseph Leon Faguni Ram, Shri Fotedar, Shri Makhan Lal Ganeshwar Kusum, Shri Gautam, Shri Anand Prakash Ghan Shyam Singh, Shri Gopalsamy, Shri V. Gupta, Shri Vishwa Bandhu Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Haq, Shri (Molana) Asrarul Hashmi, Shri Syed Ahmad Heerachand, Shri D. Heptulla, Dr. (Shrimati) Najma Islam, Shri Baharul Jadhav, Shri Vithalrao Madhavrao Jain, Shri J. K. Jamuda, Shri Durga Prasad Jani, Shri Jagadish John, Shri Valampuri Joshi, Shri Krishna Nand Joshi, Shrimati Sudha Vijay Kadharsha, Shri M. Kailashpati, Shrimati Kakodkar, Shri Purushottam Kalita, Shri Bhubaneswar Kamble, Prof. N. M.

535*...e in—urn women LKAJYASABHA] Rights on Divorce) (Protection of Kar, Shri Ghulam Rasool Kaul, Shrimati Krishna Kaushik, Shri M. P. Kesri, Shri Sitaram Khaparde, Miss Saroj Kidwai, Dr. Mohd. Hashim Kollur, Shri M. L. Koya, Shri B. V. Abdulla Kushnoor, Shri Veershetty Moglappa Madni, Shri Asad Mahendra Prasad, Shri Mahto, Shri Bandhu Majhi, Shri Prithibi Makwana, Shri Yogendra Malaviya, Shri Radhakrishan Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal Mane (Patil), Shri Maruti Dnyanoo Manhar, Shri Bhagatram

Matto, Shri Ghulam Rasool

Mishra, Shri Mahendra Mohan

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai

Mishra, Shri Sheo Kumar

Mirza Irshadbaig, Shri

Mittal, Shri Sat Paul

Mohanarangam, Shri R.

Moopanar, Shri G. K.

Nalwa, Shri Hari Singh

Narayanaswamy, Shri V.

Pahadia, Shrimati Shanti

Pandey, Shrimati Manorama

Panicker, Shri K. Vasudeva

Patel, Shri Vithalbhai Motiram

Patil, Shri Dinkarrao Govindrao

Patil, Shrimati Pratibha Devisingh Patinaik, Shri Sunil Kumar

Naik, Shri G. Swamy

Natha Singh, Shri

Pachouri, Shri Suresh

Panda, Shri Akshay

Pandey, Shri Sudhakar

Mohanty, Shri Subas

Mohanan, Shri K.

Prajapati, Shri Pravin Kumar Prasad, Shri K. L. N. Rafique Alam, Shri Rai, Shri Kalpnath Rajagopal, Shri M. Rajangam, Shri N. Ramachandran, Shri M. S. Ramakrishnan, Shri R. Ramamurthy, Shri Thindivanam K. Ramanathan, Shri V. Ramesh Babu, Shri S. B. Rao, Prof. B. Ramachandra Rao, Shri R. Sambasiya Ratan Kumari, Shrimati Rathvakoli, Shri Ramsinghbhai Pataliyabhai Ray, Shri Deba Prasad Rayka, Shri Sagar Reddy, Shri Adinarayana Reddy, Shri T. Chandrasekhar Richhariya, Dr. Govind Das Rohatgi, Shrimati Sushila Roshan Lal, Shri Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Salve, Shri N. K. P. Sambasivam, Shri Era Saring, Shri Leonard Soloman Sema, Shri Hokishe Sharma, Shri A. P. Sharma, Shri Chandan Sharma, Dr. H. P. Shiv Shanker, Shri P. Shukla, Shri Keshavprasad Siddiqi, Shri Shamim Ahmad Silvera, Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Shrimati Pratibha Singh, Dr. Rudra Pratap Singh, Thakur Kamakhya Prasad Singh, Shri Vishvajit Prithvijit Singh, Shri Vishwanath Pratap Sukhdev Prasad, Shri

536

537 The Muslim Women (Prozection of

Sukul, Shri P. N. Sultan, Shrimati Maimoona Sultan Singh, Shri Tariang, Shri Jerlie E. Thakur Jagatpal Singh Thakur, Shri Rameshwar Thangabaalu, Shri Tiwari, Shri Narayan Datt Tripathi, Shri Chandrika Prasad Tripathi, Shri Kamalapati Tyagi, Shri Shanti Vadulthala, Shri T. K. C. Valiullah, Shri Raoof Verma, Shri Kapil Vikal, Shri Ram Chandra Yadav, Shri Ramanand

The motion was negatived.

MR DEPUTY CHAIRMAN- The question is:

"That clause 3 stand part of the Bill." *The motion was adopted.*

Clause 3 was added to She Bill.

Clause 4 {Order for payment of maintenance}

SHRI ASHWANI KUMAR: Sir, I beg to move;

30. "That at page 3, line 18, for the words 'her relatives as would be en titled to inherit her property' the words 'her ex-husband' be subslim'ed."

SHRI MOSTAFA BIN QUASEM: Sir, I move;

31. "That at page 3, lines 18-19 for the words 'such of her relatives as would be entitled to inherit her pro perty on her death according to Mus lim Law' the words 'the Central Gov ernment' be substituted."

(The amendment also stood in the names of Shrimati Kanak Mukherjec, Shri Sukomal Sen and Shri N. E. Balram.) SHRI MOSTAFA BIN QUASEM : Sir, I move:

32. "That at page 3, lines 22 to 24 the words 'and the means of such relatives and such maintenance shall be payable by such relatives in the proportions in which they would inherit her property and be deleted."

(The amendment also stood in the names of Shrimati Kanak Mukherjee and Shri Sukomal Sen.)

SHRI MOSTAFA BIN QUASEM: Sir, I move:

33. "That at page 3, lines 26 to 30 be deleted."

34. "That at page 3, for lines 39 to 51 the following be substituted, namely—

'(2) where a divorced woman is unable to maintain herself and she has no relatives or no one of them has enough means to support her, the Magistrate shall order the Central Government to pay such maintenance as determined at such periods as he may specify in his order.'"

(The amendment also stood in the names of Shrimati Kanak Mukherjee, Shri Sukomal Sen and Shri N. E. Balaram.)

SHRI ASHWANI KUMAR: Sir, I move:

35. "That at page 3, lines 45-46 for the words and figures 'the State VV.ikf Board established under section 9 of Wakf Act, 1954' the words 'her exhusband' be substituted."

(The amendment also stood in the name of Shri Pyarelal Klumdehvai.)

SHRI SATYA PRAKASH MALAVIYA: Sir, I move:

36. "That at page 3, after line 51 the following be inserted, namely:—

'(3) If the Wakf Board mentioned in sub-section 2 is financially not in a position to pay such maintenance

539 The Muslim Women [RA (Protection of

as ordered under sub-section (2) or fails to comply the order of the Magistrate within three months of the date of order, the Magistrate shall order the Central Government to pay such maintenance to the divorced woman and then the Central Government shall comply forthwith.' "

SHRI MOSTAFA BIN QUASEM: Sir, I move:

37. "That at page 3. after line 51 the following be inserted, namely:—

'(3). Where the State Wakf Board is unable to maintain the divorced woman, the Magistrate shall order the Central Government to pay such maintenance to the divorced woman'."

(The amendment also stood in the names of Shrimati Kanak Mnkherjce. Shri Snkomal Sen, Shri Dipen Ghosh, Shri N. E. Balaram, Shri M. S. Gnrnpadaswamy, Dr. Bapu Kaldate, Dr. Shanfi G. Patel, Shri Ashwani Kumar, Shin Pyarelal Khan-delwal and Shri Shankcr Sinh Vaghcla.)

SHRI MOSTAFA BIN QUASEM: Sir, I move:

38. "That at page 3, after line 51, the following be inserted, namely:—

'(3) No payment by the State Wakf Board as mentioned in sub section 2 of this section shall be reimbursed directly or indirectly by grant, subsidy or otherwise from the funds of the State or Central Government or from the funds of any State or Central Authority.'"

(The amendments also stood in the rentes of Shri Nirmal Chatterjee, Shri M. A. Bahy and Shri N. E. Balaram.)

SHRI MOSTAFA BIN QUASEM: Sir, I move:

39. "That page 3, after line 51 the fololwing be inserted, namely:—

'(3)Notwithstanding any provision of this Act, a divorced Muslim woman shall have the right to opt for taking recourse to section 125 of the Criminal Procedure Code'."

Rights on Divorce) 540 Bill 1986—Passed

(The amendment also stood in the names of Shri Nirmal Chattcrjee, Shri M. A. Baby, Shri N.E. Balaram, Shri thaneni Upendra, S'iri 11 Satyanaroyan Reddy, Shri Gopa'a Rao Rao and Shrimati Rentika Chowdhary.}

SHRI GURUDAS DAS GUPrA; Sir, I beg to move:

80. "That at page 3 for lines 14 to 51, the following be substituted, name-ly:-

'4. Notwithstanding anything contained in the foregoing provisions of this Act or in any other law for the time being in force, the divorced woman shall get reasonable and fair maintenance from the Central Government, having regard to her needs, the standard of life enjoyed by her during her marriage, if the Magistrate is satisfied that she has not remarried and is not able to maintain herself after the iddat period and he shall make an order to this effect'."

SHRI RAM NARESH KUSHAWAHA: Sir, I move;

81. "That at page 3, line 19, for the words 'according to Muslim Law' the words 'according to their Religious Law' .be substituted."

SHRI JAGDAMBI PRASAD YADAV: Sir, I move:

82. "That at page 3, 29, for the word 'parent' the word 'husband' be substituted."

83. "That at page 3, line 45-46, for the words and figures. "State Wakf Board established under section 9 of the Wakf Act, 1954, the word 'husband' be substituted."

(The amendment also stood in the name of Shri Kailash Pali Misltra.)

SHRI RAM NARESH KUSHAWAHA: Sir, I move:

84. "That at page 3, line 45, after the words 'by order direct the' the words 'Central Government to pay such main tenance as determined by him under sub section (1)' be inserted."

54I The Muslim Women (Protection of

SHRI S. W. DHABE: Sir, I move:

85. "That at page 3, after line 51, the following be inserted, namely:—

'if the Wakf Board is not in a position to maintain the divorced woman the Magistrate shall take steps and provide her relief treating it as if it is an order of maintenance under section 125 and other provisions of Criminal Procedure Code."

SHRI GURUDAS DAS GUPTA: Sir, I move:

86. "That at page 3, after line 51, the following be inserted, namely:—

'(3) If the Wakf Board mentioned in sub-section (2) is not. financially in a position to pay such compensation as ordered under sub-section (1) the Central Government shall bear the financial burden arising out of the Magistrate's order under sub-section (I) of this section'."

(The amendment also stood it the names of Shri Puttapa^a Rndhakri: hna and Shri Suraj Prasad.)

SHRI GURUDAS DAS GUPTA: Sir, I move:

87. "That at page 3, after line 51, the following be inserted, namely—

'(3) Notwithstanding anything contained in the foregoing provisions of this Act, a divorced Muslim woman will have the option open to take recourse to section 125 of the Ciiminal Procedure Code.'''

(The amendment t-lsa stood in the names of Shri Puttapaga Radhakrishna and Shri Suraj Prasad.)

SHRI PARVATHANENI UPENDRA: Sir, I move:

88. "That at page 3, after line 51 the following be inserted, namely:—

'(3) If the Wakf Board is not in a position to maintain the divorced woman the Magistrate shall order her former husband to pay such maintenance to her, under section 125 of the Code "»* Ciminal ProcedureV (The amendment also stood in the names of Shri B, Satyauaroyan Reddy, Shri Copala Rao Rao and Shrimati Rcnuka Chowdhary.)

SHRI PYARELAL KHANDELWAL: Sir, I move:

89. "That at page 3, after lir.e 51, the following proviso be inserted, namely:—

'Provided further that where a divorced woman fails to receive maintenance after *iddat* period from either the relatives or from the State Wakf Board as the case may be, shall have the right to seek relief under the provisions of section 125 to 128 of the Code of Criminal Procedure.'"

{The amendment also stood in the names of Shri Ashwani Kumar and Shri Sharker Slash Vaghela.)

SHRI RAM NARESH KUSHAWAHA: Sir, I move:

90. "That at page 4, lines 1 to 11, the clause 5 be deleted."

The questions were proposed.

SHRI S. W. DHABE; Here I want to say that the Wakf Board has been given power to give maintenance but if the Wakf Board is not in a position to maintain the divorced woman, ihe Magistrate should be given powers to take steps and provide her relief treating it as it is an order of maintenance under section 125 of the Criminal Procedure Code. What will be the position if the Wakf Boar^ is no! in a position to make payment of maintenance? Either the Central Government must take responsibility or she must have powers to proceed against the person concerned under section 125 of the Cr. P.C. What will happen if the State. Wakf Board is not in a position to pay? Otherwise, the woman will be left with no remedy.

MR. DEPUTY CHAIRMAN: I wilt now put all the amendments to vote.

SHRI K. MOHANAN: It is for the Minister to reply whether he is act-opting them or not and if not, why. It is necessary for record purpose.

SHRI NIRMAL CHATTERJEE: If the Minister does not accept reply, we shall deem them to have been accepted by I the Government.

543 *The Muslim Women [RAJYA SABHA] (Protection of

SHRI ASOKE KUMAR SEN. That is a very new proposition. In law, mere silence is not concurrence. That is the rule of law.

SHRI DIPEN GHOSH: -Maunam tarn-mat a lakshanaml

SHRI ASOKE KUMAR SEN: Sir, the question posed by Mr. Dhabs possibly needs answer. We do not accept it but I will give him an explanation. The scheme is unlike in the Criminal Procedure Code where if the husband has no means to pay the wife cannot recover. Therefore, there is no other person to whom she can take recourse. But here we have got three tiers-husband first and then, the husband's relatives and, after the relatives, the Wakf Board. Now the execution will be levied on the Wakf Board if the payment is not made.

MR. DEPUTY CHAIRMAN: Now I will put the amendments to vote.

Amendment Nos. 30 to 39 and 80 to 90 wete put to vote.

The House divided.

MR. DEPUTY CHAIRMAN:

Ayes ... 48 Noes ... 155

AYES: 48

Advani, Shri Lal K. Ashwani Kumar, Shri Baby, Shri M. A. Balaram, Shri N. E. Barman, Shri Debendra Nath Basu, Shri Chitta Bhattacharjee, Shri Nepaldev Chakravarty, Shrimati Bijoya Chatterjee, Shri Nirmal Chowdhury, Shrimati Renuka Das Gupta, Shri Gurudas Dhabe, Shri S. W. Ghosh, Shri Dipen Ghosh, Shri Shantimoy Gopalan, Shri K. Gowda, Shri D. B. Chandra

Goyal, Shri J. P. Gurupadaswamy, Shri M. S. Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Khandelwal, Shri Pyarelal Kushawaha, Shri Ram Naresh Lakshmanna, Prof. C. Maheshwarappa, Shri K. G. Mahishi, Dr. (Shrimati) Sarojini Malaviya, Shri Satya Prakash Mazumdar, Shri Ramkrishna Mishra, Shri Kailash Pati Mohanan, Shri K. Mukherjee, Shrimati Kanak Mukherjee, Shri Pranab Patel Dr. Shanti G. Poddar, Dr. R. K. Quasem, Shri Mostafa Bin Radhakrishna, Shri Puttapaga Rao, Shri Gopala Rao Rao, Shri Yalla Sesi Bhushana Reddy, Shri B. Satyanarayan Reddy, Dr. G. Vijaya Mohan Saikia, Shri Nagen Scindia, Shrimati Vijaya Raje Sen, Shri Sukomal Suraj Prasad, Shri Talari, Manohar, Shri Upendra, Shri Parvathaneni Vaghela, Shri Shanker Sinh Yadav, Shri Hukmdeo Naryan Yadav, Shri Jagdambi Prasad NOES: 155 Abdi, Shri Hashim Raza Allahabadi Akarte, Shri Jagannath Sitaram Aladi Aruna, Shri alia V. Arunachalam Amarjit Kaur, Shrimati Amla, Shri Tirath Ram Anand Sharma, Shri Ansari, Shri Hayat Ulla r dant 😒 Antony, Shri A. K. Arun Singh, Shri 11 64 Balmik, Shri Achchhey Lal Bansal, Shri Pawan Kumar

545 The Muslim Women [8 MAY 1986] (Protection of Basumatari, Shri Dharanirhar Bhandare, Shri Murlidhar Chandrakar Bharadwaj, Shri Ramchandra Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhatt, Shri Nand Kishore Bhattacharjee, Shri Kamalendu Bhim Raj, Shri Birla, Shri Krishna Kumar Chatterjee, Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Chowdhary Ram Sewak Darbara Singh, Shri Deori, Shrimati Omem Moyong Desai, Shri Jagesh Dhusiya, Shri Sohan Lal D'Souza, Dr. Joseph Leon Faguni Ram, Shri Fotedar, Shri Makhan Lal Ganeshwar Kusum, Shri Gautam, Shri Anand Prakash Ghan Shyam Singh, Shri Gopalsamy, Shri V. Gupta, Shri Vishwa Bandhu Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Haq, Shri (Molana) Asrarul Hashmi, Shri Syed Ahmad Heerachand, Shri D. Heptulla, Dr. (Shrimati) Najma Islam, Shri Baharul Jadhav, Shri Vithalrao Madhavrao Jain, Shri J. K. Jamuda, Shri Durga Prasad Jani, Shri Jagadish John, Shri Valampuri Joshi, Shri Krishna Nand Joshi, Shrimati Sudha Vijay Kadharsha, Shri M. Kailashpati, Shrimati Kakodkar, Shri Purushottam Kalita, Shri Bhubaneswar Kamble, Prof. N. M. Kar, Shri Ghulam Rasool 424 RS-18.

Bill, m&-Passed Kaul, Shrimati Krishna Kaushik, Shri M. P. Kesri, Shri Sitaram Khaparde, Miss Saroj Kidwai, Dr. Mohd. Hashim Kollur, Shri M. L. Koya, Shri B. V. Abdulla Kushnoor, Shri Veershetty Moglappa Madni, Shri Asad Mahendra Prasad, Shri Mahto, Shri Bandhu Majhi, Shri Prithibi Makwana, Shri Yogendra Malaviya, Shri Radhakishan Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal Mane (Patil), Shri Maruti Dnyanoo Manhar, Shri Bhagatram Matto, Shri Ghulam Rasool Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Mirza Irshadbaig, Shri Mishra, Shri Mahendra Mohan Mishra, Shri Sheo Kumar Mittal, Shri Sat Paul Mohanarangam, Shri R. Mohanty, Shri Subas Moopanar, Shri G. K. Naik, Shri G. Swamy Nalwa, Shri Hari Singh Narayanasamy, Shri V. Natha Singh, Shri Pachouri, Shri Suresh Pahadia, Shrimati Shanti Panda, Shri Akshay Pandey, Shrimati Manorama Pandey, Shri Sudhakar Panicker, Shri K. Vasudeva Patel, Shri Vithalbhai Motiram Patil, Shri Dinkarrao Govindrao Patil, Shrimati Pratibha Devisingh Pattnaik, Shri Sunil Kumar Prajapati, Shri Pravin Kumar Prasad, Shri K. L. N.

Rights on Divorce)

546

Rafique Alam, Shri Rai, Shri Kalpnath Rajagopal, Shri M. Rajangam, Shri N. Ramachandran, Shri M. S. Ramakrishnan, Shri R. Ramamurthy, Shri Thindiyanam K. Ramanathan, Shri V. Ramesh Babu, Shri S. B. Rao, Prof. B. Ramachandra Rao, Shri R. Sambasiva Ratan Kumari, Shrimati bhai Ray, Shri Deba Prasad Rayka, Shri Sagar Reddy, Shr; Adinarayana Reddy, Shri T. Chandrasekhar Richhariya, Dr. Govind Das Rohatgi, Shrimati Sushila Roshan Lal, Shri Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Salve, Shri N. K. P. Sambasiyam, Shri Era Saring, Shri Leonard Soloman Sema, Shri Hokishe Sharma, Shri A, P. Sharma, Shri Chandan Sharma, Dr. H. P. Shiv Shanker, Shri P. Shukla, Shri Keshavprasad Siddiqi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Shrimati Pratibha Singh, Dr. Rudra Pratap Singh, Thakur Kamakhya Prasad Singh, Shri Vishvajit Prithvijit Singh, Shri Vishwanath Pratap Sukhdev Prasad, Shri Sukul, Shri P. N. Sultan, Shrimati Maimoona Sultan Singh, Shri

(Protection of Bill 1986—Passed Tariang, Shri Jerlie E. Thakur, Jagatpal Singh Thakur, Shri Rameshwar Thangabaalu, Shri Tiwari. Shri Narayan Datt Tripathi, Shri Chandrika Prasad Tripathi, Shri Kamalapati Tyagi, Shri Shanti Vaduthala, Shri T. K. C. Valiullah, Shri Raoof Verma, Shri Kapil Vikal, Shri Ram Chandra Yadav, Shri Ramanand

The questions were negatived. Clause 4—*Order for payment of main-. teiumce.*

Ratan Kumari, Shrimati MR. DEPUTY CHAIRMAN: I shall now put Rathvakoli, Shri Ramsinghbhai Pataliya- clause 4 10 vote. The question is:

"That clause 4 stand part of the Bill."

The motion was adopted.

Clause 5—Option to be governed by the provisions of sections 125 to 128 of Act 2 of 1974

MR. DEPUTY CHAIRMAN: There are eight amendments.

SHRI SURAJ PRASAD (Bihar): Sir, I move:

40."That at page 4, line 2, after the words 'former husband' the words 'or a divorced woman b~ inserted."'

Sir, I also move:

41."That at page 4: line 4, after the word 'they' the words ' or she' be inserted."

SHRI PARVATHANENI UPENDRA: Sir, I move:

91. "That at page 4, lines 1 to 11. for clause 5, the following clause be substituted, namely:—

5. If, on the date of the first hearing of the application under sub-section (2) of Section 3, a divorced woman declares by affidavit or any other declaration in writing in such form as may be prescribed, that she would prefer to be governed by the provisions of sections 125 to 128 of the Code of Criminal Procedure, 1973 and file, such affidavit

of declaration in the court hearing the application, the Magistrate shall dispose of such application accordingly.

Explanation.—For the purpose of this Section, "date of the first hearing of the application" means the date fixed in the summons for the attendance of the responded to the application."

SHFI DIPEN GHOSH: Sir, I move:

9/. "That at page 4, line 2, the words 'and her former husband' be deleted."

SHFI PYARELAL KHANDELWAL: Sir, I move:

93. "That at page 4, line 2 to 5, for the words 'a divorced woman and her former husband declare, by affida vit or any other declarations in writing in such form as may be prescribed, either jointly or separately, that they would prefer' the words' a divorced woman by affidavit n.- any other decla ration in writing in such form as may be prescribed that she would prefer' be substituted."

SHRI DIPEN GHOSH : Sir, I move:

94. "That at page $4_{:}$ line 4, the words 'either jointly or separately,' be deleted."

Sir, I also move:

95. "That at page 4, line 6, for the word 'they' the word 'see' be substitut ed."

SHRI JAGDAMBI PRASAD YADAV: Sir, I move:

96. "That at page 4, line 6, for the word 'and' the word 'or' be substituted."

SHRI DIPEN GHOSH: Sir, I have heard the very learned speaches given by my learned colleagues, Mr. Shiv Shanker, Mr. Narasimha Rao and the reply given by the hon. Law Minister. I have also heard how they are very much anxious to give protection to divorced Muslim women and also to give relief to them. All these three learned speakers had taken pain to carry home the idea that this Bill would give or would seek to give more relief move protection to diovrced Muslim women than what they would have got under section 125 of the Criminal Procedure

Code. They have also emphasised on the limitations of the relief sought to be given under section 125 of the Criminal Procedure Code. So, accroding to Mr. Shiv Shanker, Mr. Narasimha Rao and Mr. Ashok Sen, this Bill, if and when enacted would give more protection more relief to divorced Muslim women than what they would have got under section 125 of the Criminal Procedure Code. We came to know that this particular section, section 5, when the original Bill was introduced in the other House, was not there. This Seclion 5 was brought by the Union Law Minister himself and he got it incorporated and passed by the Lok Sabha, the other House. But this is contradictory and also confusing, because when all these three luminaries had insisted and emphasised that this Bill would be given more benefit, more relief and more protection than I hey would have not under the Criminal Procedure Code, than what was the necessity to bring in this Amendment to the original Bill, which says:

"If on the days of the first hearing of the application under sub-section (2) of Section 3, a divorced woman and her former husband declare by an affidavit or any other declaration in writing in such form as may be prescribed ei-tfoer jointly of separately that they would prefer to be governed by the provisions of Sections 125 to 128 of the Code of Criminal Procedure, 1973 and file such affidavit or .declaration in tho Court hearing the application, the Magistrate shall dispose of such applications accordingly."

The very attempt to bring in this amendment and to get it passed by the Lok Sabha is confusing. It is confusing first of all because of the fact that when this original Bill was intended to give more relief and protection to the divorced women, what was the necessity of giving this choice? And also when choice is being given, if the question of giving the choice it there, whom should the choice be given to be dealt with by the Criminal Procedure Code. Here the text of this Section suggests that both husband and wife must go togeher: they must agree with each other to s«k preference to be

551 The Muslim Women (Protection of

(Shri Dipen Ghosh >

governed by the Criminal Procedure Code. What does it suggest? Will the hon. Law Minister please explain that it suggests that it will help or pave the way of reunion: and therefore the question of paying alimony to the divorced women will not arise, b« cause, if after divorce, when husband dr'ves the wife out of his House and if the divorced wife seeks or declares to be gov«rned by the Procedure Code, fhe divorced Criminal wife will have to come to the former husband and seek his agritement to prefer to be governed by the Criminal Procedure Code. It is ridiculous, if at all a choice has to be given it should be given to the divorced wife. The choice should be of the divorced wife. If I take for argument sake what Mr. Shiv Shanker had pleaded—what Mr. Narasimha Rao had pleaded and what Mr. Asoke Sen had emphasised that this Bill when enacted will give more relief or more protection to the divorced wom&ji, then, if there is a divorced women in this country, if she does not want so-called 'more relief or 'more protection' she stould be governed by the Criminal Procedure Code. So naturally the choice should be given to the divorced wife alone, but not the divorced wife and her former husband together. This is ridiculous, h'dicious, absurd and simply a dead letter. 'I say it is aa dead letter. Therefore may suggestion is that either this entire clause be deleted or at page 4 line 2 the w<rds "and her former husband" be deleted then at page 4. line 4,, the words "either jointly or separately" be deleted, and agi in at page 4, line 4, for the word "they", the word "she" be substituted. Thank rou.

MR. DEPUTY CHAIRMAN: Please take only two minutes.

SHRi M. S. GURUPADASWAMY: All right. The Bill deals with the protection of women who are divorced by their husbinds. But clause 5 deals with a situation where both husband and wife may come to an understanding or an arrangement by which through an affidavit either jointly or separately they may say that are prepared to be governed by the Code of Criminal Procedure. Then Sir I do not think, my friend, Shri Asoke Sen is

Rights on Divorce) 552 Bill 1986—Passed

thinking of cases where divorce occur by mutual consent. But here we are dealing with cases where divorce come about by the behaviour of the husband, not by the recalcitrant attitude or the behaviour of the wife. The victim is the wife and the guilty is the husband. Can the Law Minister expect these two incompatible couple after divorce will reach an understanding and file affidavit either separately or jointly by consent seeking the provisions of this Criminal Procedure Code? I think it is very irrational and illogical, as my colleague has already said. This section will remain by and large inoperative. I want to know whom does my friend wants to satisfy? Does he wants to satisfy the Opposition here? Does he wants to satisfy the wife or the husband who are separated and divorced? Does he wants to satisfy himself? I do not know what is the purpose that is being served by this section? Sir, it is hoodwinking the Muslims the women who are divorced and it is hoodwinking the critics of this Bill. Therefore, I suggest, Sir, the Minister should agree to our amendments where we have said that only the lady who has been divorced should be given option to go to the court of law and take advantage of the Criminal Procedure Code

PROF. C. LAKSHMANNA (Andhra Pradesh): Mr. Deputy Chairman, Sir, the addition of this clause in the Bill is like throwing chilly powder on the sour wound. It is an appendix. It does not serve any purpose. It can only create pain leading to appendicitis. Sir, in this clause, the inequality about which I had earlier spoken is accentuated between man and women. While a man has the entire choice of the provisions of the Bill and the entire will, an addition, he has been heaped with one more choice. If so chooses to combine with his ex-wife, he can ask for application of Section 125 under Cr.P.C. On the other hand, a woman, who is aggrieved, who is the one who has been thrown to the roads has to have this choice only when her ex-husband is so magnanimous as to agree with her and go to the court. Therefore, $\bar{S}ir$, as I had pointed out earlier, it is once again an instance of vitiating the principle of equality and therefore, I would request the

553 The Muslim Women (Protection of

hon. Minister to withdraw this appendix, this sixth finger which serves no purpose. I can (inly create problem and pain for the entire society, therefore, in order to obviate from this possibility of pain, I request him to delete this clause. If he cannot delete, he should at least make the amendment which has been suggested by my friends here. I think, that is in the fairness Alternatively, he should insert another clause by which this facility is given only to women and nobody else because women is the aggrieved party in the entire

MR. DEPUTY CHAIRMAN: Mr.

Dhabe, you have already spoken.

process.

SHRI S. W. DHABE : Not on this, Sir. MR.

DEPUTY CHAIRMAN: All right.

SHRI S.W. DHABE: Sir, I want to say that this clause 3 is in close counter to clause 3 of the Bill. Clause 3 says:

"that the divorced woman shall have a right and entitled to the following benefit".

Now, here, the right which has been given to her is subject to the will of the husband and he has been given a veto. It is contrary to all principles of natural justice and against all principles laid down by the Supreme Court for giving relief to the oppressed women and therefore, the amendments which we have moved that a divorced women should have a right to have option under the Cr.P.C. 1 think, the principle should be accepted by the Minister.

SHRI PARVATHANENI UPENDRA:

Sir, there is a parable in the South which describes the situation very well. In the South, there is a tradition that when a husband dies, the woman's head has to be shaved. One widow was crying and somebody went to her and asked, "why are you crying." She said "had her husband been here today, he would have gone and called the barber. I am so helpless today." She was not having anybody to go and call the barber. Sir, this is like that. This amendment is so ridiculous. If the husband and the divorced

Rights on Divorce) 554 Bill₂ 1986—Passed

wife are in such an amicable situation there was no necessity for such a provision. You are forcing the divorced wife to go and request the former husband to jointly go and give a petition and all that. If such a sitution is there, this amendment Bill is not at all required. Therefore, i would request the Minister to be at least sensible, withdraw this clause or amend it so that if you want to give the benefit, give the benefit to the woman. *(interruption).*

[8 MAY 1986]

SHRI ASOKE KUMAR SEN: Sir, I oppoose the amendments because they would frustrate the very object and I tell

you, the ground is very clear. 1 P.M. One spouse cannot throw the other

spouse to \ different law. It must be by the consent of both. That is the very purpose of a common civil code. Therefore, the provision is that where the husband and the wife agree to go to the common law, and to the special law, they will be allowed to do so.

MR. DEPUTY CHAIRMAN: Now 1 put all the amendments together—Nos.

40, 41 and 91 to 96.

The House divided.

AYES-48

Advani, Shri Lai K. Ashwani Kumar, Shri Baby, Shri M. A. Balaram, Shri N. E. Barman, Shri Debendra Nath Basu, Shri Chitta Bhattacharjee, Shri Nepaldev Chakravarty, Shrimati Bijoya Chatterjee, Shri Nirmal Chowdhury, Shrimati Renuka Das Gupta, Shri Gurudas Dhabe, Shri S. W.

Ghosh, Shri Dipen Ghosh, Shri Shantimoy Gopalan, Shri K. Goyal, Shri J. P. Gurupadaswamy, Shri M. S.

The Muslim Women. (Protection of Rights Jaswant Singh, Shri Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Khandelwal, Shri Pyarelal

555

Kushawaha, Shri Ram Naresh Lakshmanna, Prof. C. Maheswarappa, Shri K. G. Mahishi, Dr. (Shrimati) Sarojini Malaviya, Shri Satya Prakash Mazumder, Shri Ramkrishna Mishra, Shri Kailash Pati Mohanan, Shri K. Mukherjee, Shrimati Kanak Naik, Shri R. S. Patel, Dr. Shanti G. Poddar, Dr. R. K. Quasem, Shri Mostafa Bin Radhakrishnna, Shri Puttapaga Rao, Shri Gopala Rao Rao, Shri Yalla Sesi Bhushana Reddy, Shri B. Satyanarayan Reddy, Dr. G. Vijaya Mohan Saikia, Shri Nagen Scindia, Shrimati Vijaya Raje Sen, Shri Sukomal Suraj Prasad, Shri Talari Manohar, Shri Upendra, Shri Parvathaneni Vaghela, Shri Shanker Sinh Yadav, Shri Hukmdeo Narayan Yadav, Shri Jagdambi Prasad Noes 154 Abdi, Shri Hashim Raja Allahabadi Akarte, Shri Jagannath Sitaram Aladi Aruna, Shri alias V. Arunachalam Amarjit Kaur, Shrimati Amla, Shri Tirath Ram Anand Sharma, Shri Ansari, Shri Hayat Ulla Antony, Shri A. K. Arun Singh, Shri Balmik, Shri Achchhey Lal Bansal, Shri Pawan Kumar Basumatari, Shri Dharanidhar

Bhandare, Shri Muridhar Chandrakanı Bharadwaj, Shri Ramchandra Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhatt, Shri Nand Kishore Bhattacharjee, Shri Kamalendu Bhim Raj, Shri Birla, Shri Krishna Kumar Chatterjee, Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Chowdhary Ram Sewak Darbara Singh, Shri Deori, Shrimati Omem Moyong Desai, Shri Jagesh Dhusiya, Shri Sohan Lal D'Souza, Dr. Joseph Leon Faguni Ram, Shri Fotedar, Shri Makhan Lal Ganeshwar Kusum, Shri Gautam, Shri Anand Prakash Ghan Shyam Singh, Shri Gopalsamy, Shri V. Gupta, Shri Vishwa Bandhu Hanspal, Shrj Harvendra Singh Hanumanthappa, Shri H. Haq, Shri (Molana) Asrarul Hashmi, Shri Syed Ahmad Heerachand, Shri D. Heptulla, Dr. (Shrimati) Najma Islam, Shri Baharul Jadhav, Shri Vithalrao Madhavrao Jain, Shri J. K. Jamudua, Shri Durga Prasad Jani, Shri Jagadish John, Shri Valampuri Joshi, Shri Krishna Nand Joshi, Shrimati Sudha Vijay Kadharsha, Shri M. Kailashpati, Shrimatj Kakodkar, Shri Purushottam Kalita, Shri Bhubaneswar Kamble, Prof. N. M. Kar. Shri Ghulam Rasool

557 | 8 MAY 1986] The Muslim Women (Protection of Rights Kaul, Shrimati Krishna Kaushik, Shri M. P. Kesri, Shri Sitaram Khaparde, Miss Saroj Kidwai, Dr. Mohd, Hashim Kollur, Shri M. L. Koya, Shri B. V. Abdulla Kushnoor, Shri Veershetty Moglappa Madni. Shri Asad Mahendra Prasad, Shri Mahto, Shri Bandhu Majhi, Shri Prithibi Makwana, Shri Yogendra Malaviya, Shri Radhakishan Malik, Shri Mukhtjar Singh Malik, Shrj Satya Pal Mane (Patil), Shri Maruti Dnyanoo Manhar, Shri Bhagatram Matto, Shri Ghulam Rasool Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Mirza Irshadbaig, Shri Mishra, Shri Mahendra Mohan Mishra, Shri Sheo Kumar Mittal, Shri Sat Paul Mohanarangam, Shri R. Mohanty, Shri Subas Moopanar, Shri G. K. Naik, Shri G. Swamy Nalwa, Shri Hari Singh Narayanasamy, Shri V. Natha Singh, Shri Pachouri, Shri Suresh Pahadia, Shrimati Shanti Panda, Shri Akshay Pandey, Shrimati Manorama Pandey, Shri Sudkhakar Paniker, Shri K. Vasudev Patel, Shri Vithalbhai Motiram Patil, Shri Dinkarrao Govindrao Patil, Shrimati Pratibha Devisingh Pattnaik, Shri Sunil Kumar Prajapati, Shri Pravin Kumar Prasad, Shri K. L. N.

1988-Pawrf Ranque Alam, Shri Rai, Shri Kalpnath Rajagopal, Shri M. Rajangam, Shri N. Ramachandran, Shri M. S. Ramakrishnan, Shri R. Ramamurthy, Shri Thindivanam K. Ramanathan, Shri V. Ramesh Babu, Shri S. B. Rao, Prof. B. Ramachandra Rao, Shri R. Sambasiya Ratan Kumari, Shrimati Rahvakoli, Shri Ramsinghbai Pataliabirai Ray, Shri Deba Prasad Rayka, Shri Sagar Reddy, Shri Adinarayana Reddy, Shri T. Chandrasekhar Richhariya, Dr. Govind Das Rohatgi, Shrimati Sushila Roshan Lal, Shri Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Salve, Shri N. K. P. Sambasiyam, Shri Era Saring, Shri Leonard Soloman Sema, Shri Hokishe Sharma, Shri A. P. Sharma, Shri Chandan Sharma, Dr. H. P. Shiv Shanker, Shri P. Shukla, Shri Keshavprasad Siddiqi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Shrimati Pratibha 4 3 Singh, Dr. Rudra Pratap Singh, Thakur Kamakhya Prasad Singh, Shri Vishvajit Prithvijit Singh, Shri Vishwanath Pratap Sukhdev Prasad, Shri Sukul, Shri P. N. Sultan, Shrimati Maimoona Sultan Singh, Shri

on Divorce) Bill

Tariang, Shri Jerlie E. Thakur Jagatpal Singh Thakur, Shri Rameshwar Thangabaalu, Shri Tiwari, Shri Narayan Datt Tripathi, Shri Chandrika Prasad Tyagi, Shri Shanti

Vaduthala, Shri T. K. C.

Valiullah, Shri Raoof

Verma, Shri Kapil

Vikal, Shri Ram Chandra

Yadav, Shri Ramanand

MR. DEPUTY CHAIRMAN: The question is:

"That Clause 5 stand part of the Bill." *The motion was adopted.* .

Clause 5 was added to the Bill.

Clause 6: Power to make rules.

SHRI NAGEN SAIKIA: Sir I move:

97. "That at page 4, line 17, for the words 'under section 5' the words 'under second proviso to sub-clause (3) of clause 3' be substituted."

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: The question is;

"That Clause 6 stand part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

Clause 7: Transitional provisions.

SHRI PARVATHANENI UPENDRA: Sir, I move:

98. "That at page 4, lines 33 to 38 for clause 7, the following clause be substituted, namely:—

7. Every application by a divorced woman under section 125 or under section 127 of the Code of Criminal Procedure, 1973 pending before a Magistrate on the commencement of this Act, shall be disposed of by such. Magistrate in accordance with the provisions of Section 125 or Section 127 of tha Code of Criminal Procedure, 1973, as the case may be." SHRI S. W. DHABE: Sir, I move:

99. "That at page 4, the clause 7 be deleted."

SHRI DIPEN GHOSH: Sir, I move:

- 100. "That at page 4, line 36, for the words 'that code' the words 'this Act" be substituted."
 - 101. 'That at page 4, lines 36-37, the words and subject to the provisions of section 5 of this Act be deleted."
 - 102. "That at page 4, line 38, for the words 'this Act' the words that code be substituted."

The question were proposed.

SHRI

UPENDRA:

PARVATHANENI

This is the last clause of the Bill. It gives retrospective effect to this Bill. It is not correct. That is why I have given the amendment that all those cases which are now pending in various courts under Sections 125 and 127 must be heard under the same sections and it is not correct to bring them under the purview of the new Act because they might be in different stages of hearing in different courts and it is not proper to disturb the due process of law. For this reason I pray that my amendment be accepted by the honourable Law Minister.

SHRI SUKOMAL SEN: This clause is very preposterous. It gives retrospective effect. It says after enactment of this Bill all applications pending under Sections 125 and 127 are to be disposed of under this Act and not under the Criminal Procedure Code. Why should the applications pending under the Criminal Procedure Code be dealt with by this Act? They should properly be dealt with under Sections 125 and 127 only. In clause 5 it says that option should be given to the divorced husband and wife to seek protection from Section 125. Again in clause 7 it takes away that right. This is unjust and unfair to the divorced woman. I would like to ask the honourable Minister why he has introduced this clause.

SHRI ASOKE KUMAR SEN: I cannot accept this. This is the usual procedure when a law is chang2d particularly when

561 The Muslim Women [8 MAY 1986] (Protection of Rights

we are conferring more benets on the divorced women. .. (Interruptions) I thought an answer was not known nor does the answer evoke any laughter if it is understood properly. Under the old '.aw a divorce was getting Rs. 500 and she could not get any Mehr, she could not get any property. Now she will be getting much more than Rs. 500 and property. Therefore, it is absolutely necessary that this clause should be there.

MR. DEPUTY CHAIRMAN: Now, I shall put the amendments (Nos. 98, 99, 100, 101 and 102) to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 7 stand part of the Bill."

Tlie motion was adopted.

Clause 1 was added to the BUI.

Clause 1 *(Short title and extent)*

(Amendments Nos. 1, 2, 3, 43, 44, 45 and 46 moved)

SHRI ASHWANI KUMAR: Sir, I move:

1. "That at page 1, line 3, the word 'Muslim' be deleted."

(The amendment also stood in the name of Shri Pyarelal Khandelwal.)

SHRI MOSTAFA BIN QUASEM: Sir, I move:

2. "That at page 1, line 5 for the words 'the whole of India' the words 'the States where the state Legislature accepts such extension by a two-third majority' be substituted."

(The amendment also stood in the names of Shri Nirmal Chatterjee, Shri M. A. Bady and Shri N. E. Balram.)

SHRI ASHWANI KUMAR: Sir, I move:

3. "That at page 1, lines 5-6, the words "except the State of lammu and Kashmir' be deleted."

(,ihe amendment also stood in the name of Shri Pyarelal Khandelwal.)

562

SHRI RAM NARESH KUSHAWAHA: Sir, I move:

43. "That at page 1, line 3, the word 'Muslim' be deleted."

SHRI IAGDAMBI PRASAD YADAV: Sir, I move:

44. "That at page 1, line 3, for the word 'Protection' the word 'Denial' be substituted."

(The amendment also stood in the name of Shri Kailash Pati Mishra)

SHRI GURUDAS DAS GUPTA :Sir, I move:

45. "That at page 1, after line 6, the following sub-clause be inserted, name-ly:-

'(3) It shall come into force on 1st of April, 1987.'"

(The amendment also stood in the names of Shri Puttapage Radhakrishna and Shri Suraj Prasad.)

SHRI S.W. DHABE: Sir, I move:

46. "That at page 1, after line 6, the following sub-clause be inserted, name ly:— . il

'(3) It shall come into force on the date notified by the Contral Government in the Gazette.' "

The questions were put and the motions were negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 1 stand part of the Bill."

The motion was adopted.

Clause 1 was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

SHRI ASOKE KUMAR SEN: Sir, I move:

"That the Bill be passed." The

question was proposed.

563 The Muslim Women (Protection of Rights

SHRI K. MOHANAN: Sir, at this stage of third reading of this Bill, I would like to say a few words to oppose this unwanted and constitutional and motivated legislation which will be detrimental to our social and political life. I am opposing this not merely because by passing this legislation millions of our Muslim women sisters will be thrown into the ocean of tears but also it will have farreaching repercussions. Sir, this legislation will be an encouragement for all fundamentalists in all religions " Hindus, Christians, Muslim or Sikh. This. will be a boost to the divisive and separatist forces of this country. They are organising a revolt against the Government of India on the basis of caste and religion. Now we are facing a lot of trouble fiom Punjab. Jammu and Kashmir and many other parts of the country from the fundamentalists. This legislation. Sir, injects another dose of encouragement to the divisive and fundamentalists versus those who want to divide this country on the basis of religion, caste and language. Sir, the Government itself brings forward a legislation to divide the people on the basis of religion. Religious fundamentalists will get a boost and encouragement from this and this will be detrimental to our country.

Sir, on this basis I am not going into the details of this Bill because it is the third reading stage. But the overall effect of this Bill will be that not only it will affect the Muslim women, divorcee women, but also the entire country and it will be dangerous to the unity and integrity of this country. Tomorrow a demand will come from Khalistanis and Hindu Rashtravadis. They will make all these demands. Tomorrow another demand will come. They will want Hindu militia or they will want Muslim militia as in Lebanon and some other countries. You are giving strength and encouragement to all these people and all these elements by dividing the people on the basis of religion, caste and creed. Mixing religion with politics is dangerous. We have our own experience in Jammu and Kashmir, in Punjab and in many other countries. So, Sir, if you are secular, if you are interested in the unity and integrity of this country, if you are interested in the very

existence of this country, give all the citi. /ens of India the rights and privileges You are dividing them through this legis lation. i warn you that it will be danger ous for the Country. On this basis, I opposi this Bill with all the might at my command.

/ KAJYA SABHA J

SHRIMATI RENUKA CHOWD-HURY: Sir, when 1 was sitting as one of the new Members, I was thinking that before I was born it was somewhere in an hour like this that my nation got its Independence. Today, I am ashamed to say I that I am sitting here as a part of the death of the Indian women's free thinking and of their free excess to the courts of India today. While I make this point, Sir, what the opposition has failed to realise is that we are supporting the cause of the Muslims. It is for Muslim women that we have come forward to fiuht. Is Shah Bano not a Muslim? This is one point I have been repeadedly trying to ask. What is it that they are trying to achieve in what they think have made a victory, and a hollow they victory at that? It is one voice that starts in the wilderness and will become the call of th» nation as it has been proved in the history of India. I was born in India as a woman. My children will be brought up as free Indians irrespective of what caste and creed they have. If they choose to marry a Muslim man tomarrow, then they must have an assurance that they will not ba the dependents of Wakf Boards which have proved time and again that they are not capable of paying even the mere pittance for the subsistence of a human life. Where in Ouaran has it been said that tho Wakf Board will pay for a woman's subsistence? Where is this religious point being mooted from?

As for allegations made that parties, certain unnamed parties at that, do not have Muslim Members in both the Houses. I would say that one- House has fielded Muslim Members who have failed to acquire their own votes in their own constituencies, whereas in the other House we have been ostracised because perhaps the minorities are waving flags in the name of minorities, waving flag s in the name of being underprivileged siding with oth«r

564

565 The Muslim Women [8 MAY 1986 J {.Protection of Rights

(Shrimati Renuka Chowdhury)

parties who have an upper hand to gain their own end. They are merely using other parties as instruments and means to gain their unholy ends. Thank yeu.

श्री हम्मदेव नारायण यादव : उपसभापति महोदय, इस अंतिम क्षण मे जब इस विवेयक पर ग्रंत में विचार होने जा रहा है ग्रीर जब इस विद्येयक को पास करने का सवाल आया है तो उम क्षण में मैं इसलिये कुछ कहने को लिए खड़ा हुआ हं कि जब जब इस देश में उदारता की धारा वहीं है तब तब यह देश मजबूत हुआ है। भारत का प्राचीन इतिहास इस बात का साक्षय है कि जब जब इस देश में कट्टरता पैदा हुई है तब तब देश कमजोर हुआ है। महात्मा गांधी हिन्द कट्टरता के खिलाफ खड़े हुए । उन्होंने देश को आजाद करने के लिये और राष्ट्र को एक करने के लिये अपनी जिन्दगी कुर्बान कर दी'। कुछ दिन पहले देश की जनप्रिय नेता श्रीमती इंदिरां गांधी ने अपने जीवन की कुर्वानी दी थीं। इस देश को एक रखने के लिये ऐसे नेता पैदा हुए जिल्होने साम्प्रदायिकता के ग्रागे घुटने नहीं टेके। उनके सामने राष्ट्र था, देश था, उनके सामने पार्टी नहीं थी। लेकिन आज भारत का यह दुर्भाग्य है कि न हमें पंडित जयाहरलाल नेहरू जैसा ऊंचे कैलिबर का हिन्दु नेता मिल रहा है झौर न मौलाना अब्ल कलाम झाजाद जैसे ऊंचे कैलिवर का कोई मुसलमान नेता मिल रहा है। हम छोटे हो गये हैं हमारा कद छोटा हो गया है, हमारा दिल छोटा हो गया है, हम में धंम नहा है, हम में साहस नहीं है, हमारे मन में त्याग की भावना नहीं है, हमाने मन में नैतिकता नहीं है। इसीलिये हम हिन्दू

की दृष्टि हे मुसलमान की दृष्टि से खड़े होकर सोच रहे हैं ।

1986—Passed

में दूसरी बात यह कहना चाहता ह कि संविद्यान का अर्थ होता है सम् माने बराबर ग्रीर विधान माने कानून बराबर का विधान । देश में एहने वाले समी लोगों के लिये बराबर का जो विधान हो उसका नाम संविधान है। उस संविधान में जब सब बराबर है, किसी को लिये उनमें ऊंच मीच नहीं है तो में आपसे यह प्रार्थना करना चाहुंगा कि उस संविधान की परिधि में आने, व ले समी लोगों के लिये एक जैसे नियम होने चाहिये। लेकिन भारत के संविधान को हम अपनी जीवन यद्वति नहीं बना सके, वह हमारे जीवन का अंग नहीं बन सका। अगर हमारे विचार, हमारी जीवन पटति संविधान को अनुच्छेदों में निहित व्यवस्याओं के आधार पर होती ग्रीर भारत के सम्पूर्ण न।गरिक उसके अनुसार चलने लगे होते तो राष्ट्र की एकता बन सकती थी, राष्ट्र मजबूत हो सकता था। लेकिन अफसोस कि वह संवि-धान ग्रांगीकार तो जरूर हुआ लेकिन उस संविधान को हमने अपने जीवन का अंग नहीं माना, उसको हमने अभनी जिंदगी का रास्ता नहीं बनाया बल्कि उस संवि-धान को एक नाटक बनाकर रखा। इसका मुझे झफसोस है। श्रीमन्, मैं एक मिनट में प्रधनी बात समाप्त करूगा । उपसभापति महोदय, आज हम कहां है । मैं यह भी कहना चाहता हूं कि इस देश में मझे कहना पड़ेगा कि एक नौजवान प्रधानमंत्री है। वे कुछ करना चाहते थे लेकिन उनके आसपास के लोग सही समय का ख्याल नहीं करते और जो काम सही समय पर नहीं किया जाता तो छलको

567 The Muslim Women (Protection of Rights

परिणाम बुरे निकलते हैं। यह समय इसके लिये नहीं था। जब देश में एक तरफ पंजाब में हल्ला हो रहा हो, दूसरी जगहो पर हो रहा हो, देश में जब धार्मिक उन्माद, साम्प्रदायिक उन्माद खडा हो उस समय अगर अच्छा काम भी करते तो जरा सोचकर करते। मझे एक मिनट का समय और दिया जाय। मैं कहना चाहता हूं कि आज सत्ताधारी दल के जरिये जानबुझकर भारत के लोगों का मन दूसरी ग्रोर मोड़ने के लिये यह दिया जा रहा है। जो देश में गरीबी, बेकारी, भुखमरी, अन्याय, चोरी, जुल्म है, हरिजन और कमजोर वर्गों पर अत्याचार हो रहे है तो उस प्रत्याचार पर भारत की जनत। की दुष्टि न जाय, इसलिये इस तरह का अकारण अन्। वश्यक ग्रीर निर्र्थक विधेयक सदन में लाकर सम्पूर्ण देश में प्रतिवत्द खड़ा करने की कोशिश करते हो जिससे इस देश की जनत। सरकार की बराइयों पर न जाय और उनके मानस को एक निरर्थंक विवाद में फंसाकर देश की जनता को असलियत पहचानने से आप रोक नहीं सकते हो । गरीबी के खिलाफ भारत की जनता उठेगी और इस तरह से इस विवाद का एक न एक दिन अन्त होगा ही ।

SHRI M. S. GURUPADASWAMY Sir. at this late hour, we are passing a Bill which is atrocious. I see before me, Sir, the Members of the Treasury Benches reserbling the Bourbons of France. It is said, Sir, that the Bourbons of France learnt nothing and forgot nothing. The Opposition today tried its best to convince our friends here in the opposite about the menancing implications of th|s measure. But, unfortunately, they came to the House determined to pass this Bill however much it was irrational, unconvincing and obnoxious. Perhaps they were

on Divorce) Bill, 1986—Passed

ignorant of what they are doing. There is a saying in English, Sir, that the ignor ance of the ignorant is a malady of the ignorant. Perhaps they are blissfully ignor ant of the evil consequences arising out of this measure. Sir, we have condemned woman to a second status in this country. We have paid a huge price, a big price, in the past for practising religious fan aticism and communal obscurantism. The country was vivisected, divided. Unfor tunately this lesson was not learnt by our friends. We are really sorry that an impres sion is being created by our friends here that they are doing something wonderful for the women of the Muslim community. This is not true. Sir, the future will bear out that ths Bill has got all the potential of mischief. It will endanger the unity of India, the integrity of India. It will des troy some of the values, the secular val ues, which we have cherished. It is taking the country backwards. I do not know whether even at this late hour our friends in the opposition will realise the mistake that they are committing.

श्री जगदम्बी प्रसाद यादव : उपसमा-पति महोदय, मैं जब ग्रापने सरकारी बेंच के मितों का भाषण सुन रह था तो कहा गया कि यह विधेयक कान्तिकारी हैं, यह विधेयक पहली बार मस्लिम महिलाओं के संरक्षण के लिये लाया गया है। ग्रगर सचम्च में यह बात सत्य होती तो णायद इतना डट कर घिरोध करने की बात नहीं होती। क्या हन भूल गये कि श ह-ब नों केस में न्यायालय के इन्साफ की बात पर इतना वड़ा तुफान खड़ा किया गया। हिन्दुस्तान में जगह जगह पर क्या उस तफान को देख कर कांग्रेस को अपने वैलेंत आफ वोट बिगडता हया दिखाई नहीं दिया ? क्या उस के लिये कांग्रेस ने जो ग्रेपनी सेकुलरिज्म की बात करती है उसको सरेंडर नहीं कर दिया ? एक बात जो हमारे कई मिलो ने कही हैं

569 The Muslim Women [8 MAY 1986] (Protection of Rights

राष्ट्र की एकता और राष्ट्र की अखण्डता पर ग्रांच ग्राने वाला यह एक ভাল सा जहर का गोला हैं जिसकें पक्ष में जोर से तो बोला जा सकता हैं उसका दुष्परि-णाम भोगना पहेगा देश को देश अगर काज सावधान नहीं हुआ तो देश फिर से इति-हास की पुनर/वृत्ति भोगेग/ । दूसरी बात मैं बाइना चाइता हं यह संरक्षण का सवाल कहाँ से उत्पन्न होता हैं ? जब हिन्दस्तान की 50 प्रतिशत जनता गरीबी की रेखा के नीचे है मसलमानों में और अधिक हैं लोग ग्रननढ हैं जिनकी संख्या 68 प्रतिगत हैं ग्रौर महिलाए उत्तसे भी अधिक संख्या में अन-रह हैं। मुतलमानों में तो 90 प्रतिशत से भी ग्रधिक महिलायें गरीब ग्रनपड हैं। ग्रब इन पर कौन सा उपकार हो जायेगा। मैं एक उदाहरण पड़ रहा था। एक मसलमान भाई की चार बधने हैं एक बबन को डाइवोर्स हफ्रां धह तो खद खाने के लिये हैंड ट्रमाउथ था ग्रगर उसकी चार-चार बहने डाइवॉर्स हो जायें तो उनका कहां से पालन कर सकेगा।

श्री सूरज प्रसाद : बूट मैजारटी से या व्हिप से, यह बिल तो जरूर पास हो जायेगा, लेकिन भारत के इतिहास में यह काले खलरों में लिखा जायेगा। खब यह बात साफ जाहिर हो गई हैं कि कांग्रेस के पास जो पहुने बुटिमता थी, जो साहत था, जो दूरदणिता थी, वह खब वैसी चीजे नहीं रह गई हैं। (समय की घंटी) कांग्रेस विल्कुल ही कूपमंडूक बन गई है, ग्रंच विश्वल ही कूपमंडूक बन गई है, ग्रंच विश्वल ही कूपमंडूक बन गई है, ग्रंच विश्वल ही कूपमंडूक बन नरी हैं ग्रीर इन तरह से देश की ऐसे रास्ते पर ले जा रही है जिस रास्ते on Divorce) Bill, 570 1986—Passed पर जाने से हिन्दुस्तान के झंदर कट्टरपंथी शक्तियों की ताकत देश में धटेगी।

सरकार ने कट्टरपंथियों के सामने जो मुसलमान कट्टरपंथी है, उनके सामने समर्पण करने इस तरह के कानून को ...(ध्यवधान)

श्वी सैंयद ग्रहमद हाशमी. मुसलमानों को मशकूक समझना, मैं समझता हूं कि ... (व्वयधान) मुसलमानों को मशकूक समझने के लिये.. (व्वयधान) और यह वात बहुत ही गलत है। मैं इसके खिलाफ प्रोटैक्स्ट करता हूं... (व्वयधान)

श्री सैयद ञहमद हाशमी: इस बिल को पास करने का मतलब यह है कि मुझलमानों को ... (व्वयधान) मुझलमानों की ख्व हिंग के मुताविक ... (व्वयधान) ग्रगर घंड हो रहा है ... (व्वयधान) ग्राप मुसल-मानों को मशकू इस्मझ रहे हैं। कभी ग्रापने रेकोग्ताइज किया है हिन्दुस्तान के मुसलमानों को इस मुहा के ग्रंदर एक शहरी की तरह से?

†[]Transliteration in Arabic Script

†[شری سود (حمد هاشمی: اس بال کو پاس کرنے کا مطلب یہ هے کہ مسلمانوں کو .. (مدوخامع).. مسلمانوں کی خواهش کے مطابق مسلمانوں کی خواهش کے مطابق مسلمانوں کی مداخلت)... اگر وہ هو رها هے (مداخلت)... اگر وہ هو رها کو مشکوک حمجہ رغے هیں - کیہی آپ نے ریککنائز کیا ہے هندوستان کے مسلمانوں کو اس ملک کے اندر ایک شہری کی طرح -]

श्वो जगदम्बी प्रसाब यादवः इसीलिये में यह कहना चाहना हूं कि डिवोर्स का थह सब जो आपने बिठाया है, यह पुरुष के पक्ष में है, महिलाओं के पक्ष में नहीं है।

में एक उदाहरण आपके इसी एक्ट से देना चाहता हूं कि दो वर्ष तक के वच्चों के संरक्षण की बात की गई है। दो वर्ष में क्या डिवोर्स महिलायें, तलाक युदा महिलाये अपने जीवन में प्रस्थापित कर जायेंगी, क्या जो दो वर्ष के बाद, तीन दर्ष के बच्चे को लेवर जी सकेंगी? अगर उस बच्चे की बात भी होती, तो कम से कम जब तक वह व्यस्क नहीं हो जाता, तब तक उसकी बात होती। जब व्यस्क होने की बात नहीं, तब फिर यह कैंसे हु इस बात को हम समझते है।

इस लिये मैं एक वात कहते हुए अपनी बात को समाप्त करना चाहता हूं कि हमारे अनेक मित्रों ने कहा है कि यह एबसडे बात है जिसका कोई जवाव हमारे कानून मंत्री देते, तो शायद संतोष होना, लेकिन उनके पास कोई कानून नहीं है। कामन लॉ में जाने के लिये, किमिनल लॉ में जाने के लिये डिवोस तलाकशुदा झौरत से कहा जाता है कि आप अपने पति के साथ (समय की घंटी) मिल कर इसका प्रयत्न करें— अगर उनके साथ हा रहती तो फिर तलाक की बात क्यों होती, ग्रगर वह दोनों मिल जाने हैं।

अगे उपसभापतिः कृपया ग्राप ग्रव बैठ जाइये।

श्रो जगदम्बी प्रसाद यादव: मै एक बात कह कर समाक्त कर रहा हूं। ग्रंत में मैं चाहूंगा कि श्रगर सचमुच कानून है, तो कानून मंत्री जी तीन-चार उपरोक्त बातों का जवाब ग्रवश्य दे।

श्वी सूरज प्रसः दः माननीय महोदय, यभी जो दोटिंग हुग्रा, उससे यह प्रतीत जरूर होता है कि कांग्रेस के पास जो दूट मजारटी है. उस मजारटी से यह कानून तो जरूर पास हो जाएगा, लेकिन... (थ्यवधान)

एक भावनीय सदस्य : व्हिप से... (व्यवधान)

श्री सूरज प्रसाद : इसलिये में यह कहना चाहता हं कि इस कानून के पास होने के बाद देश में साम्प्रदायिकता बढ़ेगी। देश की एकता ग्रौर ग्रखंडता पर खतरा बढेगा श्रौर देश के ग्रंदर जो सेक्यूलेरिजम है उस पर खतरा बढ़ेगा।

इसलिये इन्ही गव्यों के साथ मैं इस विल का विरोध करता हूँ ग्रौर सरकार से यह चाहता हूं कि ग्रभो भी टाईम है कि सरकार इस बिल को पास न करें ।

SHRI DIPEN GHOSH- Mr. Deputy Chairman, Sir, according to the English calendar, we have today reached the 9th day of May. On this day *12%* years ago, Rabindranath Tagore was born and today